# Eighth Lok Sabha IV Session (18/11/1985 to 20/12/1985)

# LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 18, 1985/Kartika 27, 1907 (Saka)

No. 86

11 A.M.

#### 1. Oath or Affirmation

Eleven members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

- 5 English
- 6 Puniabi

# 2. Obituary references

The Speaker made references to the passing away of Smt. Jayashri Raiji, Member, First Lok Sabha; Shri Amar Nath Vidyalankar, Member, First, Third and Fifth Lok Sabha; Shri Ponnapati Antony Reddi, Member, Fourth and Fifth Lok Sabha; Shri Parimal Ghosh, Member, Fourth Lok Sabha; Shri Chandrabhan Balaji Athare Patil, Member, Seventh Lok Sabha; Shri Baburao Jangluji Kale, Member, Fifth Lok Sabha; Shri Lalit Sen, Member, Third and Fourth Lok Sabha; Shri Shibban Lal Saksena, Member, of the Constituent Assembly, Provisional Parliament, First, Second, Fifth and Sixth Lok Sabha and Shri Rajesh Kumar Singh, Member, Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

# 3. Starred Questions

Starred Questions Nos. 1—5 were orally answered. Replies to the remaining questions were laid on the Table.

#### 4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—59, 61—133, 135—186 and 188—212 were laid on the Table.

# 5. Papers laid on the Table

- (1) A copy of the Proclamation (Hindi and English versions) dated the 29th September, 1985 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 6th October, 1983 in relation to the State of Punjab, published in Notification No. G.S.R. 765 (E) in Gazette of India dated the 29th September, 1985, under article 356 (3) of the Constitution.
- (2) A copy of the Coconut Development Recruitment (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. G.S.R. 727 in Gazette of India dated the 3rd August 1985 under section 21 of the Coconut Development Board Act, 1979.
- (3) A copy each of the following Ordinances (Hindi and English versions), under article 123(2) (a) of the Constitution:—
  - (i) The Representation of the People (Amendment) Ordinance, 1985 (No. 5 of 1985) promulgated by the President on 8th September, 1985.
  - (ii) The Payment of Bonus (Amendment) Ordinance 1985 (No. 6 of 1985) promulgated by the President on the 27th September, 1985.
  - (iii) The Aircraft (Amendment) Ordinance, 1985 (No. 7 of 1985) promulgated by the President on the 16th October, 1985.
  - (iv) The Payment of Bonus (Second Amendment) Ordinance, 1985 (No. 8 of 1985) promulgated by the President on the 7th November, 1985.
- (4) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1984-85.

- (5) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1984-85.
- (6) A copy of the Cine-Workers Welfare Fund (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 787 (E) in Gazette of India dated the 9th October, 1985 under sub-section (4) of section 11 of the Cine-Workers Welfare Fund Act, 1981.
- (7) A copy of the Wealth-tax (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 685(E) in Gazette of India dated the 19th September, 1985 under sub-section (4) of section 46 of the Wealth Tax Act, 1957.
- (8) A copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Central Excise (Ninth Amendment) Rules, 1985 published in Notification No. G.S.R. 678(E) in Gazette of India dated the 23rd August, 1985.
  - (ii) The Central Excise (Tenth Amendment) Rules, 1985 published in Notification No. G.S.R. 813(E) in Gazette of India dated the 28th October, 1985.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) S.O. 4224 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Gujarat Ecological Education and Research Foundation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.
  - (ii) S.O. 4225 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'West Bengal Chief Minister's Relief Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1986-87.
  - (iii) S.O. 4226 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'The

- Institute of Chartered Accountants of India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (iv) S.O. 4227 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Indian Ex-services League' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
  - (v) S.O. 4228 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Vivekananda Mission Ashram' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1987-88.
    - (vi) S.O. 4229 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'India Sponsorship Committee, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
    - (vii) S.O. 4230 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Sevagram Ashram Pratishthan' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
    - (viti) S.O. 4231 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Indira Gandhi Memorial Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1989-90.
    - (ix) S.O. 4232 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Institute of Cooperative Management, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84, 1984-85 and 1985-86.
    - (x) S.O. 4233 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Sir Ratan Tata Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

- (xi) S.O. 4234 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Harijan Sevak Sangh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xii) S.O. 4235 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'The Indian Section, The Theosophical Society, Varanasi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xiii) S.O. 4236 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Centre for Research in Rural and Industrial Development' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1986-87.
- (xiv) S.O. 4237 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Family Planning Foundation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1987-88.
- (xv) S.O. 4238 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Federation of Indian Chambers of Commerce and Industry, New Delhi' under section 10(23C) of the Income tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xvi) S.O. 4239 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'The National Association for the Blind' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
  - (xvii) S.O. 4240 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Shri Krishna Gopal Ayurved Bhawan (Dharmarth Aushdhalaya), Kalera Distt. Ajmer' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1985-86.

- (xviii) S.O. 4241 published in Gazette of India dated the 14th September, 1985 regarding exemption to "The Bharat Scouts and Guides" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xix) S.O. 4242 published in Gazette of India dated the 14th September, 1985 regarding exemption to the 'Arya Vaidya Sala, Kottakkal (Kerala)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xx) S.O. 4243 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Andhra Mahila Sabha, Hyderabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxi) S.O. 4251 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'J R. D. Tata. Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxii) S.O. 4252 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Kasthurba Gandhi Kanya Gurukulam, Vedaraniam. 'Thanjavur District' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
  - (xxiii) S.O. 4253 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'D.A.V. College Managing Committee' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 692(E) published in Gazette of India dated the 28th August, 1985 together with an explanatory memorandum regarding exemption to printing blocks and printing types from the whole of the duty of excise leviable thereon.

- (ii) G.S.R. 699(E) published in Gazette of India dated the 30th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 215|84-CE dated the 9th November, 1984 so as to exempt Control Equipments from the whole of duty of excise when cleared for display in Fair or Exhibition.
- (iii) G.S.R. 701(E) published in Gazette of India dated the 2nd September, 1985 together with an explanatory memorandum regarding revised rates of excise duty on cigarettes.
- (iv) G.S.R. 702(E) published in Gazette of India dated the 2nd September, 1985 together with an explanatory memorandum rescinding Notification No. 134|85-CE dated the 24th May, 1985.
- (v) G.S.R. 703(E) published in Gazette of India dated the 2nd September, 1985 together with an explanatory memorandum making certain amendment to Notification No. 128/85-CE dated the 24th May, 1985 so as to exempt cigarettes from special excise duty.
- (vi) G.S.R. 725(E) published in Gazette of India dated the 5th September, 1985 together with an explanatory memorandum seeking to fix an effective rate of excise duty of Rupees 10 per kilogram in respect of pan masala of a value not exceeding Rupees 75 per kilogram.
- (vii) G.S.R. 727(E) published in Gazette of India dated the 6th September, 1985 together with an explanatory memorandum regarding exemption to precious and semi-precious stones, synthetic stones and pearls from the whole of the dufy of excise leviable thereon.
- (viii) G.S.R. 728(E) published in Gazette of India dated the 6th September, 1985 together with an explanatory memorandum making certain amendment to Notification No. 46|85-CE dated the 17th March, 1985 so as to prescribe a concessional rate of excise duty of Rupees 14 per kilogram on polyester fibre recycled from wastes.

- (ix) G.S.R. 734(E) published in Gazette of India dated the 12th September, 1985 together with an explanatory memorandum making certain amendment to Notification No. 22|82-CE dated the 23rd February, 1982 so as to provide that the concessional rate of Rupees 1.60 would not be denied to the units in the non-mechanised tiny|cottage sector if they use the label of another manufacturer belonging to the tiny|cottage sector, even if such label was approved for matches attracting a higher rate of duty.
- (x) G.S.R. 736(E) published in Gazette of India dated the 13th September, 1985 together with an explanatory memorandum making certain amendment to Notification No. 128 85-CE dated the 24th May, 1985 so as to provide that Synthetic Organic Dye Stuffs which are cleared in an unstandardised or un-formulated form will not be eligible for the duty exemption in respect of special excise duty.
- (xi) G.S.R. 752(E) published in Gazette of India dated the 24th September, 1985 together with an explanatory memorandum regarding exemption to all excisable goods supplied to Oil and Natural Gas Commission or the Oil India Limited in connection with their Oil exploration activity from the whole of the duty of excise leviable thereon.
- (xii) G.S.R. 781(E) published in Gazette of India dated the 7th October, 1985 together with an explanatory memorandum regarding exemption to ferro alloys manufactured by employing the alumino thermic or the Thermit process irrespective of whether power is used or not from the whole of the duty of excise leviable thereon.
- (xiii) G.S.R. 783(E) published in Gazette of India dated the 8th October, 1985 together with an explanatory memorandum regarding exemption to components of diesel oil operated internal combustion engines when used in the manufacture of such engines from the whole of the duty of excise leviable thereon.

- (xiv) G.S.R. 795(E) published in Gazette of India dated the 16th October, 1985 together with an explanatory memorandum regarding exemption to metcoke from the whole of the duty of excise leviable thereon.
- (xv) G.S.R. 796(E) published in Gazette of India dated the 16th October, 1985 together with an explanatory memorandum regarding exemption to goods cleared for supply to the Project SKYLARK under the Ministry of Defence from the whole of the duty of excise leviable thereon subject to the condition specified in the notification.
- (11) A copy of the Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 738(E) in Gazette of India dated the 16th September, 1985 under sub-section (3) of section 109 of the Multi-State Cooperative Societies Act, 1984.

# 6. BILL PASSED BY RAJYA SABHA—LAID ON THE TABLE

Secretary-General laid on the Table the Delegated Legislation Provisions (Amendment) Bill, 1985, as passed by Rajya Sabha.

#### 7. ASSENT TO BILLS

- (i) Secretary-General laid on the Table the following seven Bills passed by the Houses of Parliament during the last session and assented to:—
  - (1) The Coffee (Amendment) Bill, 1985
  - (2) The Indira Gandhi National Open University Bill. 1985
  - (3) The Auroville (Emergency Provisions) Amendment Bill, 1985
  - (4) The Estate Duty (Amendment) Bill, 1985
  - (5) The Pondicherry University Bill, 1985
  - (6) The Standards of Weights and Measures (Enforcement) Bill, 1985

- (7) The Coal Mines (Conservation and Development)
  Amendment Bill, 1985
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament during the last session and assented to:—
  - (1) The State Financial Corporations (Amendment) Bill-1985.
  - (2) The Criminal Law Amendment (Amending) Bill, 1985
  - (3) The Terrorist Affected Areas (Special Courts) Amendment Bill, 1985
  - (4) The Terrorist and Disruptive Activities (Prevention)
    Amendment Bill, 1985
  - (5) The Indian Railways (Amendment) Bill, 1985
  - (6) The Essential Services Maintenance (Amendment) Bill, 1985
  - (7) The Government Savings Laws (Amendment) Bills 1935
  - (8) The Tobacco Board (Amendment) Bill, 1985
  - (9) The Intelligence Organisations (Restriction of Rights) Bill, 1985
  - (10) The Judges (Protection) Bill, 1985
  - (11) The Railway Protection Force (Amendment) Bill. 1965
  - (12) The Narcotic Drugs and Psychotropic Substances Bill, 1985

# 8. RESIGNATION BY MEMBER

The Speaker informed the House that he had received a letter date. I 8 November, 1985 from Shrimati Manorma Singh, an elected Member from Banka constituency of Bihar resigning her seat in Lok Sabha and that he had accepted her resignation with effect from the 8th November, 1985.

# 9. Announcement by Speaker

The Speaker made an announcement about the recommendation of the Rules Committee regarding the question of restricting the time devoted to Calling Attention by the House.

#### 10. Resolutions

The Speaker placed the following four resolutions which were unanimously adopted by the House:—

- (i) "Recalling the Resolution passed in the Lok Sabha and statements on August 19, 1985 and in the Rajya Sabha on August 20, 1985 regarding the situation in South Africa and the decision of its racist authorities to execute the valiant freedom fighter Benjamin Moloise,
- Recalling also the repeated appeals by the international community including the United Nations General Assembly and Security Council, the Non-aligned Movement and Heads of State/Government of Commonwealth countries for reprieve and clemency for Benjamin Moloise,
- Having learnt with deep indignation and horror of the execution of Benjamin Moloise in arrogant defiance of international opinion,

# The House unanimously resolves

- (1) To strongly condense the killing of Benjamin Moloise which is a mockery of all norms of law and justice.
- (2) To condemn the other recent killings, arbitray arrests and detention of members of mass organisations in South Africa struggling against apartheid,
- (3) To demand that the South African authorities release without conditions Nelson Mandela and all other political prisoners and detainees,
- (4) To continue to extend all possible support to the freedom struggle of the people of South Africa and to expouse their cause in all international forums,
- (5) To express its regret at the failure of the Security Council at its recent meeting to impose mandatory sanctions on South Africa under Chapter VII of the Charter of the United Nations due to the negative votes of certain members,

- (6) To call upon all Governments to impose effective and comprehensive sanctions against South Africa with a view to compelling it to dismantle the "apartheid" system and vacate its illegal occupation of Namibia."
- (ii) "On the eve of the meeting between the leaders of the United States and the Soviet Union commencing in Geneva tomorrow, the House expresses its grave anxiety at the tension prevailing in the world today. It is deeply concerned about the renewed escalation of the arms race, particularly the nuclear arms race. More than 50,000 nucelar warheads, capable of obliterating mankind from the face of the Earth several times over, abound in the stocks of the arsenals of the nuclear weapon States. The development of the new defensive weapon systems is bound to lead to a escalation of the nuclear arms race and enhance the danger of the outbreak of a nuclear war. Global military expenditure, which has reached the staggering level of one trillion dollars and is set for a quantum jump if the new weapon systems in the early stakes of development are pursued, has preempted large amounts of resources which are required for meeting the pressing needs of development, and particularly for combating poverty, ignorance and disease in the developing world, and has emerged as a major factor responsible for the structural malfunctioning of the world economy.

The House, therefore, urges the leaders of the US and USSR to make every effort to reach an agreement on substantial reductions in the stockpiles of nuclear warheads. Pending such an agreement, they should declare an immediate moratorium on further testing and development of nucelar weapons. The House also calls upon them to reach an understanding which will prevent the extension of the arms race into Outer Space, which is the common heritage of mankind and should be preserved exclusively for peaceful purposes. The House finally strongly urges the nuclear weapon States to foreswear the use or threat of use of nuclear weapons pending their fina! elimination. This would help reduce the level of anxiety in the world and would make nuclear arsenals redundant."

- (iii) "The House expresses its deep sense of grief and sorrow at the enormous loss of human life and property on account of the cyclonic storm in Tamil Nadu Our heart-felt condolences may be conveyed to the survivors of the tragedy in that State."
- (iv) "This House wishes to convey its deepest sympathies with the been of Columbia who have been victims of the fury of nature."

#### 11. Government Bill—Introduced

# THE CITIZENSHIP (AMENDMENT) BILL, 1985

The motion for leave to introduce the Bill moved by Shri S. B. Chavan was opposed. The motion was adopted and the Bill was introduced.

#### 12. Matters Under Rule 377

- (1) Shri Jai Prakash Agarwal raised a matter regarding need to take immediate effective steps to check traffic congestion in various parts of Delhi.
- (2) Shri K. N. Pradhan raised a matter regarding need to provide financial assistance to the village Panchayats to enable them to purchase T.V. sets for the benefit of villagers.
- (3) Dr. Chandra Shekhar Tripathi raised a matter regarding need to provide timely payment to the weavers in Khalilabad and to set up a training Centre for them
- (4) Shri V. Sobhanadreeswara Rao raised a matter regarding need to take steps for purchase of cotton by Cotton Corporation of India and release the export quota of cotton to enable the growers to get remunerative price.
- (5) Shri Somnath Rath raised a matter regarding pitiable condition of labourers in different parts of the country and need to take necessary remedial measures to save the labourers intending to go abroad from cheating and fraud.
- (6) Shri Chintamani Panigrahi raised a matter regarding need to take necessary steps to make a separate region for the Meteorological Offices in Orissa and bifurcate the administrative channel from R.C. Calcutta.
- (7) Shri Banwari Lal Purohit raised a matter regarding need to provide more funds for improvement of slums in Nagpur in Maharashtra.

(8) Shri V. S. Krishna Iyer raised a matter regarding need for imposing immediate han on the advertisements of cigarettes in newspapers etc.

#### 13. Government Bill-Under Consideration

# THE UNIT TRUST OF INDIA (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri Janardhana Poojari.

The following members took part in the debate:—

(1) Shri C. Madhav Reddy

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-06 P.M.)

- (2) Dr. G. S. Rajhans
- (3) Shri Jagannath Rao
- (4) Shri Amal Datta
- (5) Shri Y. S. Mahajan
- (6) Shri Ram Pyare Panika
- (7) Shri Thampan Thomas
- (8) Shri Mool Chand Daga
- (9) Shri Vijoy Kumar Yadav
- (10) Shri E. Ayyapu Reddy

Shri Janardhana Poojari replied to the debate. His speech was not concluded.

The discussion was not concluded.

# 14. Discussion under Rule 193

Shri B. V. Desai raised a discussion on the situation arising out of floods, drought and other natural calanities in various parts of the country.

The following members took part in the debate:-

- (1) Shri M. Raghuma Reddy
- (2) Shri Virdhi Chander Jain

- (3) Shri Ram Pyare Panika
- (4) Shri Suresh Kurup
- (5) Shri Braja Mohan Mohanty
- (6) Shri C. K. Kuppuswamv
- (7) Shri P. Kolandaivelu
- (8) Dr. G. S. Rajhans
- (9) Shri C. P. Thakur
- (10) Shri V. S. Krishna Iyer
- (11) Shri Ram Singh Yadav
- (12) Shri M. V. Chandrasekhara Murthy
- (13) Shri Narayan Choubey
- (14) Smt. Jayanti Patnaik
- (15) Dr. (Smt.) Phulrenu Guha
- (16) Shri K. S. Rao
- (17) Smt. Patel Ramaben Ramjibhai Mavani
- (18) Shri N. V. N. Somu
- (19) Smt. Basavarajeswari
- (20) Shri Jujhar Singh
- (21) Shri C. Sambu
- (22) Shri Chintamani Jena
- (23) Smt. Usha Thakkar
- (24) Dr. S. Jagathrakshakan
- (25) Shri Balasaheb Vikhe Patil
- (26) Prof. Nirmala Kumari Shaktawat
- (27) Shri G. S. Basavaraju
- (28) Shri K. Mohandas
- (29) Shri D. P. Yadav
- (30) Shri P. R. S. Venkatesan

- (31) Shri Daulatsinhji Jadeja
- (32) Shri Dileep Singh Bhuria
- (33) Shri Prabhu Lal Rawat
- (34) Shri Manikrao Hodlya Gavit
- (35) Shri Harish Rawat
- (36) Shri Girdhari Lal Vyas
- (37) Shri Mool Chand Daga

The discussion was not concluded.

# \*15. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Thirteenth Report of the Business Advisory Committee.

8-05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th November, 1985)

SUBHASH C. KASHYAP, Secretary-General.

<sup>\*</sup>At 6-03 P.M.

#### LOK SABHA

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, November 19, 1985/Kartika 28, 1907 (Saka)

#### No. 87

#### 11 A.M.

#### 1 Oath or Affirmation

Shri Tarlochan Singh Tur made the affirmation in Punjabi, signed the Roll of Members and took his seat in the House.

### 2. Starred Questions

Starred Questions Nos. 22—26 were orally answered. Replies to the remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 213—223, 225—230, 232—273, 275—286, 288—335, 337—344 and 346—442 were laid on the Table.

# 4. Papers laid on the Table

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1984-85.

- (ii) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
  - (i) G.S.R. 459(E) published in Gazette of India dated the 27th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978 so as to include 'Crude Naphthaline' under the Duty Exemption Entitlement Scheme.
  - (ii) G.S.R. 479(E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum notifying 33 items used in the manufacture of export goods as 'deemed to be imported material' for the purpose of working out drawback rates.
  - (iii) G.S.R. 496(E) published in Gazette of India dated the 17th June, 1985 together with an explanatory memorandum regarding exemption to nylon filament yarn and polyester filament yarn imported into India under the Import Replenishment licence against the goods mentioned in the notification from the whole of duty of customs leviable thereon.
  - (iv) G.S.R. 497(E) published in Gazette of India dated the 17th June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 158|85-Customs dated the 24th May, 1985 so as to exempt goods imported under the notification from the auxiliary duty of customs leviable thereon.
  - (v) G.S.R. 498 (E) published in Gazette of India dated the 17th June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 126/85-Customs dated the 12th April, 1985 so as to make it applicable for the current Import and Export Policy, i.e. from April, 1985 to March, 1988.

- (vi) G.S.R. 693(E) published in Gazette of India dated the 29th August, 1985 together with an explanatory note seeking to waive the end-use bond condition in respect of certain specified items which have exclusive use in the electronics industry.
  - (vii) G.S.R. 694(E) published in Gazette of India dated the 30th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978 so as to extend the benefit of the Duty Exemption Scheme against Advance Licences to the Import of Pen Point alloy (Nib Points).
  - (viii) G.S.R. 695 (E) published in Gazette of India dated the 30th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978 so as to include Ivory, unmanufactured, animal brush making bristles or hair in the notification.
  - (ix) G.S.R. 698 (E) published in Gazette of India dated the 30th August, 1985 together with an explanatory memorandum extending the validity of Notification No. 234/84-Customs dated the 15th September, 1984 up to 31st March, 1986.
  - (x) G.S.R. 700 (E) published in Gazette of India dated the 1st September, 1985 together with an explanatory memorandum regarding exemption to Soda Ash from basic customs duty in excess of 25 per cent ad valorem.
  - (xi) G.S.R. 710(E) published in Gazette of India dated the 3rd September, 1985 together with an explanatory note regarding exemption to certain varieties of wood imported from Burma from the whole of the auxiliary duty of customs leviable thereon.
  - (xii) G.S.R. 732 (E) published in Gazette of India dated the 11th September, 1985 together with an explanatory note regarding exemption to specified textile machines from the basic customs duty in excess of 20 per cent ad valorem and whole of the additional cuty of customs leviable thereon.

- (xiii) G.S.R. 733(E) published in Gazette of India cated the 11th September, 1985 together with an explanatory note making certain amendment to Notification No. 159/85-Customs dated the 24th May, 1985 so as to exempt specified textile machines from auxiliary duty of customs in excess of 5 per cent ad valorem.
- (xiv) G.S.R. 744(E) published in Gazette of India dated the 18th September, 1985 together with an explanatory memorandum making certain amendment to Notification No. 215-Customs dated the 1st November, 1980 so as to increase the rate of basic customs duty on regular viscose staple fibre from 35 per cent ad valorem to 55 per cent ad valorem.
  - (xv) G.S.R. 749(E) published in Gazette of India dated the 23rd September, 1985 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1980 so as to permit the Units operating in the Kandla Free Trade Zone to clear 5 per cent of their production as Rejects on payment of excise duty into the Domestic Tariff Area.
  - (xvi) G.S.R. 763 (E) published in Gazette of India dated the 27th September, 1985 together with an explanatory memorandum extending the validity of Notification No. 117/85-Customs dated the 1st April, 1985 upto 31st March, 1986.
  - (xvii) G.S.R. 767 (E) published in Gazette of India dated the 30th September, 1985 together with an explanatory memorandum rescinding Notification No. 102-Customs dated the 1st July, 1977.
  - (xviii) G.S.R. 768 (E) published in Gazette of India dated the 30th September, 1985 together with an explanatory memorandum regarding exemption to Terephthalic Acid when imported into India from the whole of the additional duty of customs leviable thereon and withdrawing the partial exemption to

- Terephthalic Acid from basic customs duty available under Notification No. 35/83-Customs dated the 1st March, 1983.
- (xix) G.S.R. 772 (E) and 773 (E) published in Gazette of India dated the 1st October, 1985 together with an explanatory memorandum regarding exemption to (a) steel plates and (b) aluminium alloy extruded hollow profiles, shapes, plates and tubes when imported for the manufacture of Krupp Man Light Metal Float Bridge for defence purposes from the whole of the basic auxiliary and additional duties of customs leviable thereon.
- (xx) G.S.R. 780 (E) published in Gazette of India dated the 4th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 276-Customs dated the 14th December, 1982 so as to increase the rate of basic customs duty on improved varieties of viscose fibre like polynosic fibre HWM fibre etc. from 40 per cent ad valorem to 55 per cent ad valorem.
- (xxi) G.S.R. 789 (E) and 790 (E) published in Gazette of India dated the 11th October, 1985 together with an explanatory memorandum regarding exemption to moulds and dies when imported for the manufacture of artificial plastic articles from the basic customs duty in excess of 25 per cent ad valorem and from the whole of the additional and auxiliary duties of customs leviable thereon.
- (xxii) G.S.R. 791(E), and 792(E) published in Gazette of India dated the 11th October, 1985 together with an explanatory memorandum regarding exemption to components imported for the manufacture of power transmission system for earthmoving machinery from basic customs duty in excess of 40 per cent ad valorem and auxiliary duty of customs in excess of 25 per cent ad valorem.
  - (xxiii) G.S.R. 793(E) published in Gazette of India dated the 11th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 168/85-Customs dated the 24th May, 1985 so as to withdraw the partial exemption from auxiliary duty of customs on tin plate waste.

- (xxiv) G.S.R. 802(E) and 803(E) published in Gezette of India dated the 16th October, 1985 together with an explanatory memorandum regarding exemption to fogging machines when imported by a Municipal Authority for combating malaria and other mosquito borne diseases from basic customs duty in excess of 15 per cent ad valorem and from the whole of the additional and auxiliary duties of customs leviable thereon.
- (xxv) G.S.R. 804(E) published in Gazette of India dated the 17th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 208/81-Customs dated the 22nd September, 1981 so as to include Rifampicin tablets and Rifampicin INH tablets for exemption from customs duty.
- (xxvi) G.S.R. 815(E) published in Gazette or India dated the 29th October, 1985 together with an explanatory memorandum extending the validity of Notification No. 230/82-Customs dated the 19th October, 1982 upto 31st March, 1986.
- (xxvii) G.S.R. 818(E) and 819(E) published in Gazette of India dated the 30th October, 1985 together with an explanatory memorandum regarding exemption to hot briquetted iron (HBI) when imported into India by or on behalf of an electric arc furnace unit from the whole of the basic and additional duties of customs leviable thereon and auxiliary duty of customs in excess of 20 per cent ad valorem.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (i) to (v) of item (2) above.
- (4) A copy of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Scheme, 1985 (Hindi and English versions) published in Notification No. G.S.R. 751(E) in Gazette of India dated the 24th September, 1985 under sub-section (3) of section 9 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.

# 5. Report of Estimates Committee

Shri Chintamani Panigrahi presented the Fourteenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Eighty-Eighth Report of the Committee (Seventh Lok Sabha) on the Ministry of Education and Culture-Indian Institute of Advanced Study, Simla.

# 6. Motion regarding Th'rteenth Report of the Business Advisory Committee

Shri Ghulam Nabi Azad moved the following motion:-

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 18th November, 1985."

The motion was adopted.

#### 7. Matters under Rule 377

- (1) Shri Sharad Dighe raised a matter regarding urgent need to undertake crash housing programme by the Ministry of Urban Development for rehabilitation of slum pavement dwellers in Bombay.
- (2) Smt. Jayanti Patnaik raised a matter regarding need to shift the Headquarters of three Chief Engineers incharge of the five Railway projects under construction in Orissa to places in Orissa and to create a post of General Manager to supervise these projects for their effective implementation.
- (3) Shri Zainul Basher raised a matter regarding need to procure paddy by Food Corporation of India and other agencies at support price fixed by the Government.
- (4) Smt. D. K. Bhandari raised a matter regarding need to review the policy of constructing big dams in the light of two dam bursts in the country and the heavy costs involved.
- (5) Shri Narayan Choubey raised a matter regarding need to provide more funds for relief and rehabilitation of the cyclone affected people of West Bengal and Orissa.
- (6) Shri B. V. Desai raised a matter regarding need to take proper measures to stop acts of violence by extremist elements.

(7) Shri Harihar Soren raised a matter regarding need to develop coal resources in the State of Orissa and constitute a coal development authority for effective coordination in the production of coal.

#### 8. Government Bill-Passed

THE UNIT TRUST OF INDIA (AMENDMENT) BILL, 1985

Discussion on the motion for consideration of the Bill moved on the 18th November, 1985, continued.

Shri Janardhana Poojary concluded his reply to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

On Clause 5, the House divided, Ayes \*77; Noes \*17.

Clause 5 was adopted.

Clauses 6 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Janar-dhana Poojary.

The motion was adopted and the Bill was passed.

# 9. Statements by Ministers

(1) The Minister  $o_i$  Finance made a statement regarding Government's decision to launch three more schemes to ameliorate the lot of weaker and vulnerable sections of the society in the context of surplus foodstocks.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.18 P.M.)

(2) The Min ster of State in the Ministry of Home Affairs made a statement in regard to issue of Railway passes to freedom fighters.

<sup>\*</sup>Subject to correction.

<sup>@</sup>At 5.23 P.M.

# 10. Discussion Under Rule 193

D: ussion on the situation arising out of floods, drought and other natural calamities in various parts of the country, raised by Shri B. V. Desai on the 18th November, 1985, continued.

Shri Buta Singh replied to the discussion.

The discussion was concluded.

#### 11. Government Bill-Passed.

THE NATIONAL AIRPORTS AUTHORITY BILL, 1985

The motion for consideration of the Bill was moved by Shri Jagdish Tytler.

The following members took part in the debate:—

- (1) Dr. Chinta Mohan
- (2) Shri P. Namgyal
- (3) Shri N. Tombi Singh
- (4) Shri Ajit Kumar Saha
- (5) Shri Sriballav Panigrahi
- (6) Shri C. P. Thakur
- (7) Shri V. S. Krishna Iver
- (8) Shri Shantaram Naik
- (9) Shri Mool Chand Daga
- (10) Dr. Datta Samant
- (11) Dr. G. S. Rajhans
- (12) Shri Narayan Choubey
- (13) Shri Dal Chander Jain
- (14) Dr. A. Kalanidhi
- (15) Shri Naresh Chandra Chaturvedi
- (16) Shri G. M. Banatwalla
- (17) Shri Digvijay Sinh
- (18) Shri C. Janga Reddy

Shri Jagdish Tytler replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted

Clause 12 was adopted, as amended.

Clauses 13 to 16 were adopted.

Clause 17 was adopted, as amended.

Clauses 18 to 42 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed was moved Shri Jagdish Tytler.

The motion was adopted and the Bill, as amended, was passed.
6.24 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th November, 1985).

SUBHASH C. KASHYAP, Secretary-General.

# CORRIGENDUM

In Bulletin Part I, dated 18-11-1985.

Page 15, Item 14(28), for Shri K. Mohandas read Dr. Chinta Mohan

#### LOK SABHA

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Wednesday, November 20, 1985 Kartika 29, 1907 (Saka)

#### No. 88

# Oath or Affirmation

Shrimati Sukhbuns Kaur took the Oath in English, signed the Roll of Members and took her seat in the House.

#### 2. Starred Questions

Starred Questions Nos. 41—45 and 47 were orally answered. Replies to the remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 443—462, 464—467, 469—472, 474—484, 486—506, 508—538 and 540—615 were laid on the Table.

# 4. Papers laid on the Table

- (1) A copy of the Central Reserve Police Force (Third Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 943 in Gazette of India dated the 12th October, 1985 issued under Section 18 of the Central Reserve Police Force Act, 1949.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act. 1978:—
  - (i) The Delhi Police (Appointment and Recruitment) (Second Amendment) Rules, 1985 published in Notification No. F. 10|45|83-Home(P) in Delhi Gazette dated the 5th September, 1985.

- (ii) Notification No. F. 10|60|80-Home(P) published in Delhi Gazette dated the 15th August, 1985 regarding scale of charges in respect of deputing additional police on payment for private persons etc.
- (3) A copy of the Central Administrative Tribunal (Staff) (Conditions of Service) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 825(E) in Gazette of India dated the 31st October, 1985 together with a corrigendum to English version published in Notification No. G.S.R. 843(E) in Gazette of India dated the 14th November, 1985 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the Al<sub>1</sub> India Services Act, 1951:—
  - (i) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1985 published in Notification No. G.S.R. 791 in Gazette of India dated the 24th August 1985.
  - (ii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1985 published in Notification No. G.S.R. 792 in Gazette of India dated the 24th August, 1985
  - (iii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1985 published in Notification No. G.S.R. 813 in Gazette of India dated the 31st August, 1985.
  - (iv) The Indian Police Service (Pay) Second Amendment Rules, 1985 published in Notification No. G.S.R. 832(E) in Gazette of India dated the 7th November, 1985.
  - (v) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1985 published in Notification No. G.S.R. 834 in Gazette of India dated the 7th September, 1985.

- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1985 published in Notification No. G.S.R. 835 in Gazette of India dated the 7th September, 1985.
- (vii) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1985 published in Notification No. G.S.R. 919 in Gazette of India dated the 5th October, 1985.
- (viii) The All India Services (Conduct) Amendment Rules, 1985 published in Notification No. G.S.R. 1009 in Gazette of India dated the 2nd November, 1985.
- (ix) The All India Services (Study Leave) Amendment Regulations, 1985 published in Notification No. G.S.R. 1040 in Gazette of India dated the 9th November, 1985.

# 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th November, 1985, Rajya Sabha passed the Bonded Labour System (Abolition) Amendment Bill, 1985.

# 6. Bill passed by Rajya Sabha—laid on the Table

Secretary-General laid on the Table the Bonded Labour System (Abolition) Bill, 1985, as passed by Rajya Sabha.

# 7. Report of the Comm'ttee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Sixth Report (Hindi and English versions) of the Committee on Pr'vate Members' Bills and Resolutions.

# 8. Report and Minutes of Est'mates Committee

Shri Chintamani Panigrahi presented the Seventeenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance, Department of Economic Affairs—Reclassification of Transactions relating to Defence Pensions, and Minutes of the sittings of the Committee relating thereto

#### 9. Calling Attention

Dr. A. K. Patel called the attention of the Minister of Textiles to the reported crippling effect of the new textile policy on handloom, powerloom, textile workers and cotton growers and steps taken by the Government in that regard.

The Minister of State of the Ministry of Textiles made a statement in regard thereto.

# (LOK SABHA ADJOURNED AT 1 P.M. AND RE-ASSEMELED AT 2-03 P.M.)

#### 10. Matters under Rule 377

- (1) Shri Ram Pyare Panika raised a matter regarding need to instal relay transmitter of declared capacity in T.V. Centre, Varanasi for the benefit of the people of Renukoot and other nearby places.
- (2) Prof. Narain Chand Parasher raised a matter regarding need to lift ban on creation of new posts and filling up of existing vacancies particularly in P & T.
- (3) Dr. G. S. Rajhans raised a matter regarding need to undertake work on Darbhanga-Samastipur broad gauge and Sakri-Hasanpur line urgently.
- (4) Prof. P. J. Kurien raised a matter regarding need to ensure reasonable price for Cardamom and to take necessary steps to increase its export.
- (5) Prof. Saif-ud-Din Soz raised a matter regarding need to develop electronics industries in Jammu and Kashmir and other hilly areas.
- (6) Shri K. Ramachandra Reddy raised a matter regarding need to impose ceiling on urban property and maintain parity in value of properties of urban and rural dwellers.
- (7) Shri Harish Rawat raised a matter regarding need to provide subsidies for setting up of industries in undeveloped hilly areas of Uttar Pradesh particularly in Districts of Almora, Pithoragarh etc.

#### 11. Government Bill-Passed

# THE CITIZENSHIP (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri S. B. Chavan.

ŀ:

The following members took part in the debate:—

- (1) Shri H. A. Dora
- (2) Shri Bholanath Sen
- (3) Shri Abdul Hannan Ansari
- (4) Shri Saifuddin Chowdhary
- (5) Shri P. Namgyal
- (6) Dr. G. S. Rajhans
- (7) Shri Kali Prasad Pandey
- (8) Shri Vijay N. Patil
- (9) Shri Indrajit Gupta
- (10) Shri Manvendra Singh
- (11) Shri Balwant Singh Ramoowalia
- (12) Shri S. M. Bhattam
- (13) Shri Piyus Tiraky
- (14) Shri G. M. Banatwalla
- (15) Shri Amar Roypradhan
- (16) Shri C. Janga Reddy

Shri S. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill was passed.

#### 12. Government Bill—Under Consideration

# THE SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) BILL, 1985

The motion for consideration of the Bill was moved by Shri Vishwanath Pratap Singh.

An amendment for reference of the Bill to a Select Committee was moved by Shri Mool Chand Daga.

The following members took part in the debate: -

- (1) Shri C. Madhav Reddy
- (2) Shri Banwari Lal Purohit
- (3) Dr. G. S. Rajhans (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha Adjourned till 11 A.M. on Thursday, the 21st November, 1985)

SUBHASH C. KASHYAP, Secretary-General.

ş

#### LOK SABHA

# BULLETIN-PART I

# [Brief Record of Proceedings]

Thursday, November 21, 1985/Kartika 30, 1907 (Saka)

No. 89

#### 11 A.M.

# 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Virendra Agarwal who was a member of the Fifth Lok Sabha

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Questions Nos. 61, 63, 65, 67—73, 75, 76 and 78 were orally answered. Replies to Starred Questions Nos. 62, 64, 66, 77, 79 and 80 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 616—686, 688—703 and 705—822 were laid on the Table.

# 4. Papers laid on the Table

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1984-85 along with Audited Accounts.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Incometax Act, 1961:—

- (i) S.O. 4996 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'The Associated Chambers of Commerce and Industry of India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (ii) S.O. 4997 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'The Institute of Chartered Accountants of India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (iii) S.O. 4998 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'Sri Sathya Sai Central Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to: 1986-87.
- (iv) S.O. 4999 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'Kasturba Gandhi National Memorial Trust, Kasturbagram, Indore' under section 10(23C) of the Income-tax Act. 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (v) S.O. 5000 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'Organisation of Pharmaceutical Producers of India' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (vi) S.O. 5001 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'The Music Academy, Madras' under section 10(23C) of the Income-tax Act. 1961 for the period covered by the assessment years 1986-87 to 1986-89.
- (vii) S.O. 5002 published in Gazette of India dated the 2nd November, 1985 regarding exemption to

- 'Centre for Public Sector Studies, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (viii) S.O. 5003 published in Gazette of India dated the 2nd November, 1985 regarding exemption to Pirojsha Godrej Foundation, Bombay' under section 16(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (ix) S.O. 5004 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'Indian Parliamentary Group' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
- (x) S.O. 5005 published in Gazette of India dated the 2nd November 1985 regarding exemption to '(a) Rajasthan Chief Minister's Hospital Development Fund (b) Rajasthan Chief Minister's General Relief Fund (c) Rajasthan Chief Minister's Drought and Flood Relief Fund and (d) Rajasthan Chief Minister's Defence Service Welfare Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xi) S.O. 5006 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'Bihar School of Yoga' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.
- (xii) S.O. 5007 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'Institute of Company Secretaries of India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.

- (xiii) S.O. 5008 published in Gazette of India dated the 2nd November, 1985 regarding exemption to India Literary House, Lucknow under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 681(E) published in Gazette of India dated the 20th August, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of Austrian Schillings and Deutsche Marks into Indian currency or vice-versa in supersession of Notification No. 212/85-Customs dated the 1st July, 1985.
    - (ii) G.S.R. 697(E) published in Gazette of India dated the 30th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 333-Customs dated the 2nd August, 1976 so as to substitute 'IS:8170-1981' by 'IS:8170-1979' for identification of finished leather for the purpose of export.
  - (iii) G.S.R. 706(E) and 707(E) published in Gazette of India dated the 2nd September. 1985 together with an explanatory memorandum regarding exemption to video cassettes and video tapes recorded with educational material when imported into India by the University Grants Commission from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
  - (iv) G.S.R. 708(E) and 709(E) published in Gazette of India dated the 2nd September, 1985 together with an explanatory memorandum regarding exemption to drugs, medicines and medical equipment required for the treatment of the victims of the Bhopal Gas Leak Disaster when

- imported into india from the whole of the basic, auximaly and additional duties of customs leviable mereon.
- (v) G.S.K. 133(E) published in Gazette of India dated the 12th September, 1963 together with an explanatory memorandum regarding revised rate of exchange for conversion of Kussian Rouble into indian currency of vice-versa in supersession of Normication No. 232-Customs dated the 16th July, 1985.
- (vi) G.S.R. 740(E) and 741(E) published in Gazette of India dated the 10th September, 1985 together with an explanatory memorandum regarding exemption to raw material, components and sub-assemblies required for the manufacture of the goods specified in the notification for supply to the Ministry of Education and the University Grants Commission for production of educational programme for telecast through Doordarshan from the basic customs duty in excess of 25 per cent ad valorem and from the whole of the auxiliary and additional duties of customs leviable thereon.
- (vii) G.S.R. 753(E) and 754(E) published in Gazette of India dated the 24th September, 1985 together with an explanatory memorandum regarding exemption to video cassettes and video tapes, recorded with University of higher or advanced technical educational programme when imported into India by a University or a research institution from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (viii) G.S.R. 755(E) and 756(E) published in Gazette of India dated the 24th September, 1985 together with an explanatory memorandum regarding exemption to exposed and developed film sheets and required for printing of reproduction of books,

- journals, periodicals, newspapers and other such articles as would be admissible to duty free entry when imported into India from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (ix) G.S.R. 776(E) published in Gazette of India dated the 1st October, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa in supersession of Notification No. 212/85-Customs dated the 1st July, 1985.
- (x) G.S.R. 784(E) and 785(E) published in Gazette of India dated the 8th October, 1985 together with an explanatory memorandum regarding exemption to video cassettes and video tapes recorded with University of higher or advanced technical educational programme when imported into India by a research student from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (x1) G.S.R. 828(E) published in Gazette of India dated the 5th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 52/85-Customs dated the 4th March, 1985 so as to delete the condition relating to production of certificate from the DGTD.
- (xii) G.S.R. 830(E) published in Gazette of India dated the 6th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 70/85-Customs dated the 17th March, 1985 so as to prescribe the specific rates of duties in addition to the existing ad valorem rates in respect of certain categories of ball and roller bearings specified therein.

- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 747(E) published in Gazette of India dated the 20th September, 1985 together with an explanatory memorandum making certain amendment to Notification No. 201/85-CE dated the 2nd September, 1985 so as to provide that the approval of the surface design of the packages of cigarettes packed for retain sale by the Director (Audit) in the Directorate of Inspection and Audit (Customs and Central Excise) would be precondition for applying the effective rates of excise duty as prescribed therein.
  - (ii) G.S.R. 759(E) published in Gazette of India dated the 25th September, 1985 together with an explanatory memorandum extending the validity of Notification No. 99/84-CE dated the 30th April, 1984 upto 31st March, 1986.
  - (iii) G.S.R. 774(E) published in Gazette of India dated the 1st October, 1985 together with an explanatory memorandum regarding exemption to Antiseptic Perfumed Creams from excise duty in excess of 13 per cent ad valorem
  - (iv) G.S.R. 775(E) published in Gazette of India dated the 1st October, 1985 together with an explanatory memorandum regarding exemption to pipes and tubes of copper from excise duty in excess of 9 per cent, ad valorem.
    - (v) G.S.R. 779(E) published in Gazette of India dated the 3rd October, 1985 together with an explanatory memorandum regarding exemption to naphthols and fast colour bases from basic duty of excise in excess of 15 per cent ad valorem.

- (vi) G.S.R. 786(E) published in Gazette of India dated the 9th October, 1985 together with an explanatory memorandum regarding exemption to paten or proprietary medicines contained metronidazole benzoate or metronidazole exalate as active ingredients from the whole of the duty of excise leviable thereon.
  - (vii) G.S.R. 797(E) published in Gazette of India dated the 16th October, 1985 together with an explanatory memorandum regarding exemption to caprolactum manufactured by depolymerisation of the oligomers present in wash water from the whole of the duty of excise leviable thereon provided that such oligomers were manufactured by the polyemerisation of duty paid caprolactum.
- (viii) G.S.R. 801(E) published in Gazette of India dated the 16th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 59|85-CE dated the 17th March. 1985 so that the effective rates of excise duty on flat glass would be levied on each millimetre thickness or part thereof.
  - (ix) G.S.R. 809(E) published in Gazette of India dated the 25th October, 1985 together with an explanatory memorandum regarding exemption to organic surface active agents (other than soap) which are commonly used in the leather industry for tanning purposes from the duty of excise in excess of 12 per cent ad valorem.
  - (x) G.S.R. 810(E) published in Gazette of India dated the 25th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 208|69-CE dated the 27th August 1969 so as to exclude organic surface Active Agents (other than soap) or surface active preparations (whether or not containing soap) from the purview of the exemption contained therein.

- (xi) G.S.R. 822(E) published in Gazette of India dated the 30th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 70|84-CE dated the 1st March. 1984 so as to provide full exemption from excise duty on cellulose xanthate used in the manufacture of viscose fibre.
- (xii) G.S.R. 826(E) published in Gazette of India dated the 5th November, 1985 together with an explanatory memorandum rescinding Notification No. 199/82-CE dated the 30th June, 1982.
- (xiii) G.S.R. 827(E) published in Gazette of India dated the 5th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 234 82-CE dated the 1st November, 1982.
- (xiv) G.S.R. 833(E) published in Gazette of India dated the 8th November, 1985 together with an explanatory memorandum seeking to permit manufacturers of tyres to transfer the intermediate goods manufactured in their outside unit to their factory producing tyre in order to avail of the credit of duty on inputs utilised in the manufacture of intermediate goods under Notification No. 201|79-CF. dated the 4th June, 1979.
- (xv) G.S.R. 834(E) published in Gazette of India dated the 8th November. 1985 together with an explanatory memorandum seeking to permit manufacturers of tyres to transfer the intermediate goods manufactured in their outside unit to their factory producing tyre in order to avail of the credit of duty on inputs, utilised in the manufacture of intermediate goods under Notification No. 95/83-CE dated the 1st March, 1983.
  - (xvi) G.S.R. 841(E) published in Gazette of India dated the 14th November, 1985 together with an explanatory memorandum regarding exemption to tread rubber and camel back cleared for home consumption from the duty of excise.

### 5. Report of Estimates Committee

SHRI CHINTAMANI PANIGRAHI presented the Thirteenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Seventy-Seventh Report of the Committee (7th Lok Sabha) on the Ministry of Home Affairs—All India Services.

### 6. Statement of Committee on Public Undertakings

SHRI K. RAMAMURTHY laid on the Table (English and Hindi versions) of the Statement showing final replies in respect of Chapter V of Eighty-Sixth, Ninety-Eighth and Hundredth Reports of Committee on Public Undertakings (Seventh Lok Sabha).

### 7. Government Bill-Introduced

THE FUTWAH-ISLAMPUR LIGHT RAILWAY LINE (NATIONALISATION) BILL, 1985

#### 8. Matters Under Rule 377

- (1) Shri Ram Singh Yadav raised a matter regarding need to accelerate the construction work of Mathura-Alwar B. G. Railway line project.
- (2) Smt. Krishna Sahi raised a matter regarding need to set up an independent Department for the development and proper utilisation of herbs which are being used in life saving drugs.
- (3) Shri P. Namgyal raised a matter regarding need to increase the frequency of air services to Leh by adding one service each on Chandigarh-Leh and Srinagar-Leh routes.
- (4) Shri Virdhi Chander Jain raised a matter regarding need to supply powerfrom Singrauli Super Power Thermal Plant till two units of Atomic Plant, Kota start working.
- (5) Shri Sarfaraz Ahmad raised a matter regarding need to provide adequate number of rakes for transportation of coal to Sindri Fertilizers and also for transporting urea and fly ash from there.

- (xi) G.S.R. 822(E) published in Gazette of India dated the 30th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 70|84-CE dated the 1st March. 1984 so as to provide full exemption from excise duty on cellulose xanthate used in the manufacture of viscose fibre.
- (xii) G.S.R. 826(E) published in Gazette of India dated the 5th November, 1985 together with an explanatory memorandum rescinding Notification No. 199/82-CE dated the 30th June, 1982.
- (xiii) G.S.R. 827(E) published in Gazette of India dated the 5th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 234/82-CE dated the 1st November, 1982.
- (xiv) G.S.R. 833(E) published in Gazette of India dated the 8th November, 1985 together with an explanatory memorandum seeking to permit manufacturers of tyres to transfer the intermediate goods manufactured in their outside unit to their factory producing tyre in order to avail of the credit of duty on inputs utilised in the manufacture of intermediate goods under Notification No. 201179-CF. dated the 4th June, 1979.
- (xv) G.S.R. 834(E) published in Gazette of India dated the 8th November, 1985 together with an explanatory memorandum seeking to permit manufacturers of tyres to transfer the intermediate goods manufactured in their outside unit to their factory producing tyre in order to avail of the credit of duty on inputs utilised in the manufacture of intermediate goods under Notification No. 95/83-CE dated the 1st March 1983.
  - (xvi) G.S.R. 841(E) published in Gazette of India dated the 14th November, 1985 together with an explanatory memorandum regarding exemption to tread rubber and camel back cleared for home consumption from the duty of excise.

### 5. Report of Estimates Committee

SHRI CHINTAMANI PANIGRAHI presented the Thirteenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Seventy-Seventh Report of the Committee (7th Lok Sabha) on the Ministry of Home Affairs—All India Services.

### 6. Statement of Committee on Public Undertakings

SHRI K. RAMAMURTHY laid on the Table (English and Hindi versions) of the Statement showing final replies in respect of Chapter V of Eighty-Sixth, Ninety-Eighth and Hundredth Reports of Committee on Public Undertakings (Seventh Lok Sabha).

### 7. Government Bill-Introduced

THE FUTWAH-ISLAMPUR LIGHT RAILWAY LINE (NATIONALISATION) BILL, 1985

#### 8. Matters Under Rule 377

- (1) Shri Ram Singh Yadav raised a matter regarding need to accelerate the construction work of Mathura-Alwar B. G. Railway line project.
- (2) Smt. Krishna Sahi raised a matter regarding need to set up an independent Department for the development and proper utilisation of herbs which are being used in life saving drugs.
- (3) Shri P. Namgyal raised a matter regarding need to increase the frequency of air services to Leh by adding one service each on Chandigarh-Leh and Srinagar-Leh routes.
- (4) Shri Virdhi Chander Jain raised a matter regarding need to supply powerfrom Singrauli Super Power Thermal Plant till two units of Atomic Plant, Kota start working.
- (5) Shri Sarfaraz Ahmad raised a matter regarding need to provide adequate number of rakes for transportation of coal to Sindri Fertilizers and also for transporting urea and fly ash from there.

- (6) Dr. V. Venketesh raised a matter regarding need to implement the Mahajan Commission Report regarding the boundary dispute between Karnataka and Maharashtra immediately.
- (7) Shri C. Janga Reddy raised a matter regarding need to construct a electric loco shed at Kazipet in Andhra Pradesh.

#### 9. Government Bill-Under Consideration

# THE SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) BILL, 1985

Discussion on the motion for consideration of the Bill moved by Shri Vishwanath Pratap Singh and an amendment thereto moved on the 20th November, 1985, continued.

The following members took part in the debate:—

- (1) Dr. G. S. Rajhans
- (2) Shri Amal Datta
- (3) Shri Sharad Dighe

### (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

1

- (4) Shri Priya Ranjan Das Munsi
- (5) Shri Vishwanath Pratap Singh
- (6) Shri A. C. Shanmugam
- (7) Shri Ram Pyare Panika
- (8) Shri R. Jeevarathinam
- (9) Shri V. S. Krishna Iver
- (10) Prof. N. G. Ranga
- (11) Shri Harish Rawat
- (12) Smt. Patel Ramaben Ramjibhai Mavani
- (13) Shri Narayan Choubev
- (14) Shri Mool Chand Daga
- (15) Shri A. Charles (Speech unfinished)

The discussion was not concluded.

#### 10. Discussion Under Rule 193

Shri V. Sobhanadreeswara Rao raised a discussion on the crash in prices of agricultural commodities like cotton, paddy, sugarcane, jute, coconut etc.

The following members took part in the debate:-

- (1) Smt. Basavarajeswari
- (2) Shri Mullappally Ramachandran
- (3) Smt. Bibha Ghosh Goswami
- (4) Shri Zainul Basher
- (5) Shri T. Basheer
- (6) Shri V. S. Krishna Iyer
- (7) Shri Digvijaya Singh
- (8) Shri N. Tombi Singh
- (9) Shri Balwant Singh Ramoowalia
- (10) Shri Somnath Rath
- (11) Shri Bharat Singh
- (12) Prof. P. J. Kurien
- (13) Shri Indrajit Gupta
- (14) Shri G. S. Basavaraju
- (15) Shri George Joseph Mundackal
- (16) Shri V. S. Vijayaraghavan
- (17) Shri Kali Prasad Pandey
  - (18) Shri E. Ayyapu Reddy

The discussion was not concluded.

### 7.07 P.M.

(Lok Sabha adjourned till 11 a.m., on Friday, the 22nd November, 1985)

SUBHASH C. KASHYAP, Secretary-General.

- (6) Dr. V. Venketesh raised a matter regarding need to implement the Mahajan Commission Report regarding the boundary dispute between Karnataka and Maharashtra immediately.
- (7) Shri C. Janga Reddy raised a matter regarding need to construct a electric loco shed at Kazipet in Andhra Pradesh.

#### 9. Government Bill-Under Consideration

# THE SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) BILL, 1985

Discussion on the motion for consideration of the Bill moved by Shri Vishwanath Pratap Singh and an amendment thereto moved on the 20th November, 1985, continued.

The following members took part in the debate:—

- (1) Dr. G. S. Rajhans
- (2) Shri Amal Datta
- (3) Shri Sharad Dighe

### (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

- (4) Shri Priya Ranjan Das Munsi
- (5) Shri Vishwanath Pratap Singh
- (6) Shri A. C. Shanmugam
- (7) Shri Ram Pyare Panika
- (8) Shri R. Jeevarathinam
- (9) Shri V. S. Krishna Iver
- (10) Prof. N. G. Ranga
- (11) Shri Harish Rawat
- (12) Smt. Patel Ramaben Ramjibhai Mavani
- (13) Shri Narayan Choubev
- (14) Shri Mool Chand Daga
- (15) Shri A. Charles (Speech unfinished)

The discussion was not concluded.

#### 10. Discussion Under Rule 193

Shri V. Sobhanadreeswara Rao raised a discussion on the crash in prices of agricultural commodities like cotton, paddy, sugarcane, jute, coconut etc.

The following members took part in the debate:-

- (1) Smt. Basavarajeswari
- (2) Shri Mullappally Ramachandran
- (3) Smt. Bibha Ghosh Goswami
- (4) Shri Zainul Basher
- (5) Shri T. Basheer
- (6) Shri V. S. Krishna Iyer
- (7) Shri Digvijaya Singh
- (8) Shri N. Tombi Singh
- (9) Shri Balwant Singh Ramoowalia
- (10) Shri Somnath Rath
- (11) Shri Bharat Singh
- (12) Prof. P. J. Kurien
- (13) Shri Indrajit Gupta
- (14) Shri G. S. Basavaraiu
- (15) Shri George Joseph Mundackal
- (16) Shri V. S. Vijayaraghavan
- (17) Shri Kali Prasad Pandev
  - (18) Shri E. Ayyapu Reddy

The discussion was not concluded.

7.07 P.M.

(Lok Sabha adjourned till 11 a.m. on Friday, the 22nd November, 1985)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 22, 1985/Agrahayana 1, 1907 (Saka)

No. 90

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 81—89 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 823—838, 840—916, 918—977, 979—1017, 1019—1022 and 1024—1053 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Cashew Corporation of India Limited. Cochin, for the year 1984-85.
- (ii) Annual Report of the Cashew Corporation of India Limited Cochin, for the year 1984-85 along with Audited Accounts and the comments of the comptroller and Auditor General thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year ended the 31st December, 1984, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the year ended the 31st December, 1984.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XXIII-Eighth Session, 1982.
- (ii) Statement No. XVII-Ninth Session, 1982.
- (iii) Statement No. XVII-Tenth Session, 1982.
- (iv) Statement No. XVI-Eleventh Session, 1983.
  - (v) Statement No. XII-Twelfth Session, 1983.
- (vi) Statement No. XII-Thirteenth Session, 1983.
- (vii) Statement No. XI-Fourteenth Session, 1984.
- (viii) Statement No. VII-Fifteenth Session, 1984.
  - (ix) Statement No. IV-Second Session, 1985.
    - (x) Statement No. I-Third Session, 1985.

Seventh Lok Sabha

Eighth Lok Sabha

- (5) A copy of the Life insurance Corporation of India, Class i Unicers (Revision of Terms and Conditions of Service) Rules, 1985 (Hindi and English versions) published in Nouncation No. G.S.R. 794(E) in Gazette of India dated the 12th October, 1985 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A or the General Insurance Business (Nationalisation) Act, 1972:—
  - (i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers)
    Amendment Scheme, 1985 published in Notification No. S.O. 770(E) in Gazette of India dated the 15th October, 1985.
  - (ii) The General Insurance (Rationalisation and Revision of Pay scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1985 published in Notification No. S O. 769(E) in Gazette of India dated the 15th October, 1985.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 12 of the Government Savings Certificates Act, 1959:—
  - (i) The Post Office Savings Certificates (Amendment) Rules, 1985 published in Notification No. G.S.R. 714(E) in Gazette of India dated the 4th September, 1985.
  - (ii) The National Savings Certificates (VI Issue) (Amendment) Rules, 1985 published in Notification No. G.S.R. 715(E) in Gazette of India dated the 4th September, 1985.
  - (iii) The National Savings Certificates (VII Issue) (Amendment) Rules, 1985 published in Notification No. G.S.R. 716(E) in Gazette of India dated the 4th September, 1985.

- (iv) The Social Security Certificates (Amendment) Rules, 1985 published in Notification No. G.S.R. 717(E) in Gazette of India dated the 4th September, 1985.
  - (v) The National Savings Certificates (First Issue) (Amendment) Rules, 1985 published in Notification No. G.S.R. 718(E) in Gazette of India dated the 4th September, 1985.
- (vi) The National Savings Certificates (IV Issue) Amendment Rules, 1985 published in Notification No. G.S.R. 719(E) in Gazette of India dated the 4th September, 1985.
- (vii) The National Savings Certificates (V Issue) Amendment Rules, 1985 published in Notification No. G.S.R. 720(E) in Gazette of India dated the 4th September, 1985.
- (viii) The National Savings Annuity Certificates (Amendment) Rules, 1985 published in Notification No. G.S.R. 721(E) in Gazette of India dated the 4th September, 1985.
  - (ix) The National Development Bonds (Amendment) Rules, 1985 published in Notification No. G.S.R. 722(E) in Gazette of India dated the 4th September, 1985.
- (8) A copy of the Post Office Savings Bank General (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 723(E) in Gazette of India dated the 4th September, 1985 under section 15 of the Government Savings Banks Act, 1873.
- (9) A copy of the \*Review (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1984.

<sup>\*</sup>The Annual Report was laid on the Table on 3rd May 1985.

(10) A statement (Hindi and English versions) indicating the result of market loans floated in October, 1985.

### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 21st November, 1985, Rajya Sabha agreed without any amendment to the Employment of Children (Amendment) Bill, 1985, passed by Lok Sabha on the 13th August, 1985.

### 5. Report of Estimates Committee

والمعاد

SHRI CHINTAMANI PANIGRAHI presented the Fifteenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Eighty-Fifth Report of the Committee (7th Lok Sabha) on the Ministry of Works and Housing—Delhi Development Authority—Part I.

### 6. Report of Public Accounts Committee

SHRI E. AYYAPU REDDY presented the Eighteenth Report (Hindi and English versions) of Public Accounts Committee on Action Taken on their 210th Report (7th Lok Sabha) regarding Performance of Container Service.

### 7. Statements of the Public Accounts Committee

SHRI E. AYYAPU REDDY laid the following Statements (Hindi and English versions) of Public Accounts Committee:—

- (i) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 121st Report (Sixth Lok Sabha) on Incorrect Valuation of Assets.
- (ii) Statement showing action taken by Government on the recommendations contained in Chapter I of 79th Report (Seventh Lok Sabha) on Assessment of Foreign Technicians.
- (iii) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 188th Report (Seventh Lok Sabha) on All India Handicrafts Board.

(iv) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 197th Report (Seventh Lok Sabha) on Direct Taxes relating to Provisional Assessments and Refunds.

### 8. Calling Attention

Shri Virdhi Chander Jain called the attention of the Minister of Food and Civil Supplies to the recent increase in prices of sugar, vanaspati, edible oils and other essential commodities and the action taken by the Government in regard thereto.

The Minister of State in the Ministry of Food and Civil Supplies made a statement in regard thereto.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.18 P.M.)

### Statements by Ministers

- (1) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government business for the week commencing the 25th November, 1985.
- \*(2) The Minister of State in the Department of Internal Security made a statement on the incident of gas leakage near New Ashok Nagar, Delhi on the night of 21st November, 1985.

## 10. Government Bill—Under consideration the sick industrial companies (special provisions) Bill, 1985.

Discussion on the motion for consideration of the Bill moved by Shri Vishwanath Pratap Singh and an amendment thereto moved on the 20th November, 1985, continued.

The following members took part in the debate -

- (1) Shri A. Charles
- (2) Shri K. R. Natarajan
- (3) Shri Sriballav Panigrahi
- (4) Shri K. S. Rao
- (5) Shri E. Ayyapu Reddy
- (6) Shri Asutosh Law
- (7) Km. Mamata Banerjee (Speech unfinished)

The discussion was not concluded.

<sup>\*</sup> At 3.34 P.M.

# 11. Motion regarding Sixth Report of the Committee of Private Members' Bills and Resolutions

Shri Nandlal Choudhary moved the following motion:—

"That this House do agree with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1985."

The motion was adopted.

### 12. Private Members' Bills-Introduced

- (1) The Essential Commodities (Procurement and Distribution) Bill, 1985, by Shri R. P. Das.
- (2) The Special Educational Facilities (For Children of Economically Backward Parents) Bill, 1985, by Shri R. P. Das.
- (3) The Fixation and Regulation of Wages of Hard Coke Oven and Ceramic Industries Employees Bill, 1985, by Shri Yogeshwar Prasad Yogesh.
- (4) The Setting up of a Super Thermal Power Station at Balumath Bill, 1985, by Shri Yogeshwar Prasad Yogesh.
- (5) The Constitution (Amendment) Bill 1985 (Amendment of article 311), by Shri C. Janga Reddy.
- (6) The Constitution (Amendment) Bill, 1985 (Substitution of new article for article 371), by Shri Hussain Dalwai.
- (7) The Freedom of Religious Bill, 1985, by Shri S. M. Bhattam.
- (8) The Constitution (Amendment) Bill, 1985 (Amendment of articles 84, 102 etc.). by Shri Hussain Dalwai.
- (9) The Prevention of Cow Slaughter Bill, 1985, by Dr. A. K. Patel.

### 13. Private Member's Bill-Under Consideration

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL, 1985 (Amendment of Sections 125 and 127), by Shri G. M. Banatwalla.

Further discussion on the motion for consideration of the Bill moved on the 10th May, 1985 and amendments thereto moved on the 26th July, 1985, continued.

The following members took part in the debate:-

- (1) Prof. Saif-ud-Din Soz
- (2) Shri Shyam Lal Yadav
- (3) Shri Balwant Singh Ramoowalia
- (4) Shri K. J. Abbasi
- (5) Shri Z. R. Ansari (Speech unfinished)

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha Adjourned till 11 A.M. on Monday, the 25th November, 1985).

> SUBHASH C. KASHYAP, Secretary-General.

### LOK SABHA

### BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, November 25, 1985/Agrahayana 4, 1907 (Saka)

No. 91 /

11.03 A.M.

60,

### 1. Starred Questions

Starred Question Nos. 101, 104, 105, 107, 110, 111, 116 and 117 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1054—1074, 1076—1157 and 1159—1270 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Sugar Development Fund (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 838(E) in Gazette of India dated the 14th November, 1985 together with a corrigendum thereto published in Notification No. G.S.R. 853(E) in Gazette of India dated the 19th November, 1985, under sub-section (3) of section 9 of the Sugar Development Fund Act. 1982.
- (2) A copy of the Fertiliser (Control) Order, 1985 (Hindi and English versions) published in Notification No. G.S.R. 758(E) in Gazette of India dated the 25th September, 1985, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956:—
  - (a) (i) Review by the Government on the working of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1977-78.
  - (ii) Annual Report of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (!) Review by the Government on the working of the Haryana. Agro-Industries Corporation Limited, Chandigarh, for the year 1980-81.
  - (fi) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
  - (c) (i) Review by the Government on the working of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1981-82.
  - (ii) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1981-82.
  - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

### 4. Motion for Election to Committee

Shri P. A. Sangma moved the following motion:-

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Begum Abida Ahmad resigned from the Committee."

The motion was adopted.

### 5. Government Bill-Introduced

THE AIRCRAFT (AMENDMENT) BILL, 1985

### 6. Statement regarding Ordinance—laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Aircraft (Amendment) Ordinance, 1985, was laid on the Table.

#### 7. Government Bill-Introduced

THE PAYMENT OF BONUS (SECOND AMENDMENT) BILL, 1985

### 8. Statement regarding Ordinance-laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance, 1985 and the Payment of Bonus (Second Amendment) Ordinance, 1985, was laid on the Table

#### 9 Matters under Rule 377

- (1) Shri T. Basheer raised a matter regarding need to include Athingal, Nedumangad, Kilimanoor, Varkala and Neyyattinkara towns of Trivandrum District in the centrally sponsored scheme for integrated development of small and medium towns.
- (2) Shri P. Penchallaih raised a matter regarding need to set up an enquiry office at Gudur Railway Station of South Central Railway in Andhra Pradesh.

- (3) Shri A. Charles raised a matter regarding need to give priority for completion of work on the Kazhakuttom—Neyyattinkara bypass to avoid traffic congestion in Trivandrum.
- (4) Shri Shanti Dhariwal raised a matter regarding need to amend the Motor Vehicles Act, 1939 to overcome difficulties faced in filing compensation claims in respect of persons who die in accidents involving bullock-carts and such other vehicles.
- (5) Shri Basudeb Acharia raised a matter regarding need to look into the grievances and demands of Railway Employees.

#### 10. Government Bill-Debate Adjourned

THE SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) BILL, 1985

Shri Vishwanath Pratap Singh moved the following motion:—

"That the debate on the Sick Industrial Companies (Provisions) Bill, 1985, be adjourned to the 2nd December, 1985."

The motion was adopted.

#### 11. Government Bill-Passed

## THE INLAND WATERWAYS AUTHORITY OF INDIA BILL, 1985

The motion for consideration of the Bill was moved by Shri Rajesh Pilot.

The following members took part in the debate:-

- (1) Shri R. P. Das
- (2) Shri Shantaram Naik
- (3) Prof. K. V. Thomas

## (LOK SABHA ADJOURNED AT 1 P.M. AND RE-ASSEMBLED AT 2.06 P.M.)

. .

- (4) Shri A. Charles
- (5) Shri R. Annanambi

- (6) Dr. V. Venkatesh
- (7) Shri Mool Chand Daga
  - (8) Shri C. Madhav Reddy
  - (9) Dr. K. G. Adiyodi
  - (10) Shri Ramashray Prasad Singh
  - (11) Shri C. Janga Reddy
  - (12) Shri K. S. Rao
  - (13) Prof. N. G. Ranga
  - (14) Dr. Chinta Mohan
  - (15) Shri Shanti Dhariwal
  - (16) Shri P. Kolandaivelu

Shri Rajesh Pilot replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 38 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill, as amended, was passed.

### 12. Discussion under Rule 193

Discussion on the crash in prices of agricultural commodities like cotton, paddy, sugarcane, jute, coconut etc., raised by Shri V. Sobhanadreeswara Rao on the 21st November, 1985, continued.

The following members took part in the debate:—

- (1) Shri K. Kunjambu
- (2) Shri V. Kishore Chandra S. Deo



- (3) Shri K. S. Rao
- (4) Smt. Sheila Dikshit
- (5) Shri Uttam Rathod
- (6) Shri C. Janga Reddy
- (7) Dr. K. G. Adiyodi
- (8) Shri Prakash V. Patil
- (9) Shri Amar Roypradhan
- (10) Prof. K. V. Thomas
- (11) Shri M. Subha Reddy
- (12) Shri C. P. Thakur
- (13) Shri Thampan Thomas
- (14) Shri A. Charles
- (15) Shri Ramashary Prasad Singh
- (16) Shri Kammodilal Jatav
- (17) Dr. A. K. Patel
- (18) Shri K. Mohandas
- (19) Shri Manoj Pandey

Shri Buta Singh replied to the discussion.

The discussion was concluded.

6.23 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON TUESDAY, THE 26TH NOVEMBER, 1985).

SUBHASH C. KASHYAP, Secretary-General

#### LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, November 26, 1985 Agrahayana 5, 1907 (Saka)

#### No. 92

#### 11 A.M.

()

11:

#### 1. Starred Questions

Starred Questions Nos. 121, 122, 125, 127—129, 134 and 136—140 were orally answered. Replies to Starred Questions Nos. 123, 124, 130—133 and 135 were laid on the Table.

#### 2. Unstarted Questions

Replies to Unstarred Questions Nos. 1271—1275, 1277—1309, 1311—1379, 1381—1399 and 1401—1501 were laid on the Table

### 3. Statement by Prime Minister

The Prime Minister made a statement regarding his recent visits abroad.

The Prime Minister also laid on the Table a copy of the Joint Message (Hindi and English versions) of the leaders of six countries which had launched Delhi declaration for nuclear disarmament to Ronald Regan, President of the U.S.A. and Mikhail Gorbachev, General Secretary of the C.P.S.U. Central Committee.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1965 (Hindi and English versions) published in Notification No. G.S.R. 808(E) in Gazette of India dated the 25th October, 1985 under sub-section (6) of section 3 of the Essential Commodities Act. 1956.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 38 of the Indian Electricity Act, 1910:—
- (i) The Indian Electricity (Amendment) Rules, 1985 published in Notification No. G.S.R. 732 in Gazette

- of India dated the 3rd August, 1985 together with an explanatory statement.
- (ii) The Indian Electricity (Amendment) Rules, 1987 published in Notification No. G.S.R. 843 in Gazette of India dated the 7th September, 1985, together with an explanatory statement.
- (iii) The Indian Electricity (Amendment) Rules, 1985 published in Notification No. G.S.R. 844 in Gazette of India dated the 7th September, 1985, together with an explanatory statement.
- (3) A copy of the Income-tax (Seventh Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 838(E) in Gazette of India dated the 19th November, 1985 together with an explanatory memorandum under section 296 of the Income-tax Act, 1961.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
  - (i) G.S.R. 831(E) published in Gazette of India dated the 6th November, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 268|84-Customs dated the 30th October, 1984, 74|85-Customs and 75|85-Customs dated the 17th March, 1985 so as to extend the time limit upto the 31st December, 1985 for attaining the norms of fuel efficiency for the purposes of import duty concessions relating to fuel efficient commercial vehicles.
  - (ii) G.S.R. 846(E) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum regarding revised rate of exehange for conversion of Russian Rouble into Indian currency or vice-versa in supersession of Notification No. 293-Customs dated the 12th September, 1985.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Customs Tariff Act, 1975:—
  - (i) The Customs Tariff (Identification, Assessment and Collection of Duty or Additional Duty on Bounty-

fed Articles and for Determination of Injury) Rules, 1985 published in Notification No. G.S.R. 704(E) in Gazette of India dated the 2nd September, 1985 together with an explanatory memorandum.

- (ii) The Customs Tariff (Identification, Assessment and Collection of Duty or Additional Duty on Dumped Articles and for Determination of Injury) Rules, 1985 published in Notification No. G.S.R. 705(E) in Gazette of India dated the 2nd September, 1985 together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 835(E) published in Gazette of India dated the 11th November, 1985 together with an explanatory memorandum regarding exemption to tyres, tubes and flaps manufactured by certain small scale units from the duty of excise in excess of 50 per cent.
  - (ii) G.S.R. 844(E) published in Gazette of India dated the 15th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 204/83-CE dated the 1st August, 1983 so as to exclude mill scale of iron or steel from the purview of the exemption as provided under the latter notification.
  - (iii) G.S.R. 845(E) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum regarding exemption to mill scale from the duty of excise in excess of 12 per cent ad valorem.
  - (iv) G.S.R. 847(E) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum seeking to provide full exemption from excise duty on carbon dioxide not conforming to I.S.I. specifications produced in a factory or a distillery and intended to be supplied for use in a bottling plant for the manufacture of

- carbon dioxide conforming to I.S.I. specifications on which the duty of excise is paid before its removal from the bottling plant.
- (v) G.S.R. 850(E) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum specifying the Madras Export Processing Zone and FALTA Export Processing Zone as 'Free Trade Zones'.
- (vi) G.S.R. 851 (E) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum regarding exemption to excisable goods when brought into Madras Export Processing Zone being free trade zone from the factories of their manufacture or warehouses situated in other parts of India for use by the industries located in the Zone for the production of goods or in connection with production of goods intended solely for the export from the whole of the duty of excise and additional duty of excise leviable thereon.
  - (vii) G.S.R. 852(E) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum regarding exemption to excisable goods when brought into FALTA Export Processing Zone from the factories of their manufacture or warehouses situated in other parts of India for use by the industries located in the zone for the production of goods or in connection with production of goods intended solely for the export from the whole of the duty of excise and additional duty of excise leviable thereon.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1982-83.
  - (ii) Annual Report of the National Bicycle Corporation of India Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

### 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 25th November, 1985, Rajya Sabha agreed without any amendment to the Lighthouse (Amendment) Bill, 1985, passed by Lok Sabha on the 26th August, 1985.

## 6. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

### 7. Supplementary Demands for Grants (General)-1985-86

Shri Vishwanath Pratap Singh presented a statement (Hindi and English versions) showing Second Supplementary Demands for Grants in respect of the Budget (General) for 1985-86.

### 8. Matters Under Rule 377

- (1) Shri Jai Prakash Agarwal raised a matter regarding need to transfer evacuee properties to the old inhabitants by simplifying the procedure.
- (2) Shri Madan Pandey raised a matter regarding need to declare Gorakhpur district of Uttar Pradesh as a backward district and to set up a big industrial unit there.
- (3) Shri Krupasindhu Bhoi raised a matter regarding need for completion of on-going power projects and taking up new projects during the Seventh Plan period to meet the increasing demand for power in the country.
  - (4) Shri S. G. Gholap raised a matter regarding need to approve the Bombay Urban Transport Project Phase II urgently and to obtain sanction of the World Bank.
  - (5) Shri Mohd, Mahfooz Alj Khan raised a matter regarding need to provide adequate medical and financial assistance to State Government to check the spread of encephalities epidemic eastern districts of Uttar Pradesh.

- (6) Shri P. Kolandaivelu raised a matter regarding need to grant financial assistance to Tamil Nadu to meet the heavy losses caused by the recent rains and to provide relief to the people.
- (7) Shri Ananda Pathak raised a matter regarding need to stop further retrenchment of Indian employees of Chukha Hydel Project, Bhutan and rehabilitate the retrenched employees.
- (8) Shri Mullappally Ramachandran raised a matter regarding need to amend the Pension Rule<sub>s</sub> by extending the facility of Central Government Pension to all freedom fighters irrespective of the period of imprisonment undergone by them.
- (9) Shri C. P. Thakur raised a matter regarding need to declare Patna University as a Central University for rapid development of education in Bihar.

#### 9. Motion

Dr. (Smt.) Rajendra Kumari Bajpai moved the following motion:—

"That this House do consider the Third and Fourth Reports of the Commission for Scheduled Castes and Scheduled Tribes for the years 1980-81 and 1981-82, laid on the Table of the House on 10th August, 1984 and 23rd January, 1985, respectively."

The following members took part in the debate:-

- (1) Shri Ramashray Prasad Singh
- (2) Shri Arvind Netam
- (3) Dr. P. Vallal Peruman

(Lok Sabha adjourned at 1.05 p.m. and re-assembled at 2.09 p.m.)

- (4) Shri K. Ramachandra Reddy
- (5) Shri Anadi Charan Das
- (6) Shri U. H. Patel

- (7) Shri Amar Roypradhan
- (8) Shri Uttam Rathod
- (9) Shri Ganga Ram
- (10) Shri K. Manvendra Singh
- (11) Shri Ram Bahadur Singh
- (12) Shri Narsinh Makwana

The discussion was not concluded.

### > 10. Motion-Negatived

Prof. Madhu Dandavate moved the following motion:-

"Having regard to the observations made in the judgment of the Supreme Court in the Indian Express Building case against the then Lt. Governor of Delhi, Shri Jagmohan, this House recommends that Shri Jagmohan be removed from his office of Governor of Jammu and Kashmir."

### The following members took part in the debate:—

- (1) Shri Eduardo Faleiro
- (2) Shri R. L. Bhatia
- (3) Shri Saifuddin Chowdhary
- (4) Prof. Narain Chand Parashar
- (5) Shri D. N. Reddy
- (6) Shri Ram Pyare Panika
- (7) Smt. Geeta Mukherjee
- (8) Shri V. Kishore Chandra S. Deo
- (9) Shri Sharad Dighe
- (10) Prof. Saif-ud-Din Soz
- (11) Dr. Datta Samant

- (12) Shri C. Janga Reddy
- (13) Shri H. R. Bhardwaj

Prof. Madhu Dandavate replied to the debate.

The motion was negatived.

## 11. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Fourteenth Report of the Business Advisory Committee.

7.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th November, 1985)

SUBHASH C. KASHYAP, Secretary-General.

F

#### LOK SABHA

#### BULLETIN-PART I

### [Brief Record of Proceedings]

Thursday, November 28, 1985 Agrahayana 7, 1907 (Saka)

No. 93

11.04 A.M.

### 1. Starred Questions

Starred Questions Nos. 141, 144, 146, 149—151 and 156—158 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1502—1520, 1522—1617, 1619—1655 and 1657—1708 were laid on the Table

### 3. Statement by Minister

The Minister of State in the Ministry of Law and Justice made a statement correcting the reply given by him in Lok Sabha on 26th November, 1985 regarding the taking away of the passport of Swami Agnivesh.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited. New Delhi, for the year 1984-85.

- (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General theorem.
- (2) A copy of the Aircraft (Sixth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 816(E) in Gazette of India dated the 29th October, 1985 together with an explanatory note under section 14A of the Aircraft Act, 1934.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:—
- (i) S.O. 825(E) published in Gazette of India dated the 14th November, 1985 specifying that 'small quantity' of a narcotic drug or psychotropic substance for the purpose of section 27(1) of the Narcotic Drugs and Psychotropic Substances Act, 1985 shall be such quantity of such drug or substance, as may be specified in each case by the concerned district chief medical authority.
- (ii) S.O. 826(E) published in Gazette of India dated the 14th November, 1985 declaring certain narcotic substances and preparations to be manufactured drugs under section 2(xi) (b) of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (4) S.O. 827(E) published in Gazette of India dated the 14th November, 1985 specifying the quantity in relation to the narcotic drug mentioned in the notification as 'small quantity' for the purpose of section 27(1) of the Narcotic Drugs and Psychotropic/Substances Act. 1985.
- (5) The Narcotic Drugs and Psychotropic Substances
  Rules, 1965 (Hindi and English versions) published
  in Notification No. G.S.R: 937(E) in Gazette of
  India dated the 14th November, 1985.

(6) A copy of the Dock Workers (Regulation of Emilioyment) Amendment Scheme, 1985 (Hindi and English versions) published in Notification No. S.O. 4958 in Gazette of India dated the 26th October, 1985 under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.

## 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 26th November, 1985, Rajya Sabha agreed without any amendment to the Unit Trust of India (Amendment) Bill, 1985, passed by Lok Sabha on the 19th November, 1985.

## 6. Report of the Joint Committee on Offices of Profit

Kumari Kamla Kumari presented the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

## 7. Motion Regarding Joint Committee on Offices of Profit

Kumari Kamla Kumari moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the death of Shri Amarprosad Chakraborty and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

# 8. Motion Regarding Fourteenth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:—

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 26th November 1985."

The motion was adopted.

#### 9. Matters Under Rule 377

- (1) Shri V. S. Krishna lyer raised a matter regarding need to take a firm decision about setting up of a steel plant at Vijaynagar in Karnataka.
- (2) Shri Chintamani Panigrahi raised a matter regarding need to include Brutang Irrigation Project in the Seventh Plan to provide irrigation facilities to areas in Nayagarh and Khurda sub-division of Orissa.
- (3) Shri Sharad Dighe raised a matter regarding need to draw up a comprehensive scheme of reconstruction of the old dilapidated houses in Bombay.
- (4) Prof. Narain Chand Parashar raised a matter regarding need for immediate revision of pay scales and provision of promotional avenues of the University and College teachers in the country.
- (5) Smt. Geeta Mukherjee raised a matter regarding need to expedite the work of auto-signalling and introduce EMU trains between Panskura and Kharagpur stations of S.E. Railway.
- (6) Shri Shantaram Naik raised a matter regarding need to telecast news bulletins during the day time.
- (7) Prof. P. J. Kurien raised a matter regarding need to bring Pathanmthitta and Idukki districts of Kerala on the TV map by installing one low power transmitter in each district.
- (8) Shri Umakant Mishra raised a matter regarding need to stop the export of wool and increase its production in the country to protect the carpet industry.

#### 10. Motion

Further discussion on the following motion moved by Dr. (Smt.) Rajendra Kumari Bajpai on the 26th November. 1985, was resumed:—

"That this House do consider the Third and Fourth Reports of the Commission for Scheduled Castes and Scheduled Tribes for the years 1980-81 and 1981-82, laid on the Table of the House on 10th August, 1984 and 23rd January, 1985, respectively."

## The following members took part in the debate:-

- (1) Shri R. P. Suman
- (2) Shri Baju Ban Riyan
- (3) Shri Simon Tigga
- (4) Shri R. Jeevarathinam

# (LOK SABHA ADJOURNED AT 1 P.M. AND RE-ASSEM-BLED AT 2.06 P.M.)

- (5) Shri R. Annanambi
- (6) Shri Virdhi Chander Jain
- (7) Shri Ram Swarup Ram
- (8) Shri V. S. Krishna Iyer
- (9) Shri Shantaram Naik
- (10) Shri Bapulal Malviya
- (11) Shri Abdul Rashid Kabulı
- (12) Shri Mool Chand Daga
- (13) Shri Giridhar Gomango
- (14) Shri P. Penchallaih
- (15) Shri Manikrao Hodlya Gavit
- (16) Shri K. D. Sultanpuri
- (17) Shri Ram Rattan Ram
- (18) Shri Ram Pyare Panika
- (19) Shri Mohan Lal Jhikram
- (20) Shri Jujhar Singh
- (21) Shri S. B. Sidnal
- (22) Shri Kammodilal Jatav
- (23) Shri Mankuram Sodi
- (24) Shri Banwari Lal Purohit
- (25) Shri K. S. Rao

The discussion was not concluded.

6 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON FRIDAY, THE 29TH NOVEMBER, 1985).

SUBHASH C. KASHYAP, Secretary-General.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, November 29, 1985 Agrahayana 8, 1907 (Saka)

#### No. 94

11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 161, 166, 170, 172, 174, 176 and 179 were orally answered. Starred Question No. 163 was postponed to 6.12.1985. Replies to Starred Questions Nos. 162, 164, 165, 167—169, 171, 173, 175, 177, 178 and 180 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1709—1724, 1726—1747, 1749—1856, 1858—1902 and 1904—1940 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1983-84.
  - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

A MANAGER LANGE COME OF A CONTROL OF THE STATE OF THE STA

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council, Ernakulam, Cochin, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council, Ernakulam, Cochin, for the year 1984-85.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1983-84.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Third Amendment) Scheme, 1985 (Hindi and English versions) published in Notification No. S.O. 783 (E) in Gazette of India, dated the 25th October, 1985 under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (7) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 990 in Gazette of India dated the 26th October, 1985, under sub-section (3) of section 48 of the Life Insurance Corporation Act. 1956.

- (8) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 766(E) in Gazette of India dated the 30th September, 1985 under subsection (3) of section 79 of the Foreign Exchange Regulation Act, 1973.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:—
  - (i) The Coinage (Standard Weight and Remedy of Coins of One Hundred Rupees containing Silver 50 per cent, Copper 40 per cent, Nickel 5 per cent and Zinc 5 per cent, Ten Rupees and One Rupee, containing Copper 75 per cent and Nickel 25 per cent, coined in commemoration of the 'International Youth Year—1985'), Rules, 1985 published in Notification No. S.O. 665(E) in Gazette of India dated the 11th September, 1985.
  - (ii) The Coinage (Standard Weight and Remedy of the Commemorative Coins of One Hundred Rupees (containing Silver 50 per cent, Copper 40 per cent, Nickel 5 per cent and Zinc 5 per cent) Twenty Rupees, Five Rupees and Fifty Paise, (containing Copper 75 per cent and Nickel 25 per cent) coined in commemoration of Smt. Indira Gandhi) Rules, 1985 published in Notification No. S.O. 735(E) in Gazette of India dated the 8th October, 1985.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
  - (i) G.S.R. 855(E) published in Gazette of India dated the 20th November, 1985 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or vice-versa in supersession of Notification No. 308-Customs dated the 1st October, 1985.
  - (ii) G.S.R. 858(E) published in Gazette of India dated the 21st November, 1985 together with an explanatory memorandum regarding exemption to goods

- specified in the notification on importation into India for use inside the NOIDA Export Processing Zone at Ghaziabad (Uttar Pradesh) for the purpose of being used in connection with the manufacture of export goods from the whole of basic and additional duties of customs leviable thereon.
- (iii) G.S.R. 859(E) published in Gazette of India dated the 21st November, 1985 together with an explanatory note making certain amendment to Notification No. 158-Customs dated the 24th May, 1985 so as to exempt goods covered by Notification No. 339-Customs dated the 21st November, 1985 from the whole of the auxiliary duty of customs leviable thereon.
- (iv) G.S.R. 864(E) published in Gazette of India dated the 22nd November, 1985 together with an explanatory note extending the validity of Notification No. 39|85-Customs dated the 28th February, 1985 upto 31st March, 1986.
- (11) A copy of Notification No. G.S.R. 848(E) (Hindi and English versions) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 75 84-CE dated the 1st March, 1984 so as to exclude, for the purpose of determining the quantity of raw naphtha entitled to the exemption as provided under the notification, not only the quantity of raw naphtha intended for the manufacture of the specified chemicals, and which is returned after such use to the same refinery from which the raw naphtha was received but also such raw naphtha returned after such use to any declared refinery for further processing and or blending the production of finished petroleum products, issued under the Central Excise Rules, 1944.
- (12) A copy of the Mineral Concession (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 877 in Gazette of India dated the 21st September, 1985 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

25.00

### 4. Report of Estimates Committee

Shri Chintamani Panigrahi presented the Sixteenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Sixtieth Report of the Committee (7th Lok Sabha) on the Ministry of Health and Family Welfare—Drug Standards.

#### 5. Statements by Ministers

- (1) The Minister of State in the Ministry of External Affairs made a statement regarding the attack on the Indian diplomats who were helping the Indian Sikh pilgrims' Jatha visiting Pakistan for Guru Nanak Birthday celebrations.
- (2) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2nd December, 1985.

#### 6. Motion

Further discussion on the following motion moved by (Smt.) Rajendra Kumari Bajpai on the 26th November, 1985, was resumed:—

"That this House do consider the Third and Fourth Reports of the Commission for Scheduled Castes and Scheduled Tribes for the years 1980-81 and 1981-82, laid on the Table of the House on 10th August, 1984 and 23rd January, 1985, respectively."

Dr. (Smt.) Rajendra Kumari Bajpai replied to the debate.

#### 7. Government Bill-under consideration

THE DOCK WORKERS (SAFETY, HEALTH AND WELFARE)
BILL, 1985

The motion for consideration of the Bill was moved by Shri T. Anjiah.

The following members took part in the debate:—

(1) Shri K. Ramachandra Reddy

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 p.m.)

(2) Shri K. V. Thomas

- (3) Shri R. Jeevarathinam
- (4) Shri Ajoy Biswas
- (5) Shri Shanti Dhariwal
- (6) Shri K. S. Rao
  - (7) Shri R. Annanambi
  - (8) Shri Shantaram Naik

The discussion was not concluded.

## 8. Motion regarding Seventh Report of the Committee of Private Members' Bills and Resolutions

Shri R. P. Suman moved the following motion:—

"That this House do agree with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1985."

The motion was adopted.

#### 9. Private Member's Resolution—under consideration

Further discussion on the following Resolution moved by Shri Harish Rawat on the 2nd August, 1985 and an amendment thereto moved on the 16th August, 1985, continued:—

- "This House is of the opinion that in order to develop hill areas of the country, the Union Government should undertake to bear the entire expenditure for their development and—
  - (a) set up hill area development cells in concerned Ministries;
  - (b) set up electronics industries in such areas only;
  - (c) enhance transport and investment subsidies for setting up of industries beyond a particular altitude; and
  - (d) give grants-in-aid loans for cultivation of forest land and start schemes for plantation, forestry, soil conservation, flood control, animal husbandry, etc. with the assistance of international organisations such as World Bank."

The following members took part in the debate:-

- (1) Shri Mool Chand Daga
- (2) Shri Shanti Dhariwal
- (3) Shri Abdul Rashid Kabuli
- (4) Shri Ram Pyare Panika
- (5) Shri Jujhar Singh
- (6) Prof. P. J. Kurien
- (7) Shri Madhusudan Vairale
- (8) Shri K. S. Rao
- (9) Shri R. S. Khirhar
- (10) Shri Mullappally Ramachandran
- (11) Shri Manvendra Singh
- (12) Shri Kammodilal Jatav
- (13) Shri Tilakdhari Singh
- (14) Shri Dharam Pal Singh Malik (Speech unfinished)

The discussion was not concluded.

#### 10. Half-an-hour discussion

Shri Mool Chand Daga raised a discussion on points arising out of the reply given by the Minister of State in the Ministry of Planning on the 20th November, 1985 to Unstarred Question No. 469 regarding per capita income.

Shri Ajit Panja replied to the discussion.

## 6.18 p.m.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd December, 1985)

SUBHASH C. KASHYAP, Secretary-General.

## BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 2, 1985/Agrahayana 11, 1907 (Saka)

No. 95

11.02 P.M.

 $\bigcap$ 

## 1. Starred Questions

Starred Questions Nos. 182, 183, 186, 188, 190—193, 195 and 199—201 were orally answered. Replies to Starred Questions Nos. 184, 185, 189, 194 and 196—198 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1941—2039, 2041—2062, 2064—2087, 2089—2126 and 2128—2152 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Audited Accounts (Hindi and English versions) of the Central Building Research Institute, Roorkee, for the year 1978-79.
- (ii) A copy of the Audited Accounts (Hindi and English versions) of the Central Building Research Institute, Roorkee, for the year 1979-80.
- (iii) A copy of the Audited Accounts (Hindi and English versions) of the Central Building Research Institute, Roorkee, for the year 1980-81.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Sugar (Price Determination for 1985-86 Production) Order, 1985 (Hindi and English versions) published in Notification No. G.S.k. 840(E) in Gazette of India dated the 14th November, 1985, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
  - (i) The Employees' Provident Funds (Fourth Amendment) Scheme, 1985 published in Notification No. G.S.R. 826 in Gazette of India dated the 31st August, 1985.
  - (ii) The Employees' Family Pension (Amendment) Scheme, 1985 published in Notification No. G.S.R. 827 in Gazette of India dated the 31st August, 1985.
  - (iii) The Employees' Deposit Linked Insurance (Amendment) Scheme, 1985 published in Notification No. G.S.R. 828 in Gazette of India dated the 31st August, 1985.
  - (iv) The Employees' Provident Funds (Fifth Amendment) Scheme, 1985 published in Notification No. G.S.R. 897 in Gazette of India dated the 21st September, 1985.
  - (v) The Employees' Provident Funds (Sixth Amendment) Scheme. 1985 published in Notification No. G.S.R. 968 in Gazette of India dated the 12th October, 1985.
- (5) A copy of the Dadra and Nagar Haveli Varishtha Panchayat (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 907 in Gazette of India dated the 28th September, 1985 under sub-section (3) of section 14 of the Dadra and Nagar Haveli Act, 1961.

- (6) A copy of Notification No. G.S.R. 866(E) (Hindi and English versions) published in Gazette of India dated the 25th November, 1985 together with an explanatory memorlandum making certain amendment to Notification No. 276|85-Customs dated the 28th August, 1985 so as to provide that the exemption of additional duty of customs would also be available to polyester fibre contained in specified quantities of fents, rags and chindies of such low price labrics, under section 159 of the Customs Act, 1962.
- (7) A copy of Notification No. G.S.R. 865(E) (Hindi and English versions) published in Gazette of India dated the 25th November, 1985 making certain amendment to Notification No. 191|85-CE dated the 28th August, 1985 so as to provide that the exemption of central excise duty would also be available to polyester fibre contained in specified quantities of fents, rags and chindies of such low price fabrics, issued under the Central Excise Rules, 1944.
- (8) A copy of the Dangerous Machines (Regulation) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 352 in Gazette of India dated the 6th April, 1985 under sub-section (2) of section 36 of the Dangerous Machines (Regulation) Act. 1983.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, for the year 1983-84.
  - (ii) Annual Report of the Oil Palm India Limited, Kottayam, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956:—
  - (i) Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1980-81.
  - (ii) Annual Report of the Madhya Pradesh State
    Dairy Development Corporation Limited,
    Bhopal, for the year 1980-81 along with Audited
    Accounts and the comments of the Comptroller
    and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

#### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 29th November, 1985 Rajya Sabha agreed without any amendment to the National Airports Authority Bill, 1985, passed by Lok Sabha on the 19th November, 1985.

#### 5. Calling Attention

Shri Kamal Nath called the attention of the Minister of External Affairs to the situation arising out of the reported attack by Canadian based pilgrims on Indian diplomats in Kakistan and the encouragement being given by certain foreign countries to extremists in imparting training in terrorism, collection of funds for purchase of arms and other facilities in their bid to destabilise India and steps taken by the Government in that regard.

The Minister of External Affairs made a statement in regard thereto.

## 6. Announcement by Deputy Speaker

The Deputy Speaker informed the House that some members had suggested at the sitting of Business Advisory Committee held

on 26th November, 1985, that the debate on the Sick Industrial Companies (Special Provisions) Bill, 1985 which was adjourned to 2nd December, 1985, might now be resumed after 4th December, 1985. The House agreed.

## 7. Matters Under Rule 377

- (1) Shri Jhujhar Singh raised a matter regarding need to issue notification regarding application of Hindu succession Act, 1956 to Scheduled Tribes.
- (2) Shri Kamla Prasad Rawat raised a matter regarding need to construct bridges over Gomti and Reth rivers in Barabanki district of Uttar Pradesh.
- (3) Shri Sharad Dighe raised a matter regarding need to nationalise thirteen sick textile mills in Bombay and also to extend liberal concessions to three other mills taken over by the Government.
- (4) Shri Amar Roypradhan raised a matter regarding need to take necessary steps for the betterment of betel leaf growers.
- (5) Shri K. D. Sultanpuri raised a matter regarding need to provide financial assistance for constructing Capital of Himachal Pradesh and transfer land and buildings to the State Government.
- (6) Shri M. L. Jhikram raised a matter regarding need to check deforestation in several districts of Madhya Pradesh to preserve environment.
- (7) Shri P. Kolandaivelu raised a matter regarding need to take over the management of the Gandhigram Institute of Rural Health and Family Welfare, Ambathurai Anna district, Tamil Nadu

(Lok Sabha adjourned at 1.02 P.M. and Re-assembed at 2.06 P.M.)

## 8. Government Bills-Passed

(1) THE DOCK WORKERS (SAFETY, HEALTH AND WELFARE) BILL, 1985

Discussion on the motion for consideration of the Bill moved by Shri T. Anjiah on the 29th November, 1985, continued.

•.

The following members took part in the debate:-

- (1) Shri Mool Chand Daga
- (2) Shri V. S. Krishna Iyer
- (3) Shri Virdhi Chander Jain
- (4) Shri Vijoy Kumar Yadav
- (5) Shri Kali Prasad Pandey

Shri T. Anjiah replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 17 was adopted, as amended.

Clause 18 was adopted.

Clause 19 was adopted, as amended.

Clause 20 was adopted.

Clause 21 was adopted, as amended.

Clauses 22 to 25 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T. Anjiah.

The motion was adopted and the Bill, as amended, was passed.

# (2) THE SALES PROMOTION EMPLOYEES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1985

The motion for consideration of the Bill was moved by Shri T. Anjiah.

The following members took part in the debate:—

- (1) Shri E. Ayyapu Reddy
- (2) Shri Ajoy Biswas
- (3) Shri Mool Chand Daga

- (4) Shri Vijoy Kumar Yadav
- (5) Dr. Datta Samant
- (6) Shri Shantaram Naik
- (7) Shri Thampan Thomas

Shri T. Anjiah replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. Anjiah.

The motion was adopted and the Bill was passed.

## 9. Supplementary Demands for Grants (General)-1958-86.

Discussion on the Supplementary Demands for Grants Nos. 5, 8, 9, 14, 17, 28, 38, 39, 41, 44, 49, 50, 58, 59, 61, 64, 69, 70, 73, 77, 80, 81, 87, 90, 91, 92, 97, 101, 102 and 106 in respect of the Budget (General) for 1985-86, commenced.

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd December, 1985)

SUBHASH C. KAHSYAP, Secretary-General.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, December 3, 1985 Agrahayana 12, 1907 (Saka)

No. 96

11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 203—205, 209—212, 217 and 218 were orally answered. Replies to Starred Questions Nos. 202, 207, 208, 213—216 and 219—221 were laid on the Table.

#### 2 Unstarred Questions

Replies to Unstarred Questions Nos. 2153—2174, 2176—2206, 2208—2216, 2218—2318, 2320—2343, 2345—2358 and 2360—2384 were laid on the Table.

## 3. Questions of privilege

- (i) In regard to the question of privilege given notice of by Smt. Geeta Mukherjee and Shri S. Jaipal Reddy on 25th and 26th November, 1985 respectively against the Commissioner of Police, Calcutta and to another notice dated 25th November, 1985 jointly signed by S|Shri Basudeb Acharia, Saifuddin Chaudhary, Aiit Kumar Saha, Anand Pathak and Anil Basu against 'The Telegraph' about the alleged arrest of a Member of the House at Calcutta, the Speaker observed that the whole matter including that of the identity of the person involved in the incident was sub-judice and he had, therefore, withheld his consent to the raising of the question of privilege.
- (ii) In regard to the question of privilege given notice of by Shri K. P. Unnikrishnan and Prof. Madhu Dandavate on 2nd December, 1985 against Shri R. N. Goenka for allegedly casting reflections on Members, the House and its proceedings of 26th November, 1985 relating to discussion about the removal of Shri

Jagmohan from the office of the Governor of Jammu and Kashmir, in an article published in the Indian Express in its issue dated 30th November, 1985, the Speaker observed that in keeping with the best traditions of the House, he was of the opinion that the House would best consult its own dignity by taking no further notice of the matter and accordingly withheld his consent to the raising of the question of privilege.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Indian Telegraph (Third Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 982 in Gazette of India dated the 19th October, 1985, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy of the Central Wakf Council (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 917 in Gazette of India dated the 5th October, 1985, under sub-section (3) of section 8D of the Wakf Act, 1954.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Wakf Council for the year 1984-85.

## 5. Statements by Ministers

- (1) The Minister of External Affairs made a statement on the Prime Minister's visit to Vietnam and Japan.
- \*(2) The Minister of State in the Ministry of Environment and Forests made a statement regarding "Industry and Environmental Pollution—Rigorous Enforcement of Control Measures".

#### 6. Government Bills-Introduced

- (ii) THE AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT CESS BILL, 1985.
  - (ii) THE AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY BILL, 1985.

<sup>\*</sup>At 5-55 P.M.

#### 7. Matters under rule 377

- (1) Shri V. S. Vijayaraghavan raised a matter regarding need to declare Mannarkad and Chittoor Taluks of Palghat district of Kerala as draught affected areas and take immediate steps for providing relief to the people.
- (2) Shri Jai Prakash Agarwal raised a matter regarding need to improve the conditions of hospitals in Delhi and open two new hospitals.
- (3) Shri Harish Rawat raised a matter regrding need to provide adequate funds for constructing railway lines in Uttar Pradesh.
- (4) Shri K. Ramachandra Reddy raised a matter regarding need to set up T.V. Relay Stations on Horsely Hills and Palakonda Hills in Andhra Pradesh.
- (5) Shri Suresh Kurup raised a matter regarding need to take immediate steps for the proper functioning of production Centre at Ettumanoor, Kottayam in Kerala.
- (6) Shri Shantaram Naik raised a matter regarding need to clear the Mandovi and Tillari Irrigation Projects at the earliest in the interest of people of North Goa.

## 8. Supplementary Demands for Grants (General)—1985-86

Discussion on the Supplementary Demands for Grants Nos. 5, 8, 9, 14, 17, 28, 38, 39, 41, 44, 49; 50; 58; 59; 61; 64; 69, 70, 73, 77, 80, 81, 87, 90, 91, 92, 97, 101; 102 and 106 in respect of the Budget (General) for 1985-86, continued.

(Lok Sabha Adjourned at 1.03 P.M. and Re-assembled at 2.06 P.M.)

The discussion was not concluded.

## \*\*9. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Fifteenth Report of the Business Advisory Committee.

6.34 P.M.

1

(Lok Sabha Adjourned till 11 A.M. on Wednesday, the 4th December, 1985)

SUBHASH C. KASHYAP, Secretary-General.

#### CORRIGENDA

In Bulletin Part-I dated December 2, 1985,

- (i) Page 4, item 5, line 4, for 'Kakistan' read 'Pakistan'
- (ii) Page 7, item 9 (heading) for '1958-86' read '1985-86'
- (iii) Page 7, line 23, for 'KAHSYAP' read 'KASHYAP'.

#### BULLETIN—PART I

## [Brief Record of Proceedings]

Wednesday, December 4, 1985/Agrahayana 13, 1907 (Saka)

No. 97

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 222—225, 227—231 and 233 were orally answered. Relies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2385—2502, 2504—2534, 2536—2546 and 2548—2587 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of 'Seventh Five Year Plan 1985—90' (Volms. I and II) (Hindi and English versions).
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (i) First Interim Report of the Kudal Commission of Inquiry appointed to inquire into the working and activities etc. of Gandhi Peace Foundation, Gandhi Smarak Nidhi, All India Sarva Seva Sangh, Association of Voluntary Agencies for Rural Development and other organisations closely connected with them.

- (ii) Memorandum of Action taken on the above Report.
- (3) A copy of the Central Industrial Security Force (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 789 in Gazette of India dated the 24th August, 1985 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1984-85 along with Audited Accounts.
- (5) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1984-85.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science, Pune, for the year 198/85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1984-85.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Kerala, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Kerala, for the year 1984-85.

;

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1984-85.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1983-84.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1984-85 together with Audit Report thereon.
  - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1984-85.

- (12) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1985 (Hindi and English versions) published in Notification No. G.S.R. 918 in Gazette of India dated the 5th October, 1985 under article 320(5) of the Constitution.
- (13) A copy of the Central Administrative Tribunal (Financial and Administrative Power) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 854(E) in Gazette of India dated the 20th November, 1985 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

## 4. Ruling by the Speaker

The Speaker gave his ruling withholding permission sought by Prof. Madhu Dandavate on 3-12-1985 to lay on the Table of the House the report of the Enquiry Committee on "High rate of mortality and other malpractices at Central Sheep and Woollen Research Institute, Avikanagar".

#### 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 3rd December, 1985, Rajya Sabha agreed without any amendment to the Citizenship (Amendment) Bill, 1985, passed by Lok Sabha on the 20th November, 1985.

## 6. Report of Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Eighth Report (Hindiand English versions) of the Committee on Private Members' Bills and Resolutions.

## 7. Report of Public Accounts Committee

Shri Erasu Ayyapu Reddy presented the Nineteenth Report (Hindi and English versions) of the Public Accounts Committee on Action Taken on 161st Report of Public Accounts Committee (7th Lok Sabha) regarding National Malaria Eradication Programme.

#### 8. Motion for Election to Committee

Shri Khurshid Alam Khan moved the following motion:—

"That in pursuance of sub-section 3(c) of Section 4 of the Marine Products Export Development Authority Act, 131, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

## 9. Motion regarding Fifteenth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:-

"That this House do agree with Fifteenth Report of the Business Advisory Committee presented to the House on the 3rd December, 1985."

The motion was adopted.

#### 10. Matters Under Rule 377

- (1) Smt. Usha Rani Tomar raised a matter regarding need to augment the power supply to Aligarh District of Uttar Pradesh.
- (2) Shri Birbal raised a matter regarding need to accord early clearance to Sidhmukh and Nauhar Canals in Rajasthan.
- (3) Shri Vishnu Modi raised a matter regarding acute scarcity of drinking water in Ajmer and need to take urgent remedial steps in this regard.
- (4) Shri Mankuram Sodi raised a matter regarding need to retain the administrative control of Tagore Hospital in Bastar District (Madhya Pradesh) by the Centre keeping in view the desire of the tribal people of the area.
- (5) Smt. Kishori Sinha raised a matter regarding need to furnish accurate statistics about the Bhopal gas tragedy.

- (6) Shri P. Penchallaiah raised a matter regarding need to convert Krishnapatnam minor port into a major port in Andhra Pradesh.
- (7) Dr. A. Kalanidhi raised a matter regarding need to abolish all taxes/duties levied on the medicines in the country.
- (8) Shri Anoopchand Shah raised a matter regarding need to consider the cases of employees cooperative societies for allotment of kerosene dealership in Greater Bombay.
- (9) Shri Balwant Singh Ramoowalia raised a matter regarding need to take immediate remedial measures to check pollution caused by Arihant paper Mill, Jandah near Ahmedgarh in Sangrur district of Punjab.

## 11. Supplementary Demands for Grants (General)-1985-86

Discussion on the Supplementary Demands for Grants Nos. 5, 8, 9, 14, 17, 28; 38; 39; 41; 44; 49. 50; 58. 59. 61. 64. 69. 70, 73, 77, 80, 81, 87, 90, 91, 92; 97; 101; 102 and 106 in respect of the Budget (General) for 1985-86, continued and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1985-86, were voted in full.

## 12. Government Bill-Introduced

THE APPROPRIATION (NO. 6) BILL, 1985

#### 13. Government Bill-Passed

THE APPROPRIATION (NO. 6) BILL, 1985

The motion for consideration moved by Shri Janardhana Poojary was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

(LOK SABHA ADJOURNED AT 1.21 P.M. AND RE-ASSEMBLED AT 2.24 P.M.)

## \*14. (1) Statutory Resolutions-Negatived

Shri Indrajit Gupta moved the following Resolutions:—

"This House disapproves of the Payment of Bonus (Amendment) Ordinance, 1985 (Ordinance No. 6 of 1985) promulgated by the President on the 27th September, 1985."

After discussion as indicated in para 15 below, the Resolution was negatived.

#### (2) Statutory Resolution-Withdrawn

Shri C. Janga Reddy moved the following Resolution:-

"This House disapproves of the payment of Bonus (Second Amendment) Ordinance, 1985 (Ordinance No. 8 of 1985) promulgated by the President on the 7th November, 1985."

After discussion as indicated in para 15 below, the Resolution was withdrawn by leave of the House.

#### \*15. Government Bill-Passed

THE PAYMENT OF BONUS (SECOND AMENDMENT) BILL. 1985

The motion for consideration of the Bill was moved by Shri Chandulal Chandrakar.

An amendment for reference of the Bill to a Joint Committee of the Houses was moved by Dr. Datta Samant.

The following members took part in the combined debate on the Resolutions [vide para 14(1) and (2) above] and the motion for consideration of the Bill:—

- (1) Dr. Chinta Mohan
- (2) Prof. Narain Chand Parashar
- (3) Dr. Datta Samant
- (4) Shri K. N. Pradhan
- (5) Shri Sharad Dighe

<sup>\*</sup>Discussed together

(6) Shri Ajoy Biswas

- (7) Shri Mool Chand Daga
- (8) Shri Ram Pyare Panika
- (9) Shri S. Jaipal Reddy (10) Shri Girdhari Lal Vvas

(11) Shri G. L. Dogra (12) Dr. G. Vijaya Rama Rao

- (13) Shri Dileep Singh Bhuria
- (14) Shri Vijay N. Patil (15) Shri N. V. N. Somu
- (16) Shri Chintamani Jena (17) Prof. P. J. Kurien
- (18) Shri Balkavi Bairagi
- (19) Shri Kali Prasad Pandey
- (20) Shri Harish Rawat
- (21) Shri Abdul Rashid Kabuli

Shri Chandulal Chandrakar replied to the debate.

Shri C. Janga Reddy spoke (by way of reply to his Statutory Resolution).

Amendment for reference of the Bill to a Joint Committee of the Houses was negatived.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Chandulal Chandrakar.

The motion was adopted and the Bill was passed.

### @16. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement on the Gas leakage at the Shriram Foods and Fertilizers Industries Plant in Delhi today.

6.10 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON THURSDAY. THE 5TH DECEMBER, 1965)

> SUBHASH C. KASHYAP. Secretary-General.

## BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 5, 1985/Agrahayana 14, 1907 (Saka)

No. 98

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 243—246 and 248—250 were orally answered. Replies to the Starred Questions Nos. 251 and 253—262 were laid on the Table.

#### .2. Unstarred Questions

Replies to the Unstarred Questions Nos. 2588—2736, 2738—2760, 2762—2799, 2801 and 2802 were laid on the Table.

## 3. Report of Estimates Committee

Shri Chintamani Panigrahi presented the Eighteenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Eighty third Report of the Committee (7th Lok Sabha) on the Ministry of Industry—Motor Cars.

## 4. Calling Attention

Shri Mullappally Ramachandran called the attention of the Minister of Commerce to the situation arising out of the non-fixation of minimum release price for coffee despite the recommendations made by the Coffee Board resulting in crisis in the coffee plantations and the steps taken by the Government in that regard.

The Minister of State of the Ministry of Textiles made a statement in regard thereto.

#### 5. Matters under Rule 377

- (1) Shri Madan Pandey raised a matter regarding need to set up a high power Committee to study the transport needs of the Eastern districts of Uttar Pradesh and Western districts of Bihar.
- (2) Shri Aziz Qureshi raised a matter regarding need to give the status of a full-fledged University to Jamia Milia.
- (3) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to cancel the mining leases near Chittorgarh to protect the historical monuments and check pollution.
- (4) Prof. Narain Chand Parashar raised a matter regarding need to consider Pali and Prakrit languages for annual State awards and also to increase the amount of award.
- (5) Shri Kali Prasad Pandey raised a matter regarding need to open godowns for Jute, Fertilizers etc. at Gopal Ganj in Bihar with the assistance of World Bank.
- (6) Shri Anil Basu raised a matter regarding need to fix reasonable price of tyre and nationalise the tyre industry.
- (7) Shri Chintamani Panigrahi raised a matter regarding need to take immediate steps to check the trend of rise in prices of essential commodities.
- (8) Shri C. Janga Reddy raised a matter regarding need to set up "Polyester F lament Yarn" factory in Warangal district of Andhra Pradesh.
- (9) Dr. V. Venkatesh raised a matter regarding need to look into the grievances of Postal employees in the country.

  (Lok Sabha adjourned at 1.10 P.M. and re. Assembled at 2.13 P.M.)

## @6. Statutory Resolution—Negatived

Shri C. Janga Reddy moved the following Resolution:--

"This House disapproves of the Aircraft (Amendment)
Ordinance, 1985 (Ordinance No. 7 of 1985) promulgated by the President on the 16th October, 1985."

<sup>@</sup>Discussed together.

After discussion as indicated in para 7 below, the Resolution was negatived.

#### @7. Government Bill—Passed

### THE AIRCRAFT (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri Bansi Lal.

The following members took part in the combined debate on the Resolution (vide para 6 above) and the motion for consideration of the Bill:—

- (1) Shri E. Ayyapu Reddy
- (2) Dr. A. Kalanidhi
- (3) Shri P. Namgyal
- (4) Shri Ajit Kumar Saha
- (5) Shri Mool Chand Daga
- (6) Shri H. M. Patel
- (7) Prof. Narain Chand Parashar
- (8) Shri Narayan Choubev
- (9) Shri Girdhari Lal Vyas
- (10) Shri K. Ramachandra Reddy
- (11) Shri Manvendra Singh
- (12) Dr. Chinta Mohan
- (13) Shri Harish Rawat

Shri Bansi Lal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bansi Lal.

The motion was adopted and the Bill was passed.

@Discussed together.

## 8. Government Bill-Under Consideration

THE SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) BILL, 1985

Discussion on the motion for consideration of the Bill moved by Shri Vishwanath Pratap Singh and an amendment thereto moved on the 20th November, 1985, continued.

The following members took part in the debate:-

- (1) Dr. Datta Samant
- (2) Shri Vijay N. Patil
- (3) Shri Balasaheb Vikhe Patil
- (4) Shri Basudeb Acharia
- (5) Shri Bapulal Malviya
- (6) Shri Girdhari Lal Vyas
- (7) Shri C. Janga Reddy

The discussion was not concluded.

#### 9. Papers laid on the Table

A copy each of Notifications Nos. 348 85-Customs to 354 85-Customs (Hindi and English versions) published in Gazette of India dated the 5th December, 1985 together with an explanatory memorandum regarding revised rates of basic, auxiliarly and additional duties of customs on components, warranty spares of fuel-efficient motor cars and cross-country vehicles and on the import of goods (other than raw materials) for the manufacture of such components, under section 159 of the Customs Act, 1962, were laid on the Table.

6 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON FRIDAY, THE 6TH DECEMBER, 1985)

SUBHASH C. KASHYAP, Secretary-General.

وغيدية بيمرك بعارات البيار المام والمستعار

# BULLETIN—PART I [Brief Record of Proceedings]

Friday, December 6, 1985 Agrahayana 15, 1907 (Saka)

No. 99

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 264—268, 270—272 and 274 were orally answered. Starred Question No. 273 was postponed to 13-12-1985. Replies to the Starred Questions Nos. 275—283 and 163 were laid on the Table.

#### 2. Unstarred Questions

Replies to the Unstarred Questions Nos. 2803—2811, 2813—2823, 2825—2835, 2837—2843, 2845, 2846, 2848—2870, 2872—2878, 2881—2963, 2965—3019 and 3021—3038 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export Inspection Agency (Recruitment) Second Amendment Rules, 1985 published in Notification No. G.S.R. 853 in Gazette of India dated the 14th September, 1985.
  - (ii) The Export of Coir Mattings (Inspections) Amendment Rules, 1985 published in Notification No. S.O. 755(E) in Gazette of India dated the 15th October, 1985.

- (iii) The Export of Non-baled Coir Yarn (Inspection) Amendment Rules, 1985 published in Notification No. S.O. 756(E) in Gazette of India dated the 15th October, 1985.
- (iv) The Export of Coir Products (Inspection) Amendment Rules, 1985 published in Notification No. S.O. 757(E) in Gazette of India dated the 15th October, 1985.
  - (v) The Export of Coir Yarn (Inspection) Amendment Rules, 1985 published in Notification No. S.O. 758 (E) in Gazette of India dated the 15th October, 1985.
- (vi) The Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1985 published in Notification No. S. O. 759(E) in Gazette of India dated the 15th October, 1985.
- (vii) The Export of Jute Yarn and Jute Twine (Quality Control and Inspection) Amendment Rules, 1985 published in Notification No. S.O. 760(E) in Gazette of India dated the 15th October, 1985.
- (viii) The Export of Double Warp Jute Tarpaulin Cloth and Bag and Double Warp Jute Canvas Cloth and Bag (Quality Control and Inspection) Amendment Rules, 1985, published in Notification No. S.O. 761 (E) in Gazette of India dated the 15th October, 1985.
  - (ix) The Export of Fishmeal (Inspection) Rules, 1985 published in Notification No. S.O. 762(E) in Gazette of India dated the 15th October, 1985.
  - (x) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Rules, 1985 published in Notification No. S.O. 763(E) in Gazette of India dated the 15th October, 1985.
  - (xi) The Export of Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1985 published in Notification No. S.O. 764(E) in Gazette of India dated the 15th October, 1985.
- (xii) The Export of Frozen Froglegs (Quality Control and Inspection) Rules, 1985 published in Notification No. S.O. 765(E) in Gazette of India dated the 15th October, 1985.

- (xiii) The Export (Quality Control and Inspection) Amendment Rules, 1985 published in Notification No. S.O. 5227 in Gazette of India dated the 16th November, 1985.
- (xiv) The Export Inspection Council, Death-Cum-Retirement Gratuity (Amendment) Rules, 1985 published in Notification No. S.O. 5225 in Gazette of India dated the 16th November, 1985.
- (xv) The Export of Vacuum Flasks (Quality Control and Inspection) Rules, 1985 published in Notification No. S.O. 4259 in Gazette of India dated the 14th September, 1985.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act. 1965.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, for the year 1982-83.
  - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board. Bangalore, for the year 1984-85, under section 12-A of the Central Silk Board Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1984-85.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Man Made Textiles Research Association, Surat, for the year 1983-84.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1982-83.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1983-84.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of Notification No. G.S.R. 872(E) (Hindi and English versions) published in Gazette of India dated the 29th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 179|85-Customs dated the 27th May, 1985 so as to extend the concessional rate of basic customs duty of 10 per cent ad valorem on aluminium ingots upto the 31st December, 1985, under section 159 of the Customs Act, 1962.

- (13) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 877 (E) published in Gazette of India dated the 2nd December, 1985 together with an explanatory memorandum regarding exemption to all articles of silver from the whole of the duty of excise leviable thereon.
  - (ii) G.S.R. 878(E) published in Gazette of India dated the 2nd December, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 31/76-CE dated the 28th February, 1976 and 111/78-CE dated the 9th May, 1978.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Alumin'um Company Limited, Bhubaneswar, for the year 1984-85.
  - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

## 4. Report of Committee on Absence of Members

Shri Madhusudan Vairale presented the Second Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

## 5. Report of Public Accounts Committee

Shri Ranjit Singh Gaekwad presented the Sixteenth Report (Hindi and English versions) of Public Accounts Committee on Action Taken on 205th Report (Seventh Lok Sabha) regarding Construction of staff quarters at Pankha Road, New Delhi and Construction of staff quarters at Salt Lake, Calcutta.

## 6. Calling Attention

Shri Mool Chand Daga called the attention of the Minister of Food and Civil Supplies to the situation arising out of the large scale accumulation of paddy in various States due to inadequate procurement arrangements made by the Food Corporation of India resulting in distress sale thereof by farmers and steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Food and Civil Supplies made a statement in regard thereto.

(Lok Sabha adjourned at 1.56 P.M. and re-assembled at 2.59 P.M.)

## 7. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 9th December, 1985.

#### 8. Government Bill-under consideration

## THE SICK INDUSTR'AL COMPANIES (SPECIAL PROVISIONS) BILL, 1985

Discussion on the motion for consideration of the Bill moved by Shri Vishwanath Pratap Singh and an amendment thereto moved on the 20th November, 1985, continued.

The following members took part in the debate:-

- (1) Shri Piyus Tiraky
- (2) Shri Ramashray Prasad Singh

The discussion was not concluded.

## 9. Motion regarding Eighth Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Suman moved the following motion:-

"That this House do agree with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th December, 1985."

The motion was adopted.

#### 10. Private Members' Bills-Introduced

- (1) THE CROP INSURANCE CORPORATION BILL, 1985, by Shri Balasaheb Vikhe Patil.
- (2) The Constitution (Amendment) Bill, 1985 (Amendment of article 311), by Dr. Datta Samant.
- (3) The Constitution (Amendment) Bill, 1985 (Amendment of article 16), by Shrimati Jayanti Patnaik.
- (4) The Hindu Marriage (Amendment) Bill, 1985 (Insertion of new section 25A), by Shrimati Jayanti Patnaik.

#### 11. Private Member's Bill-Debate Adjourned.

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT). BILL, 1985 (Amendment of Sections 125 and 127), by Shri G. M. Banatwalla.

Shri Somnath Rath moved the following motion:-

"That the debate on the Code of Criminal Procedure (Amendment) Bill, 1985 (Amendment of sections 125 and 127) by Shri G. M. Banatwalla be adjourned to the next day allotted for Private Members' Bills."

The motion was adopted.

#### 12. Motion under Rule 388

Shri Somnath Rath moved the following motion:-

"That provisions of sub-rule (1) of rule 30 and the proviso to rule 29 of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to the debate on the Code of Criminal Procedure (Amendment) Bill, 1985 (Amendment of sections 125 and 127), by Shri G. M. Banatwalla, which has been adjourned today to the next day allotted for Private Members' Bills, be suspended to enable the Bill to be set down in the List of Business without Ballot as the first item therein."

The motion was adopted.

#### 13. Private Member's Bill-Under Consideration

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Insertion of new Part XA), by Shri Ananda Pathak.

The motion for consideration of the Bill was moved by Shri Ananda Pathak.

The following members took part in the debate:-

- (1) Shri Ram Pyare Panika
- (2) Shri Harish Rawat
- (3) Shri Narayan Choubey
- (4) Shri K. D. Sultanpuri
- (5) Shri G. L. Dogra

- (6) Shri Sunder Singh
- (7) Shri Piyus Tiraky
- (8) Shri Shantaram Naik
- (9) Shri Mool Chand Daga
- (10) Dr. K. G. Adiyodi

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th December, 1985)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

Brief Record of Proceedings]

Monday, December 9, 1985/Agrahayana 18, 1907 (Saka)

No. 100

11.03 A.M.

#### 1. Starred Questions

Starred Questions Nos. 284, 286—290, 292—294, 296 and 296 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3039—3054, 3073, 3075—3142 and 3144—3203 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Food Corporation of India (Staff) (Ninety-First Amendment) Regulations. 1985 (Hindi and English versions) published in Notification No. 34|F. No. EP. 36 (2) |85 in Gazette of India dated the 8th November, 1985 under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- (2) A copy of the Multi-State Co-operative Societies (Privileges. Properties and Funds, Accounts, Audit, Winding up and Execution of Decrees, Orders and Decisions) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 812(E) in Gazette of India dated the 28th October, 1985 under sub-section (3) of section 109 of the Multi-State Co-operative Societies Act, 1984.

- (3) A copy of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 605(E) in Gazette of India dated the 13th August, 1985, under sub-section (4) of section 25 of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981.
- @(4) A copy of Notification No. 356/85-Customs (Hindi and English versions) published in Gazette of India dated the 9th December, 1985 together with an explanatory memorandum regarding exemption to pig Iron of all varieties irrespective of phosphorous content when imported into India from the basic customs duty in excess of 25 per cent ad valorem, under section 159 of the Customs Act. 1962.

## 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 5th December, 1985, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on The Mental Health Bill, 1981 upto the first day of the last week of the Hundred and Thirty-eighty Session of the Rajya Sabha.

## 5. Report of the Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Third Report (Hindi and English versions) of the Committee on Subordinate Legislation.

## 6. Supplementary Demands for Grants (Railways)-1985-86

Shri Madhavrao Scindia presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1985-86.

## 7. Matters under Rule 377

(1) Smt. Kishori Sinha raised a matter regarding need to lay down safety rules and regulations so as to avoid overloading and mishaps of ferry boats.

<sup>@</sup>Laid at 6.06 P.M.

- (2) Prof. Chandra Bhanu Devi raised a matter regarding need to take permanent measures to save Bihar and other parts of the country from floods, drought etc.
- (3) Shri Harihar Soren raised a matter regarding need to provide adequate job security to the contract workers of Surat Textile Mills, Gujarat.
- (4) Shri Balasaheb Vikhe Patil raised a matter regarding need to formulate a comprehensive sugar policy in the Seventh Five Year Plan to increase production of sugar in the country.
- (5) Shri Mankuram Sodi raised a matter regarding need to declare Bastar district in Madhya Pradesh as industrially backward area.
- (6) Kum. D. K. Tharadevi raised a matter regarding need to give more financial assistance to Cardamom Trading Corporation and representation to Cardamom growers of Karnataka in the Corporation.
- (7) Shri N. Venkata Ratnam raised a matter regarding need to construct a road-cum-railway-bridge across river Krishna to join Repalle and Machilipatnam in Andhra Pradesh.

## 8. Government Bill—Passed

# THE SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) BILL, 1985

Discussion on the motion for consideration of the Bill moved by Shri Vishwanath Pratap Singh and an amendment thereto moved on the 20th November, 1985, continued.

Shri Vishwanath Pratap Singh replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 17 were adopted.

On amendment No. 95 to Clause 18 moved by Shri Suresh Kurup, the House divided, Ayes \*21; Noes \*64. The amendment was accordingly negatived.

Clause 18 was adopted, as amended.

On amendments Nos. 83 to 85 to Clause 19 moved by Shri Basudeb Acharia, the House divided Ayes \*21; Noes \*71. The amendments were accordingly negatived.

Clause 19 was adopted, as amended.

Clauses 20 and 21 were adopted.

Clause 22 was adopted, as amended.

Clause 23 was adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 29 were adopted.

Clause 30 was adopted, as amended.

Clause 31 was adopted.

Clause 32 was adopted, as amended.

Clauses 33 to 36 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vishwanath Pratap Singh.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 1.48 P.M. and re-assembled at 2.49 P.M.)

#### 9. Motion

Shri B. R. Bhagat moved the following motion: -

"That this House do consider the present international situation and the policy of the Government of India in relation thereto."

<sup>\*</sup>Subject to correction.

He also laid on the Table a copy each of the Charter, the Declaration and the Joint Press Statement (Hindi and English versions) issued at the conclusion of the Summit Conference of the South Asian Association for Regional Cooperation held at Dhaka on 7-8 December, 1985.

A substitute motion was moved by Shri Dinesh Singh.

The following members took part in the debate:-

- (1) Shri N. Venkata Ratnam
- (2) Shri Dinesh Singh
- (3) Shri Eduardo Faleiro
- (4) Shri Amal Datta
- (5) Prof. N. G. Ranga
- (6) Shri Naresh Chandra Chaturvedi
- (7) Shri P. Kolandaivelu
- (8) Shri Surendra Pal Singh
- (9) Shri T. Basheer
- (10) Shri S. Jaipal Reddy
- (11) Shri P. R. Kumaramangalam
- (12) Shri Mewa Singh Gill
- (13) Shri Shanti Dhariwal
- (14) Shri Indrajit Gupta
- (15) Shri Sharad Dighe
- (16) Shri Abdul Rashid Kabuli
- (17) Shri Vijay N. Patil
- (18) Shri E. Ayyapu Reddy

Shri B. R. Bhagat replied to the debate.

The substitute motion moved by Shri Dinesh Singh was withdrawn by leave of the House.

## %10. Report of Business Advisory Committee

Shri Ghulam Nabi Azad presented the Sixteenth Report of the Business Advisory Committee.

8.15 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON TUESDAY, THE 10TH DECEMBER, 1985)

SUBHASH C. KASHYAP, Secretary-General.

## LOK SABHA

### BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 10, 1985/Agrahayana 19, 1907 Saka)

## No. 101

11 A.M.

## 1. Starred Questions

Starred Questions Nos. 304, 306—308, 311, 314, 316—318, 323 and 324 were orally answered. Replies to the remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3294—3228, 3230—3237, 3239—3246, 3248—3311, 3313—3376 and 3378—3437 were laid on the Table.

## 3. Suspension of Member

Shri Ghulam Nabi Azad moved that Shri K. P. Unnikrishnan be suspended from the service of the House for the day i.e. 10th December, 1985.

The motion was adopted.

## 4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Cost Accounting Records (Bearings) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 664 in Gazette of India dated the 13th July, 1985 together with a corrigendum thereto published in Notification No. G.S.R. 1046 in Gazette of India dated the 9th November, 1985 under sub-section (3) of section 642 of the Companies Act, 1956.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1984-85.
  - (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1984-85.
  - (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) correcting the reply given on the 19th November, 1985 to Starred Question No. 36 by Sarvashri Mahendra Singh and Yashwantrao Gadakh Patil about assessment by the Oil and Natural Gas Commission regarding oil production in Seventh Plan.
- (4) A copy of the One Hundred and Eleventh Report (Hindi and English versions) of Law Commission on the Fatal Accidents Act, 1855.
- (5) A copy of the One Hundred and Twelfth Report (Hindi and English versions) of Law Commission on Section 45 of the Insurance Act, 1938.
- (6) A copy of the One Hundred and Thirteenth Report (Hindi and English versions) on 'Injuries in Police Custody'—Suggested section 114B. Evidence Act.
- (7) A copy of the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No.

- G.S.R. 805(E) in Gazette of India dated the 17th October, 1985 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act. 1969.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1984-85.
  - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

## 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 9th December, 1985, Rajya Sabha passed the University Grants Commission (Amendment) Bill, 1985.

## 6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the University Grants Commission (Amendment) Bill, 1985, as passed by Rajya Sabha.

## 7. Calling Attention

Shri K. N. Pradhan called the attention of the Minister of Industry to the delay in rehabilitating and providing adequate compensation to the victims of gas tragedy in Bhopal even after lapse of one full year and the steps taken by the Government to accelerate the relief measures.

The Minister of State in the Department of Chemicals and Petro-Chemicals made a statement in regard thereto.

## 8. Report of Public Accounts Committee

Shri Rajmangel Pande presented the Seventeenth Report (Hindi and English versions) of Public Accounts Committee on Excesses Over Voted Grants and Charged Appropriations (1983-84) and Action Taken on their two hundred and twenty second Report (Seventh Lok Sabha).

# 9. Motion Regarding Sixteenth Report of the Business Advisory Committee

Shri Ghulam Nabi Azad moved the following motion:-

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 9th December, 1985."

The motion was adopted.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.17 P.M.)

#### 10. Government Bills-Introduced

- (i) THE SPICES BOARD BILL, 1985
- (ii) THE SPICES CESS BILL. 1985

#### 11 Matters under Rule 377

- (1) Shri Ganga Ram raised a matter regarding need to take remedial measures to improve environmental conditions of Firozabad town in Uttar Pradesh.
- (2) Shri Vijay N. Patil raised a matter regarding need to start a Government training Centre for competitive examinations at Dhule, district of Maharashtra, for the benefit of the tribal and backward class candidates.
- (3) Shri Shantaram Naik raised a matter regarding need to declare the Union Territory of Goa, Daman and Diu, as a full-fledged State.
- (4) Shri Keshorao Pardhi raised a matter regarding need to increase the capacity of telephone exchanges at Bhandara and Tumsar in Maharashtra.
- (5) Smt. Usha Thakkar raised a matter regarding need to set up a committee to consider providing proper educational facilities to the children of Government employees posted in desert areas, snow clad regions and other difficult areas.
- (6) Shri K. Mohandas raised a matter regarding need to set up a thermal power plant in Kerala to meet its growing demand for power.

- (7) Shri D. P. Yadav raised a matter regarding need to ensure regular supply of cement from factories for completion of various projects under way in Bihar.
- (8) Shri Mool Chand Daga raised a matter regarding need to preserve the Ghana Bird Sanctuary near Bharatpur in Rajasthan.

#### 12. Motion

Shri P. V. Narasimha Rao moved the following motion:-

"That this House takes note of the status paper entitled 'Challenge of Education—a policy perspective', laid on the Table of the House on the 20th August, 1985."

The following members took part in the debate:—

- (1) Shri P. Kolandaivelu
- (2) Smt. Krisina Sahi
- (3) Shri D. P. Yadav
- (4) Shri Jagarnath Rao
- (5) Shri A. E. T. Barrow
- (6) Shri Dharam Pal Singh Malik
- (7) Shri Mahendra Singh
- (8) Shri Balasaheb Vikhe Patil
- (9) Shri Girdhari Lal Vyas
- (10) Smt. Sushila Rohatgi
- (11) Shri Madhusudan Vairale

The discussion was not concluded.

## 6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th December, 1985)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 11, 1985 Agrahayana 20, 1907 (Saka)

No. 102

11 A.M.

1 1

#### 1. Starred Questions

Starred Questions Nos. 326, 329, 330, 333, 335 and 336 were orally answered. Replies to the remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3438—3479, 3481—3557 and 3559 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 667(E) (Hindi and English versions) published in Gazette of India dated the 12th September, 1985 regarding exemption to classes of persons in respect of the arms of the category or description specified in the notification when carried, possessed for their own personal use for the purpose of training or use in competitions from the operation of the provisions of sub-section (2) of section 3 and sub-clause (i) of clause (a) of sub-section (1) of section 9 of the Arms Act, 1959, issued under Section 41 of the said act.
- (2) A copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. S.R.O. 195 in Gazette of India dated the 31st August, 1985 under section 185 of the Navy Act, 1957.

The Sun Burnett 1

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 873(E) and 874(E) published in Gaz. te of India dated the 2nd December, 1985 together with an explanatory memorandum regarding exemption to component parts of electronic modules (including semi-knocked down packs and completely knocked down packs) of digital, analogue, digiana and similar combination type electronic wrist watches, when imported into India for the manufacture of electronic modules from the basic customs duty in excess of 15 per cent ad valorem and from the whole of the auxiliary and additional duties of customs leviable thereon.
  - (ii) G.S.R. 875 (E) published in Gazette of India dated the 2nd December, 1985 together with an explanatory memorandum making certain amendment to Notification No. 163 85-Customs dated the 24th May, 1985 so as to delete Notification No. 215/83-Customs dated the 23rd July. 1983 which has since been superseded by Notification No. 345/85-Customs dated the 2nd December, 1985.
- (4) A copy of Notification No. G.S.R. 880(E) (Hindi and English versions) published in Gazette of India dated the 3rd December, 1985 together with an explanatory memorandum regarding exemption to all goods falling under Item No. 68 of the First Schedule to the Central Excises and Salt Act. 1944 and manufactured by Messrs National Instruments Limited Calcutta, and supplied by them to the Ministry of Defence for official use from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules. 1944.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Society of International Law. New Delhi, for the year 1984-85 along with Audited Accounts.

سيدا وستجمع وسناها والمساه

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
  - (i) Report of the Commission of Inquiry appointed to inquire into certain rioting incidents which took place on 11th October, 1982 within the jurisdiction of Police Station, Parliament Street, New Delhi.
  - (ii) Memorandum of Action taken on the above Report.
  - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1984-85.
  - (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement (Hindi and English versions) regarding Review by the Government on the working of the Semiconductor Complex Limited, for the year 1984-85.
  - (ii) Annual Report of the Semiconductor Complex Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (i) (a) A statement regarding Review by the Government on the working of the Hindustan Aeronautics
      Limited, Bangalore, for the year 1984-85.
    - (b) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (10) () A statement regarding Review by the Government on the working of the Goa Shipyard Limited. Goa, for the year 1984-85.
  - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1984-85 along with Audited Accounts.
- (12) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1984-85.

### 4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 9th December, 1985, Rajya Sabha passed the International Airports Authority (Amendment) Bill, 1985.

## 5. Bill passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the International Airports Authority (Amendment) Bill, 1985, as passed by Rajya Sabha.

#### 6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Srikantha Datta Narasimharaja Wadiyar—7th August to 29th August, 1985 (3rd Session) and 18th November to 20th December, 1985 (4th Session).
- (2) Shri Channaiah Odeyar—23rd July to 9th August, 1985 (3rd Session).
- (3) Shri Arvind Tulshiram Kamble—7th August to 26th August, 1985 (3rd Session).

- (4) Shri Saleem I. Shervani—18th November to 20th December, 1985 (4th Session).
- (5) Smt. Indumati Bhattacharyya —23rd July to 29th August, 1985 (3rd Session) and 18th November to 6th December, 1985 (4th Session).
- (6) Shri Manik Sanyal—18th November to 20th December, 1985 (4th Session).
- (7) Shri K. Ramamurthy—3rd December to 20th December, 1985 (4th Session).
- (8) Shri Chhitubhai Gamit—25th November to 15th December, 1985 (4th Session).
- (9) Shri Charan Singh—29th November to 20th December, 1985 (4th Session).

# 7. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 8. Minutes of Committee on Absence of Members

Shri Madhusudan Vairale laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 5th December, 1985.

#### 9. Matters under Rule 377

- (1) Shri Banwari Lal Purohit raised a matter regarding need to direct the banks not to increase the service charges on the issue of Bank drafts, Bills, cheques and other services.
- (2) Shri S. M. Bhattam raised a matter regarding need to purchase more mesta crop in Andhra Pradesh by the Jute Corporation of India by opening more purchase centres.
- (3) Shri Anoopchand Shah raised a matter regarding need to amend the Urban Land Ceiling Act, 1976 with a view to provide accommodation to the common man.

- (4) Shri Sharad Dighe raised a matter regarding need to enact comprehensive legislation to enable authorities to take effective action against erring manufacturers of chemical based consumer goods for not observing safety measures.
- (5) Shri Ram Bhagat Paswan raised a matter regarding need to construct a bridge across Kamla Balam river in Darbhanga district of Bihar.
- (6) Shri K. Kunjambu raised a matter regarding need to release a special quota of two thousand tonnes of levy cement to the State of Kerala for speedy completion of various projects particularly the foreign aided projects.
- (7) Shri Basudeb Acharia raised a matter regarding need to look into the demands of teachers of Delhi University and its affiliated colleges.
- (8) Shri Virdhi Chander Jain raised a matter regarding need to include Sagar Mal Gopa Branch and Pokharan and Barmar lift canals in the Seventh Five Year Plan to provide drinking water and irrigational facilities to the people of Barmar, Jaisalmer and Jodhpur districts of Rajasthan.

#### 10. Motion

Further discussion on the following motion moved by Shri P. V. Narasimha Rao on the 10th December, 1985, was resumed:—

"That this House takes note of the status paper entitled 'Challenge of Education—a policy perspective', laid on the Table of the House on the 20th August, 1985."

The following members took part in the debate:-

- (1) Shri Ananda Gajapathi Raju
- (2) Shri A. Charles
- (3) Dr. Sudhir Roy
- (4) Smt. Basavarajeswari

## (LOK SABHA ADJOURNED AT 1.09 P.M. AND RE-ASSEMBLED AT 2.12 P.M.)

- (5) Shri V. S. Krishna Iyer
- (6) Shri Virdhi Chander Jain

- (7) Dr. (Smt.) Phulrenu Guha
- (8) Smt. Geeta Mukherjee
- (9) Prof. Nirmala Kumari Shaktawat
- (10) Shri Eduardo Faleiro
- (11) Prof. Saif-ud-Din Soz
- (12) Shri R. Jeevarathinam
- (13) Shri Shyam Lal Yadav
- (14) Shri G. M. Banatwalla
- (15) Prof. P. J. Kurien
- (16) Shri Shantaram Naik
- (17) Shri K. Ramachandra Reddy
- (18) Shri Rana Vir Singh
- (19) Shri Mool Chand Daga
- (20) Shri K. N. Pradhan

The discussion was not concluded.

#### 11. Half-An-Hour Discussion

Shri Virdhi Chander Jain raised a discussion on points arising out of the reply given by the Minister of State in the Ministry of Information and Broadcasting on the 2nd December, 1985 to Unstarred Question No. 1998 regarding allocation of funds for extension of T.V. network.

Shri V. N. Gadgil replied to the discussion.

6.13 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON THURSDAY, THE 12TH DECEMBER, 1985).

SUBHASH C. KASHYAP, Secretary-General.

... 45

#### LOK SABHA

### BULLETIN-PART I

## [Brief Record of Proceedings]

Thursday, December 12, 1985 Agrahayana 21, 1907 (Saka)

No. 163

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 348, 349, 356, 359, 360 and 365 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3560—3563, 8565—3600, 3602—3643, 3645—3742, and 3744—3773 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1984-85 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1984-85.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1984—Union Government (Commercial) Part V—Cochin Shipyard Limited, under article 151(1) of the Constitution.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Dock Labour Board for the year 1984-85.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1984-85.
  - (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (6) A statement (Hindi and English versions) correcting the reply given on 28th November, 1985 to Unstarred Question No. 1609 by Shri B. V. Desai regarding Private parties to take up ancillary activities of Railways.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1984-85.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1984-85.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1984-85.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1984-85.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1984-85.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Maintained Institutions of the University of Delhi, Delhi, for the year 1982-83 together with Audit Report thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1984-85 together with Audit Report thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, Tamil Nadu, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, Tamil Nadu, for the year 1984-85 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, Tamil Nadu, for the year 1904-85.

## 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 11th December, 1985, Rajya Sabha agreed without any amendment to the Payment of Bonus (Second Amendment) Bill, 1985, passed by Lok Sabha on the 4th December, 1985.

## 5. Report of Public Accounts Committee

Shri E. Ayyapu Reddy presented the 20th Report (Hindi and English versions) of the Public Accounts Committee on action taken by the Government on the recommendations contained in their 84th Report (7th Lok Sabha) relating to "Customs Receipts and Union Excise Duties."

## 6. Report of Committee on Petitions

Begum Abida Ahmed presented the First Report (Hindi and English versions) of the Committee on Petitions.

#### 7. Motion for Election to Committee

Shri Bansi Lal moved the following motion:—

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act."

The motion was adopted.

## 8. Matters under Rule 377

- (1) Smt. Sunderwati Nawal Prabhakar raised a matter regarding need to check use of intoxicated drugs particularly smack in the country.
- (2) Shei D. N. Reddy raised a matter regarding need to take more stringent steps to control the deteriorating law and order situation in Delhi.

- (3) Shri S. G. Gholap raised a matter regarding need to construct a new railway line to provide rail facility to the backward area of Thana and Nagar districts in Maharashtra.
- (4) Shri A. Charles raised a matter regarding need to develop the Vishinjam Fishing harbour into a dry dock cum cargo harbour on priority basis in the Seventh Five Year Plan.
- (5) Shri Ram Pujan Patel raised a matter regarding need to set up Ammonia factory in Phulpur to increase the production of urea.
- (6) Shri Balwant Singh Ramoowalia raised a matter regarding need to ensure immediate payment of the dues of the paddy growers of Punjab and Haryana for the paddy purchased by the Food Corporation of India.
- (7) Shri Mohan Lal Jhikram raised a matter regarding need to amend the Forest Conservation Act, 1980 for speedy development of undeveloped forests and backward areas.
- (8) Shri Birbal raised a matter regarding need to set up a Fertiliser factory at Nava Village, Hanumangarh Tehsil of Ganganagar, Rajasthan.

#### 9. Motion

Further discussion on the following motion moved by Shri P. V. Narasimha Rao on the 10th December, 1986, was resumed:—

"That this House takes note of the status paper entitled 'Challenge of Education—a policy perspective', laid on the Table of the House on the 20th August, 1985.

The following members took part in the debate:-

- (1) Shri M. R. Janarthanan
- (2) Shri K. S. Rao
- (3) Shri Manoj Pandey
- (4) Shri S. Jaipal Reddy
- (5) Shri Ram Nigina Mishra
- (6) Shri Ram Swarup Ram
- (7) Shri Sultan Salahuddin Owaisi
- (8) Shri Umakant Mishra

## (9) Shri G. S. Basavaraju

(Lok Sabha adjourned at 1.09 p.m. and re-assembled at 2.03 p.m.)

Shri P. V. Narasimha Rao replied to the debate.

The discussion was concluded.

## \*10. Report of Committee on Papers laid on the Table

Shri C. K. Kuppuswamy presented the Fourth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

#### \*11. Minutes of Committee on Papers laid on the Table

Shri C. K. Kuppuswamy laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Fourth Report.

#### \*\*12. Government Bill—Under Consideration

# THE FUTWAH-ISLAMPUR LIGHT RAILWAY LINE (NATIONALISATION) BILL, 1985

The motion for consideration of the Bill was moved by Shri Madhavrao Scindia.

## \*\*13. Supplementary Demand for Grant (Railways)—1985-86

Discussion on the Supplementary Demand No. 16 in respect of the Budget (Railways) for 1985-86, commenced.

The following members took part in the combined debate (vide paras 12 and 13 above):—

- (1) Shri Sri Hari Rao
- (2) Shri C. K. Jaffar Sharief
- (3) Shri Vijay N. Patil
- (4) Shri R. Annanambi
- (5) Shri Shiv Parsad Sahu
- (6) Shri Ram Pyare Panika

<sup>\*</sup>At 1.08 P.M.

<sup>\*\*</sup>Discussed together.

- (7) Shri R. P. Das
- (8) Shri Jujhar Singh
- (9) Shri Lal Vijay Pratap Singh
- (10) Smt. Patel Ramaben Ramjibhai Mayani
- (11) Shri Narayan Choubey
- (12) Shri Harish Rawat
- (13) Shri S. M. Guraddi
- (14) Shri Vakkom Purushothaman
- (15) Shri R. Jeevarathinam
- (16) Shri R. P. Suman
- (17) Shri D. N. Reddy
- (18) Shri Ram Pujan Patel
- (19) Shri K. D. Sultanpuri
- (20) Shri C. Janga Reddy
- (21) Shri Ram Bhagat Paswan
- (22) Shri Ram Singh Yadav
- (23) Shri V. S. Krishna Iyer

The discussion was not concluded.

7.07 P.M.

(Lok Sabha adjourned till 11 a.m. on Friday, the 13th December, 1985)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 13, 1985 Agrahayana 22, 1907 (Saka)

No. 104

11.01 A.M.

## 1. Obituary Reference

The Deputy Speaker made a reference to the passing away of Dr. Chelikani Venkata Rama Rao who was a member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Questions Nos. 375, 378, 379, 385 and 273 were orally answered. Replies to Starred Questions Nos. 368—370, 372—374, 376, 377, 380—384 and 386—388 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 3774—3776, 3778—3785, 3787—3827, 3829—3845, 3847—3894, 3896, 3899—3954 and 3956—4005 were laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given on 9th August, 1985 to Unstarred Question No. 2884 regarding Income-tax Defaulters was also laid on the Table.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export Inspection Agency, Death-Cum-Retirement Gratuity (Amendment) Rules, 1985 published in Notification No. S.O. 5394 in Gazette of India dated the 30th November, 1985.
  - (ii) The Export (Quality Control and Inspection) Second Amendment Rules, 1985 published in Notification No. S.O. 5395 in Gazette of India dated the 30th November, 1985.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1984.
  - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1984-85 along with Audited Accounts, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Cochin, for the year 1984-85.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1984-85.
- (5) A copy of the Central Silk Board Contributory Provident Fund (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 1043 in Gazette of India dated the 9th November, 1985 under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1984-85.
  - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1984-85.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Man Made Textiles Research Association. Surat, for the year 1984-85.

:

3

- (9) A copy of the Securities Contracts (Regulation) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 1083 in Gazette of India dated the 23rd November, 1985, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:—
  - (i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) (Second Amendment) Scheme, 1985 published in Notification No. S.O. 883(E) in Gazette of India dated the 9th December, 1985.
  - (ii) The General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) (Second Amendment) Scheme, 1985 published in Notification No. S.O. 884(E) in Gazette of India dated the 9th December, 1985.
- (11) A copy of Notification No. G.S.R. 893(E) (Hindi and English versions) published in Gazette of India dated the 6th December, 1985 together with an explanatory memorandum regarding exemption to certain specified equipments imported by accredited correspondents of foreign news agencies and newspapers and foreign broadcasting and television organisations from the basic customs duty in excess of 40 per cent ad valorem and from the whole of the additional duty of customs leviable thereon, under section 159 of the Customs Act, 1962.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 882(E) published in Gazette of India dated the 4th December, 1985 together with an

- explanatory memorandum making certain amendment to Notification No. 59/85-CE dated the 17th March, 1985 so as to extend the benefit of full exemption from excise duty hitherto available to glass bangles and glass beads to glass chattons also.
- (ii) G.S.R. 883(E) published in Gazette of India dated the 4th December, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 47/84-CE dated the 1st March, 1984, 174/84-CE and 175/84-CE dated the 1st August, 1984.
- (13) A copy of the Smugglers and Foreign Exchange Manipulators (Appellate Tribunal for Forfeited Property) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 4575 in Gazette of India dated the 28th September, 1985 together with an explanatory memorandum along with a Corrigendum thereto published in Notification No. S.O. 5512 in Gazette of India dated the 28th November, 1985, under section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (13) above.
- (15) A statement (Hindi and English versions) regarding results of the Fifteenth Valuation of the Life Insurance Corporation of India as on 31st March, 1985.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1984-85.
  - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

## 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 6) Bill, 1985, passed by Lok Sabha on the 4th December, 1985.

#### 6. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government business for the week commencing the 16th December, 1985.

## 7. Government Bills-Introduced

- (1) THE CENTRAL EXCISE TARIFF BILL, 1985.
- (2) THE ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL, 1985.
- (3) THE ADDITIONAL DUTIES OF EXCISE (TEXTILES AND TEXTILE ARTICLES) AMENDMENT BILL, 1985.

#### \*\*8. Government Bill—Passed

# The Futwah-Islampur Light Railway Line (Nationalisation) Bill. 1985.

Discussion on the motion for consideration of the Bill moved by Shr' Madhavrao Scindia on the 12th December, 1985, continued.

After combined discussion, as indicated in para 9 below, the motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

The motion was adopted and the Bill was passed.

## \*\*9. Supplementary Demand for Grant (Ra'lways)—1985-86

Discussion on the Supplementary Demand No. 16 in respect of the Budget (Railways) for 1985-86, continued.

<sup>\*\*</sup>Discussed together.

The following members took part in the combined debate (vide paras 8 and 9 above):—

- (1) Shri Shanti Dhariwal
- (2) Shri Balwant Singh Ramoowalia
- (3) Shri Anoopchand Shah
- (4) Shri Ajay Mushran
- (5) Shri Abdul Rashid Kabuli
- (6) Shri Keshorao Pardhi
- (7) Shri C. K. Kuppuswamy
- (8) Shri N. Soundararajan
- (9) Shri Jagannath Choudhary
- (10) Shri Kammodilal Jatav
- (11) Shri V. Krishna Rao
- (12) Shri Basudeb Acharia
- (13) Shri Manikrao Hodlya Gavit
- (14) Dr. Prabhat Kumar Mishra
- (15) Shri Girdhari Lal Vyas
- (16) Shri Piyus Tiraky
- (17) Smt. Usha Thakkar.
- (18) Shri Mool Chand Daga
- (19) Shri Janak Raj Gupta
- (20) Shri G. S. Basavaraju
- (21) Shri Amar Roypradhan
- (22) Shr: Dharam Pal Singh Malik
- (23) Smt. Basavarajeswari
- (24) Shri A. J. V. B. Maheswara Rao
- (25) Prof. Saif-ud-Din Soz

Shri Madhavrao Scindia replied to the debate.

Supplementary Demand for Grant No. 16 for the amounts shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) for 1985-86, was voted in full.

# 10. Government Bill-Introduced

THE APPROPRIATION (RAILWAYS) NO. 5 BILL, 1985

# 11 Government Bill-Passed

The motion for consideration moved by Shri Madhavrao Scindia was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

Prof. N. G. Ranga took part in the Debate.

The motion was adopted and the bill was passed.

#### 12. Government Bill-Under Consideration

THE UNIVERSITY GRANTS COMMISSION (AMENDMENT)
BILL, 1985, AS PASSED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Smt. Sushila Rohatgi.

The discussion was not concluded.

# 13. Motion regarding Ninth Report of the Committee on Private Members' B'lls and Resolutions

Shri R. P. Suman moved the following motion:—

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th December, 1985."

The motion was adopted

# 14. Private Member's Resolution-Under Consideration

Further discussion on the following Resolution moved by Shri Harish Rawat on the 2nd August, 1985 and an amendment thereto moved on the 16th August, 1985, continued:—

"This House is of the opinion that in order to develop hill

areas of the country, the Union Government should undertake to bear the entire expenditure for their development and—

- (a) set up hill area development cells in concerned Ministries;
- (b) set up electronics industries in such areas only;
- (c) enhance transport and investment subsidies for setting up of industries beyond a particular altitude; and
- (d) give grants-in-aid loans for cultivation of forest land and start schemes for plantation, forestry, soil conservation, flood control, animal husbandry, etc. with the assistance of international organisations such as World Bank."

The following members took part in the debate:-

- (1) Shri Dharam Pal Singh Malik
- (2) Shri Girdhari Lal Vyas
- (3) Prof. Saif-ud-Din Soz
- (4) Shri G. S. Basavaraju
- (5) Shri Piyus Tiraky
- (6) Dr. V. Venkatesh
- (7) Shri A. J. V. B. Maheshwara Rao
- (8) Shri Mohan Lal Jhikram
- (9) Shri A. K. Panja (Speech unfinished)

The discussion was not concluded.

The House was adjourned for want of quorum.

# 5.14 P.M.

(Lok Sabha adjourned till 11 a.m. on Monday, the 16th December, 1985)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Monday, December 16, 1985/Agrahayana 25, 1907 (Saka)

#### No. 105

#### 11 A.M.

#### 1. Obituary Reference

The Speaker made a reference to the passing away of Sir Seewoosagur Ramgoolam, Governor-General of Mauritius.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

# 2. Starred Questions

Starred Questions Nos. 390—392, 394, 396, 401, 406 and 407 were orally answered. Replies to the remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 4006—4065, 4067—4089, 4091—4101, 4103—4221, 4223—4224, 4226—4245 and 4245-A—4245-E were laid on the Table.

A statement by the Minister of State in the Ministry of Information and Broadcasting correcting the reply given on the 5th August, 1985 to Unstarred Question No. 1842 regarding Sports Commentators in AIR and Doordarshan was also laid on the Table.

# 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Development Council for Fruit and Vegetable Processing Industry for the year 1984-85.

- (2) A statement (Hind: and English versions) regarding Review by the Government on the working of the Development Council for Fruit and Vegetable Processing Industry for the year 1984-85.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - The Cold Storage Order, 1980 published in Notification No. S.O. 2453 in Gazette of India, dated the 20th September, 1980.
- (i) The Cold Storage (Amendment) Order, 1983 published in Notification No. S.O. 2964 in Gazette of India dated the 23rd July, 1983.
- (iii) The Cold Storage (Second Amendment) Order, 1984 published in Notificatio n No. S.O. 3001 in Gazette of India dated the 22nd September, 1984.
- (iv) The Cold Storage (Amendment) Order, 1985 published in Notification No. S.O. 475 in Gazette of India, dated the 2nd February, 1985.
- (4) A statement (Hindi and Engl'sh versions) showing reasons for delay in laying the notifications mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1984-85.
  - (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Dehrion-Sone, for the year 1984-85.

- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, for the year 1984-85.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Fertilisers and Chemicals Travancore Limited, for the year 1984-85.
- (ii) Annual Report of the Fertilisers and Chemicals Travancore L'mited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the National Fertilizers Limited, for the year 1984-85.
- (ii) Annual Report of the National Fertilizers Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, for the year 1984-85.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956:—
  - (a) (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1981-82.

- (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1982-83.
- (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

#### 5 Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 13th December, 1985, Rajya Sabha agreed without any amendment to the Aircraft (Amendment). Bill, 1985, passed by Lok Sabha on the 5th December, 1985.

# 6. Members of Lok Sabha (Disqualification on ground of Defection) Rule 1985—laid on the Table

Secretary-General laid on the Table under sub-paragraph (2) of paragraph 8 of the Tenth Schedule to the Constitution of India a copy of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 (Hindi and English versions) made by the Speaker under sub-paragraph (1) of paragraph 8 of the said Schedule.

## 7. Report of Committee on Papers laid on the Table

Shri M. V. Chandrashekara Murthy presented the Fifth Report (Hindi and English versions) of the Committee on Papers laid on the Table

# 8. Minutes of Committee on Papers laid on the Table

Shri M. V. Chandrashekara Murthy laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Fifth Report.

#### 9. Government Bills-Introduced

- (1) THE CUSTOMS (AMENDMENT) BILL, 1985.
- (2) THE CENTRAL EXCISE AND SALT (AMENDMENT) BILL, 1985.

#### 10. Matters under Rule 377

- (1) Shri K. D. Sultanpuri raised a matter regarding need to take over Nahan Foundry and to set up potato and ginger-factories in Himachal Pradesh.
- (2) Shri G. S. Basavaraju raised a matter regarding need to start a sub-division of Bharat Earth Movers Ltd., to produce diesel engines in the backward district of Tumur in Karnataka.
- (3) Shri Mullappally Ramachandran raised a matter regarding need to retain the Naval Academy at Cochin for the time being to avoid expenditure on its temporary shifting to Goa.
- (4) Shri S. M. Bhattam raised a matter regarding need to locate National Institute of Naturopathy at Nature Cure Hospital, Begumpet, Hyderabad.
- (5) Shri M. R. Janarthanan raised a matter regarding need to run the Vaigai, Pallavan and Sethu Express trains, presently under suspension because of floods in Madras.
- (6) Smt. Krishna Sahi raised a matter regarding need to implement Barhiya Mokama Tal Yojana to save Munghyar district of Bihar from severe floods, drought, erosion etc.
- (7) Shri Kamla Prasad Rawat raised a matter regarding need to construct a fly-over at Safaidabad railway crossing and also to provide a halt of Jayanti Janta Express at Barabanki.

## \*11. Government Bill-Under Consideration

THE CENTRAL EXCISE TARIFF BILL, 1985

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

#### 12. Motion under Rule 388

Shri Janardhana Poojary moved the following motion:-

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok

<sup>\*</sup>Discussed together.

Sabha in its application to the motions for taking into consideration and passing of the Additional Duties of Excise (Textiles and Textile Articles) Amendment Bill, 1985 in as much as it is dependent upon the Central Excise Tariff Bill, 1985."

The motion was adopted.

#### \*13. Government Bill-Under Consideration

THE ADDITIONAL DUTIES OF EXCISE (TEXTILES AND TEXTILE ARTICLES) AMENDMENT BILL, 1985

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

#### 14. Motion under Rule 388

Shri Janardhana Poojary moved the following motion:-

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1985 in as much as it is dependent upon the Central Excise Tariff Bill, 1985."

The motion was adopted.

#### \*15. Government Bill—Under Consideration

THE ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL, 1985.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

#### \*16. Government Bills-Passed

- (i) THE CENTRAL EXCISE TARIFF BILL, 1985.
- (ii) THE ADDITIONAL DUTIES OF EXCISE (TEXTILES AND TEXTILE ARTICLES) AMENDMENT BILL, 1985.
- (iii) THE ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL, 1985.

<sup>\*</sup>Discussed together

The following members took part in the combined debate on the motions for consideration of the Bills (vide paras 11, 13 and 15 above):—

- (1) Shri Sri Hari Rao
- (2) Shri Haroobhai Mehta

# (LOK SABHA ADJOURNED AT 1 P.M. AND RE-ASSEMBLED AT 2.06 P.M.)

- (3) Shri Ananda Pathak
- (4) Shri Girdhari Lal Vyas
- (5) Shri R. Annanambi
- (6) Shri Shanti Dhariwal
- (7) Shri V. S. Krishna Iyer
- (8) Shri Mool Chand Daga
- (9) Shri Indrajit Gupta
- (10) Shri Piyus Tiraky
- (11) Shri M. Subha Reddy

Shri Janardhana Poojary replied to the debate.

(i) The motion for consideration of the Central Excise Tariff Bill, 1985 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janar-dhana Poojary.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Additional Duties of Excise (Textiles and Textile Articles) Amendment Bill, 1985 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janar-dhana Poojary.

The motion was adopted and the Bill was passed.

(iii) The motion for consideration of the Additional Duties of Excise (Goods of Spe ial Importance) Amendment Bill, 1985 was adopted and clause-by-clause consideration of the Bili was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janar-dhana Poojary.

The motion was adopted and the Bill was passed.

#### 17. Motion under Rule 388

Shri Khurshid Alam Khan moved the following motion:-

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Agricultural and Processed Food Products Export Development Authority Bill, 1985 and the Agricultural and Processed Food Products Export Cess Bill, 1985 in as much as these are dependent upon each other."

The motion was adopted.

# 18. Government Bills-Under Consideration

- \*\*(i) THE AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHO-RITY BILL, 1985.
- \*\*(ii) THE AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT CELL BILL, 1985.

The motions for consideration of the above two Bills were moved by Shri Khurshid Alam Khan.

<sup>\*\*</sup>Discussed together.

The following members took part in the combined debate:-

- (1) Shri M. Raghuma Reddy
- (2) Shri Balasaheb Vikhe Patil (Speech Unfinished)

The discussion was not concluded.

#### 19. Motion

Shri Ajit Panja moved the following motion:-

"That this House do consider the "Seventh Five Year Plan, 1985—90", laid on the Table of the House on the 4th December, 1985."

The discussion was not concluded.

# 20. Report of the Business Advisory Committee

Shri Ghulam Nabi Azad presented the Seventeenth Report of the Business Advisory Committee.

#### 21. Half-an Hour Discussion

Shri Mool Chand Daga raised a discussion on points arising out of the reply given by the Minister of Transport on the 28th November, 1985 to Unstarred Question No. 1515 regarding Medical Scheme for D.T.C. employees.

Shri Bansi Lal replied to the discussion.

6-18 P.M.

1.0

(LOK SABHA ADJOURNED TILL 11 A.M. ON TUESDAY, THE 17TH DECEMBER, 1985).

SUBHASH C. KASHYAP, Secretary-General.

# LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, December 17, 1985 Agrahayana 26, 1907 (Saka)

No. 106

11 A.M.

## 1. Starred Ouestions

Starred Questions Nos. 410, 412—417, 420 and 421 were orally answered. Replies to the remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4246—4293, 4295—4297, 4299—4309, 4311—4330, 4332—4420, 4422—4447 and 4449—4476 were laid on the Table.

A statement by the Minister of Communications correcting the reply given on the 10th December, 1985 to English version of Unstarred Question No. 3333 regarding changes in the timings for booking of telegrams was also laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
- (i) The Coal Mines Provident Fund (Amendment) Scheme, 1985 published in Notification No. G.S.R. 1118 in Gazette of India dated the 30th November, 1985.

- (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1985 published in Notification No. G.S.R. 1119 in Gazette of India dated the 30th November, 1985.
- (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1985 published in Notification No. G.S.R. 1120 in Gazette of India dated the 30th November, 1985.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Oil India Limited for the year 1984-85.
- (ii) Annual Report of the Oil India Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited for the year 1984-85.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited for the year 1984-85.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Engineers India Limited for the year 1984-85.
- (ii) Annual Report of the Engineers India Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited for the year 1984-85.
- (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Indian Oil Corporation Limited for the year 1984-85.
- (ii) Annual Report of the Indian Oil Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Cochin Refineries Limited for the year 1984-85.
- (ii) Annual Report of the Cochin Refineries Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited for the year 1984-85.
- (ii) Annual Report of the National Hydroelectric Power Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Delimitation of the Council Constituencies (Madras) Amendment Order, 1985 (Hindi and English versions) published in Notification No. G.S.R. 661(E) in Gazette of India dated the 17th August, 1985, under sub-section (3) of section 13 of the Representation of the People Act, 1950.

- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute for the year 1983-84 along with Audited Accounts.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1983-84 along with Audited Accounts.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of Notification No. F. 4(5)-W & M|85 (Hindi and English versions) dated the 16th December, 1985 regarding floatation of market loans.
- (10) A copy of Notification No. S.O. 662(E) (Hindi and English versions) published in Gazette of India dated the 9th September, 1985 containing Order regarding imposition of cess on tractors issued under sub-section (1) of section 9 of the Industries (Development and Regulation) Act, 1951.
- (11) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Second Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 977 in Gazette of India dated the 19th October, 1985 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A/18AA of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 618(E) published in Gazette of India dated the 22nd August, 1985 regarding extension of period of take over of management of Messrs Brentford Electric (India) Limited, Calcutta, beyond five years.

- (ii) S.O. 690(E) published in Gazette of India dated the 25th September, 1985 regarding extension of period of take over of management of Messrs Mahadeve Textile Mills, Hubli, Karnataka, beyond five years.
- (iii) S.O. 712(E) published in Gazette of India dated the 30th September, 1985 regarding extension of period of take over of management of Messrs Sri Rama Sugars and Industries Limited, Bobbili, beyond five years.
- (iv) S.O. 714(E) published in Gazette of India dated the 30th September, 1985 regarding extension of period of take over of management of Messrs Sri Rama Sugars and Industries Limited, Seethanagaram, beyond five years.
  - (v) S.O. 716(E) published in Gazette of India dated the 30th September, 1985 regarding extension of period of take over of management of Motipur Sugar Factory Limited, Motipur, beyond five years.
- (vi) S.O. 717(E) published in Gazette of India dated the 30th September, 1985 regarding extension of period of take over of management of Messrs Plyboard Industries Limited, Pampore, beyond five years.
- (vii) S.O. 718(E) published in Gazette of India dated the 30th September, 1985 regarding extension of period of take over of management of Messrs Associated Industries (Assam) Limited beyond five years.
- (viii) S.O. 730 (E) published in Gazette of India dated the 8th October, 1985 regarding extension of period of take over of management of Messrs Dr. Paul Lohmann (India) Limited, Calcutta, beyond five years.
- (ix) S.O. 746(E) published in Gazette of India dated the 11th October, 1985 regarding extension of period of take over of management of Messrs Shri Durga Cotton Spinning and Weaving Mills Limited, Konnagar, beyond five years.

- (x) S.O. 796 (E) published in Gazette of India dated the 30th October, 1985 regarding extension of period of take over of management of Messrs Swadeshi Cotton Mills at Kanpur, Pondicherry, Naini Maunath Bhajan, Udaipur and Rae Bareli beyond five years.
- (xi) S.O. 837 (E) published in Gazette of India dated the 19th November, 1985 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.
- (xii) S.O. 843 (E) published in Gazette of India dated the 25th November, 1985 regarding extension of period of take over of management of Messrs Brentford Electric (India) Limited, Calcutta, beyond five years.
- (xiii) S.O. 866(E) published in Gazette of India dated the 29th November, 1985 regarding extension of period of take over of management of Messrs Associated Industries (Assam) Limited, Chandrapur, beyond flve years.
- (xiv) S.O. 867 (E) published in Gazette of India dated the 29th November, 1985 regarding extension of period of take over of management of Messrs Bengal Potteries Limited, Calcutta, beyond five years.
- (xv) S.O. 878 (E) published in Gazette of India dated the 3rd December, 1985 regarding extension of period of take over of management of Messrs Krishna Silicate and Glass Works Limited, Calcutta, beyond five years.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1984-85.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of Triveni Structurals Limited, Naini, Allahabad, for the year 1984-85.

- (ii) Annual Report of the Triveni Structurals Limited, Naini, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Tungabhadra Steel Products Limited for the year 1984-85.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1984-85.
- (ii) Annual Report on the Instrumentation Limited, Kota, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited and its subsidiaries for the year 1984-85.
- (ii) Annual Report of the Hindustan Paper Corporation Limited and its subsidiaries for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the Richardson and Cruddas (1972) Limited for the year 1984-85.
- (ii) Annual Report of the Richardson and Cruddas (1972) Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (g) (i) A statement regarding Review by the Government on the working of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1983-84.
- (ii) Annual Report of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1983-84.

the terms are

- (h) (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1984-85.
  - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (g) of item (1) above.
- (15) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1984-Union Government (Commercial)—Part IV—Bharat Heavy Plate and Vessels Limited, under article 151(1) of the Constitution.
- (16) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1984-85 under section 155 of the Patents Act, 1970.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Cochin, for the year 1984-85 under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coir Board, Cochin, for the year 1984-85.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Cochin, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Coir Board, Cochin, for the year 1984-85.
  - (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1984-85 along with Audited Accounts.

- (ii) A statement regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1984-85.
  - (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Dehradun, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Dehradun, for the year 1984-85.
    - (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement regarding Review by the Government on the working of the National Council for Cement and Building Materials, New Delhi, for the year 1984-85.
    - (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
      - (a) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, for the year 1984-85.
      - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
      - (b) (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1984-85.
      - (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
      - (c) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1984-85.

- (ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited for the year 1982-83.
- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, for the year 1984-85.
- (ii) Annual Report of the Hindustan Organic Chemicals Limited, for the year 1984-85 along with
   Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (22): (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Tools, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Tools, for the year 1984-85.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Tools for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Tools for the year 1983-84.

## 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16th December, 1985, Rajya Sabha agreed without any amendment to the Sick Industrial Companies (Special Provisions) Bill, 1985, passed by Lok Sabha on the 9th December, 1985.

# 5. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Krishan Datt Sultanpuri laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Bombay, Mangalore, Trivandrum and Kanyakumari during September, 1985.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Bangalore, Calcutta and Itanagar during September, 1985.

# 6. Motion regarding Seventeenth Report of the Business Advisory Committee

Shri Ghulam Nabi Azad moved the following motion:—

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 16th December, 1985."

The motion was adopted.

# 7. Government Bills-Introduced

- (i) THE BANKING LAWS (AMENDMENT) BILL, 1985.
- (ii) THE CUSTOMS TARIFF (AMENDMENT) BILL, 1985.

# 8. Matters under Rule 377

- (1) Shri Balasaheb Vikhe Patil raised a matter regarding need to convert Daund-Manmad-Poona rail link into a double rail line and to ensure timely running of the Jhelam Express.
- (2) Shri Radhakanta Digal raised a matter regarding need to set up a full fledged T.V. Station in Phulbani district of Orissa, instead of low power transmitter.

- (3) Shri Shantaram Naik raised a matter regarding need to establish colour T.V. Studio at Goa.
- (4) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to put a curb on surreptitious deforestation in Rajasthan.
- (5) Shri V. Krishna Rao raised a matter regarding need to convert the route between Guntakal and Hyderabad from metre gauge to broad gauge.
- (6) Shri Keshorao Pardhi raised a matter regarding need for early approval and completion of the "Bawanthari Irrigation Project"—a joint project of Madhya Pradesh and Maharashtra.

#### 9. Government Bills—passed

- I. \*(i) THE AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY BILL, 1985.
- \*(ii) THE AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT CESS BILL, 1985.

Discussion on the motions for consideration of the above two Bills moved by Shri Khurshid Alam Khan on the 16th December, 1985, continued.

The following members took part in the combined debate: -

- (1) Shri Balasaheb Vikhe Patil
- (2) Shri K. S. Rao
- (3) Shri Anil Basu
- (4) Shri Manoj Pandey
- (5) Shri Thampan Thomas

(Lok Sabha adjourned at 1.01 p.m. and re-assembled at 2.06 p.m.)

- (6) Shri Girdhari Lal Vyas ...
- (7) Smt. Geeta Mukherjee
- (8) Shri G. S. Basavaraju
- (9) Shri V. Sobhanadreeswara Rao
- (10) Dr. K. G. Adiyodi
- (11) Shri C. Janga Reddy
- (12) Shri Harish Rawat

<sup>\*</sup>Discussed together.

- (13) Shri Prakash V. Patil
- (14) Shri Piyus Tiraky
- (15) Shri V. Krishna Rao

Shri Khurshid Alam Khan replied to the discussion.

(i) The motion for consideration of the Agricultural and Processed Food Products Export Development Authority Bill, 1985 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 34 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Khurshid Alam Khan.

The following Members took part in the debate:-

- (1) Prof. N. G. Ranga
- (2) Shri Khurshid Alam Khan

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Agricultural and Processed Food Products Export Cess Bill, 1985 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Khurshid Alam Khan.

The motion was adopted and the Bill was passed.

II. THE UNIVERSITY GRANTS COMMISSION (AMEND-MENT) BILL, 1985, AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved by Smt. Sushila Rohatgi on the 13th December, 1985 continued.

The following members took part in the debate:-

- (1) Shri M. Subha Reddy
- (2) Prof. Narain Chand Parashar

- (3) Shri Somnath Rath
- (4) Shri Mullappally Ramachandran
- (5) Shri Suresh Kurup
  - (6) Prof. P. J. Kurien
  - (7) Shri V. S. Krishna Iyer
  - (8) Shri Kamal Chaudhry
  - (9) Smt. Geeta Mukherjee
  - (10) Prof. Nirmala Kumari Shaktawat

Smt. Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Sushila Rohatgi.

The motion was adopted and the Bill was passed.

I<sup>I</sup>I. THE INTERNATIONAL AIRPORTS AUTHORITY (AMENDMENT) BILL, 1985, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri Jagdish Tytler.

The following members took part in the debate:—

- (1) Shri Amal Datta
- (2) Shri Vijay N. Patil
- (3) Dr. V. Venkatesh

Shri Jagdish Tytler replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagdish Tytler.

The motion was adopted and the Bill was passed.

IV. THE DELEGATED LEGISLATION PROVISIONS (AMENDMENT) BILL, 1985, AS PASSED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri H.R. Bhardwaj.

The following members took part in the debate:-

- (1) Shri Suresh Kurup
- (2) Shri Haroobhai Mehta
- (3) Shri V. S. Krishna Iyer
- (4) Shri Mool Chand Daga

Shri H. R. Bhardwaj replied to the debate.

The motion for the consideration was adopted and clauseby-clause consideration of the Bill was taken up.

Clause 2 was adopted.

The Schedule was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended, be passed was moved by Shri H.R. Bhardwaj.

Prof. N. G. Ranga took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

#### 10. Government Bill-under consideration

THE BONDED LABOUR SYSTEM (ABOLITION) AMEND-MENT BILL, 1985, AS PASSED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri T. Anjiah.

Shri Ram Pyare Panika took part in the debate.

The discussion was not concluded.

# 11. Statement by Minister

The Minister of External Affairs made a statement on the Summit meeting between the President of Pakistan and the Prime Minister of India in New Delhi today the 17th December, 1985.

6.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th December, 1985)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

# BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 18, 1985 Agrahayana 27, 1907 (Saka)

No. 107

١

11 A.M.

#### 1. Oath or Affirmation

Shri Arjun Singh and \*Smt. Meera Kumar took the Oath in Hindi, signed the Roll of Members and took their seats in the House.

#### 2. Starred Questions

Starred Questions Nos. 429—431, 434—436, 438, 440, 442 and 443 were orally answered. Replies to the remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 4477—4590, 4592—4597, 4599—4639 and 4639-A-4639-C were laid on the Table.

# 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1984-85.

At 12 Noon.

- (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rehabilitation Training and Research of for the year 1984-85.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1984-85.
- (4) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1984-85 along with Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of applied Manpower Research, New Delhi, for the year 1984-85.
- (6) A copy of the Navy Leave (First Amendment) Regulation, 1985 (Hindi and English versions) published in Notification No. S.R.O. 117 in Gazette of India dated the 15th June, 1985, under section 185 of the Navy Act, 1957.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (6) above.
- (8) A copy of the Cantonments (Regulation of Procedure of Committees of Arbitration) Rules, 1985 (Hindi

- and English versions) published in Notification No. S.R.O. 235 in Gazette of India dated the 16th November, 1985 under sub-section (3) of section 281 of the Cantonments Act. 1924.
- (9) A copy of the Lucknow Cantonment Registration and Control of Dogs and the Prevention of Rabies (Amendment) Bye-laws, 1984 (Hindi and English versions) published in Notification No. S.R.O. 1|2| 189 in Gazette of India dated the 17th August, 1985 under sub-section (4) of section 284 of the Cantonments Act, 1924.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (9) above
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1984-85.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of Sixty-two Canton-ment Boards for the year 1984-85.
- (ii) A copy of the Annual Consolidated Accounts (Hindi and English versions) of Sixty-two Cantonment Boards for the year 1984-85.
- (iii) A copy of the Bi-Annual Audit Report (Hindi and English versions) on the Accounts of the Sixty-two Cantonment Boards for the year 1984-85.
- (13) A copy of Notification No. G.S.R. 900(E) (Hindiand English versions) published in Gazette of India dated the 11th December, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of Austrian Schillings, Belgian Francs, Danish Kroners, Deutsche Marks, Dutch Guilders, French Francs, Italian Lire and Swedish Kreners into Indian Currency or vice-versa, under section 159 of the Customs Act, 1962.

į

- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1984-85.
  - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) A statement regarding Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1984-85.
  - (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) A statement regarding Review by the Government on the working of the Electronic Trade and Technology Development Corporation Limited, New Delhi, for the year 1984-85.
  - (ii) Annual Report of the Electronic Trade and Technology Development Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (d) (i) A statement regarding Review by the Government on the working of the CMC Limited, Secunderabad, for the year 1984-85.
  - (ii) Annual Report of the CMC Limited, Secunderabad, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1984-85 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Academy of Sciences, Bangalore, for the year 1984-85.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1984-85.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1984-85 along with Audited Accounts.
- f (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1984-85.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Raman Research Institute, Bangalore, for the year 1964-85.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1984-85 together with Audit Report thereon.
  - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Astrophysics Bangalore, for the year 1984-85.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1984-85 along with Audited Accounts
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year 1984-85.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1984-85 together with Audit Report thereon.
  - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1984-85.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency. Hyderabad, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Remote Sensing Agency, Hyderabad, for the year 1984-85.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1984-85.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of sec-

- tion 31 of the Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) Act, 1982:—
- (i) The Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) (Intimation regarding Mortgage, Charge, lien or other interest in any Property) Rules, 1985 published in Notification No. S.R.O. 13(E) in Gazette of India dated the 1st November, 1985.
- (ii) The Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) Administration of Funds Rules, 1985 published in Notification No. S.R.O. 14(E) in Gazette of India dated the 1st November, 1985.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Componies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the Bharat Dynamics Limited, Hyderabad, for the year 1984-85.
  - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) A statement regarding Review by the Government on the working of the Bharat Earth Movers Limited, for the year 1984-85.
  - (ii) Annual Report of the Bharat Earth Movers Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) A statement regarding Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited for the year 1984-85.
  - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

· · · **AT**\*\*\*...

- (d) (i) A statement regarding Review by the Government on the working of the Pragya Tools Limited for the year 1984-85.
- (ii) Annual Report of the Pragya Tools Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Mishra Dhatu Nigam Limited for the year 1984-85.
  - (ii) Annual Report of the Mishra Dhatu Nigam Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (26) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling for the year 1983-84 along with Audited Accounts.
- (27) A statement (Hindi and English versions) regarding
  (a) Review by the Government on the working of
  the Padmaja Naidu Himalayan Zoological Park,
  Darjeeling, for the year 1983-84 (b) reasons for
  delay in laying the papers mentioned at (26) above
- (28) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1984-85 along with Audited Accounts.
- (29) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1984-85.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Pay) Eleventh

Amendment Rules, 1985 published in Notification No. G.S.R. 884(E) in Gazette of India dated the 4th December, 1985.

- (ii) The All India Services (Leave) Amendment Rules, 1985 published in Notification No. G.S.R. 1111 in Gazette of India dated the 30th November, 1985.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Sports Board, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Sports Board, New Delhi, for the year 1984-85.

# 5. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Tenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 6. Report of Estimates Committee

Shri Chintamani Panigrahi presented the Twentieth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Eighty-second Report of the Committee (7th Lok Sabha) on the Department of Atomic Energy-Generation of Electricity.

## 77. Report of Public Accounts Committee

Shri E. Ayyapu Reddy presented the Twenty-first Report (Hindi and English versions) of Public Accounts Committee on Para 14 of the Report of the Comptroller & Auditor General of India for the year 1982-83, Union Government (Posts and Telegraphs) regarding loss of revenue due to non-revision of rentals.

## 8. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Fourth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

## 9. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Krishan Datt Sultanpuri presented the Sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Forty-Sixth Report of the Committee (Seventh Lok Sabha) on the Ministry of Home Affairs—Reservations for and Employment of Scheduled Castes and Scheduled Tribes in Assam Rifles, BSF, CISF and CRPF.

## 10. Calling Attention

Shri Ajit Kumar Saha called the attention of the Minister of Human Resources Development to the situation arising out of the reported non-implementation of agreement arrived at in January, 1983 between Delhi University Teachers' Association and University Grants Commission in regard to improvement of service conditions of teachers, leading to discontentment among them and steps taken by Government in that regard.

The Minister of State in the Departments of Education and Culture made a statement in regard thereto.

### 11. Matters under Rule 377

- (1) Shri Mohan Lal Jhikram raised a matter regarding need to re-establish a Divisional Office at Nainpur railway junction in Madhya Pradesh.
- (2) Shri R. P. Suman raised a matter regarding need to increase the relaying capacity of T.V. Centre at Faizabad and set up another T.V. Centre at Akbarpur town of Faizabad district in Uttar Pradesh.
- (3) Shri K. Kunjambu raised a matter regarding need to bring about constitutional amendment for making necessary amendments in list of Scheduled Castes and Scheduled Tribes.
- (4) Shri Ram Singh Yadav raised a matter regarding need to instal a high power T.V. Transmitter at Alwar, Rajasthan.
- (5) Shri V. S. Vijayaraghavan raised a matter regarding need to bring about uniformity in the levy of taxes by the States and Union Territories.

- (6) Shri Ram Pyare Panika raised a matter regarding need to open more purchase centres in Mirzapur district of Uttar Pradesh to enable farmers to sell their paddy at support price.
- (7) Shri D. N. Reddy raised a matter regarding need to set up a paper factory in backward district of Cuddappah in Andhra Pradesh to utilise the high Calcium lime-stone available there.
- (8) Shri R. P. Das raised a matter regarding need to import raw sugar instead of refined sugar and reprocess it in the country.

#### 12. Government Bills-Passed

(i) THE BANKING LAWS (AMENDMENT) BILL, 1985.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate: -

- (1) Shri C. Madhav Reddy
- (2) Dr. G. S. Rajhans
- (3) Dr. Sudhir Roy

τ

- (4) Shri Girdhari Lal Vyas
- (5) Shri V. S. Krishna Iyer
- (6) Shri Narayan Choubey
- (7) Shri C. Janga Reddy
- (8) Shri Kali Prasad Pandey

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

- \*\*(ii) THE CUSTOMS (AMENDMENT) BILL, 1985
- \*\*(iii) THE CUSTOMS TARIFF (AMENDMENT) BILL,
- \*\*(iv) THE CENTRAL EXCISES AND SALT (AMEND-MENT) BILL, 1985

The motions for consideration of the above three Bills were moved by Shri Janardhana Poojary.

The following members took part in the combined debate:-

- (1) Shri Thampan Thomas
- (2) Shri R. P. Das
- (3) Shri Vijoy Kumar Yadav
- (4) Shri Kali Prasad Pandey

Shri Janardhana Poojary replied to the debate.

(ii) The motion for consideration of the Customs (Amendment) Bill, 1985 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was bassed.

(iii) The motion for consideration of the Customs Tariff (Amendment) Bill, 1985 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

<sup>\*\*</sup>Discussed together.

(iv) The motion for consideration of the Central Excises and Salt (Amendment) Bill, 1985 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

#### 13. Motion

Further discussion on the following motion moved by Shri Ajit Panja on the 16th December, 1985, was resumed:—

"That this House do consider the 'Seventh Five Year Plan, 1985—90'. laid on the Table of the House on the 4th December, 1985."

The following members took part in the debate:-

- (1) Shri Ananda Gajapathi Raju
- (2) Shri Satyendra Narayan Sinha
- (3) Shri D. P. Yadav
- (4) Shri Somnath Rath
- (5) Shri Saifuddin Chowdhary
- (6) Dr. K. G. Adiyodi
- (7) Shri Brahma Dutt
- (8) Shri G. L. Dogra
- (9) Shri Y. S. Mahajan
- (10) Shri Balasaheb Vikhe Patil
- (11) Shri Rajiv Gandhi

The discussion was not concluded.

#### 14. Half-an-hour discussion

6.34 P.M.

Shri Suresh Kurup raised a discussion on points arising out of the reply given by the Minister of Textiles on the 6th December, 1985 to Starred Question No. 271 regarding measures to stop distress sale of cotton.

Shri Khurshid Alam Khan replied to the discussion.

At at Califer advanced all 11 A No. on 1996.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th December, 1985)

SUBHASH C. KASHYAP, Secretary-General

ť

#### LOK SABHA

## BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 19, 1985 Agrahayana 28, 1907 (Saka)

## No. 108

#### 11 A.M.

#### 1. Oath or Affirmation

Four Members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House.

- 1 in Bengali
- 1 in Oriya
- 1 in Urdu
- \*1 in Hindi

### 2. Starred Ouestions

Starred Questions Nos. 449, 450, 452, 455, 456, 458, 460 and 461 were orally answered. Replies to the remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 4640—4852, 4852A and 4852-B were laid on the Table.

## 4. RULING BY THE SPEAKER

Referring to the ruling given by him on 4th December, 1985, withholding permission asked for by Prof. Madhu Dandavate to lay on the Table of the House the Report of the Jyotirmoy Bosu Committee with regard to the High Rate of Mortality at the Central Sheep and Wool Research Institute, Avikanagar

<sup>\*</sup>At 12 Noon.

(Rajasthan), the Speaker observed that on a perusal of the detailed comments received by him from the Minister of Agriculture, he did not find any reason to review the matter and ruled that it was now to be treated as closed.

## 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Water and Power Consultancy Services (India) Limited for the year 1984-85.
- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (i) The Merchant Shipping (Form of Certificate of Insurance for Civil Liability for Oil Pollution Damage) Rules, 1985 published in Notification No. G.S.R. 588(E) in Gazette of India dated the 17th July, 1985.
- (ii) The Merchant Shipping (Examination of Masters and Mates) Rules, 1985 published in Notification No. G.S.R. 712(E) in Gazette of India dated the 3rd September, 1985.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (i) of item (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 24 of the Seamen's Provident Fund Act, 1966:—
  - (i) The Seamen's Provident Fund (Amendment) Scheme, 1985 published in Notification No. G.S.R. 504 in Gazette of India dated the 25th May, 1985.

- (ii) The Seamen's Provident Fund (Amendment) Scheme, 1985 published in Notification No. G.S.R. 1057 in Gazette of India dated the 9th November, 1985.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (i) of item (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Dock Labour Board for the year 1984-85.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Dock Labour Board, for the year 1984-85.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Dock Labour Board for the year 1984-85.
  - (9) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, for the year 1984-85.
  - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1984-85.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy for the year 1984-85.
  - (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha for the year 1983-84.
  - (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council for the year 1984-85.
- (15) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Institute of Post Graduate

79

Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.

- (16) A statement (Hindi and English version) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Institute of Homoeopathy, Calcutta, for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
- (17) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research Homoeopathy, New Delhi, for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
- (18) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Unani Medicine, New Delhi, for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
- (19) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:-
- (i) Statement No. XVII—Eleventh Session, 1983.

•

(ii) Statement No. XIII—Twelfth Session, 1983.

(iii) Statement No. XII—Fourteenth Session 1984.

(iv) Statement No. VIII—Fifteenth Session, 1984.

(v) Statement No. V—Second Session, 1985. (vi) Statement No. II—Third Session, 1985.

(vii) Statement No. I—Fourth Session, 1985.

Seventh LOK

Sabha

Eighth Lok Sabha.

- (20) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1984-85 along with Audited Accounts, under sub-section (4) of section 24 and subsection (2) of section 25 of the Internal Airports Authority Act, 1971.
- (21) A copy of the Review (Hindi and English versions) by the Government on the working of the International Airports Authority of India for the year 1984-85.
- (22) A copy of the Report (Hindi and English versions) of the Committee to examine Principles of a Possible Shift from Physical to Financial Controls.
- (23) A copy of the Railway (Notices of and Enquiries into Accidents) (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 1124 in Gazette of India dated the 30th November, 1985 issued under section 84 of the Indian Railways Act, 1890.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) Review by the Government on the working of the Indian Railway Construction Company Limited for the year 1984-85.
  - (ii) Annual Report of the Indian Railway Construction Company Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

7

- (25) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories of the Railways for the Half Year ending 30th September, 1982.
- (26) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled

- Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for Half Year ending 31st March, 1983.
- (27) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories of the Railways for Half Year ending 30th September, 1983.
  - (28) A copy each of the rollowing papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Insecticides Limited for the year 1984-85.
  - (ii) Annual Report of the Hindustan Insecticides Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1984-85.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1983-85.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1984-85.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute (Eastern Region) Calcutta, for the year 1984-85

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers Training Institute (Eastern Region) Calcutta, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers Training Institute (Eastern Region) Calcutta, for the year 1984-85.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Aliahabad, for the year 1984-85.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1984-85.
- (33) (i) A copy of the Annual Report (Hindi and English versions; of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1984-85.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1984-85.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1984-85.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1984-85.
- (35) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1984-85 together with Audit Report thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1984-85.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1984-85.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1984-85.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regio al Engineering College, Surathkal, for the year 1984-85.
- (38) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan for the year 1983-84 together with Audit Report thereon.
- (39) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above. . . .
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1984-85.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1984-85.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1984-85.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1984-85.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1984-85.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1984-85.

- (43) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1984-85 together with Audit Report thereon.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1984-85 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1984-85.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1934-35.
- (46) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Latex Limited for the year 1984-85.
  - (ii) Annual Report of the Hindustan Latex Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for population Sciences, Bombay, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Sciences, Bombay, for the year 1984-85.
- %(48) A copy of Notification No. 359|85 (Hindi and English versions) published in Gazette of India dated the 19th December, 1985 together with an explanatory memorandum making certain amendment to Notification No 153|85-Customs dated the 24th May, 1985 so as to exempt newsprint from the whole of the auxiliary duty of customs leviable thereon, under section 159 of the Customs Act, 1962.

## 6. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 18th December, 1985, Rajya Sabha agreed without any amendment to the Futwah-Islampur Light Railway Line (Nationalisation) Bill, 1985, passed by Lok Sabha on the 13th December, 1985.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 5 Bill, 1985 passed by Lok Sabha on the 13th December, 1985.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Central Excise Tariff Bill, 1985 passed by Lok Sabha on the 16th December, 1985.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Additional Duties of Excise (Textiles and Textile Articles) Amendment Bill, 1985 passed by Lok Sabha on the 16th December, 1985.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Additional Duties

<sup>\*</sup>Laid at 5-30 P.M.

of Excise (Goods of Special Importance) amendment Bill, 1985 passed by Lok Sabha on the 16th December, 1985.

- (vi) That at its sitting held on the 18th December, 1985, Rajya Sabha agreed without any amendment to the Agricultural and Processed Food Products Export Development Authority Bill, 1985, passed by Lok Sabha on the 17th December, 1985.
- (vii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Agricultural and Processed Food Products Export Cess Bill, 1985, passed by Lok Sabha on the 17th December, 1985.
- (viii) That at its sitting held on the 18th December, 1985, Rajya Sabha agreed without any amendment to the Inland Waterways Authority of India Bill, 1985 passed by Lok Sabha on the 25th November, 1985.

## 7. Report and Minutes of Estimates Committee

Shri Chintamani Panigrahi presented the Nineteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Transport (Department of Surface Transport)—Border Roads and Minutes of the Sittings of the Committee relating thereto.

## 8. Reports of Public Accounts Committee

Shri Erasu Ayyapu Reddy presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Twenty-Second Report relating to Overall Review of Sixth Five Year Plan in respect of Posts and Telegraphs Department.
- (2) Twenty-Third Report relating to Union Excise Duties

# 9. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Krishan Datt Sultanpuri presented the Seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Fiftieth Report of the Committee (Seventh Lok Sabha) on the Ministry of Steel & Mines (Department of Steel)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Rourkela Steel Plant.

## 10. Report of Committee on Government Assurances

Shri B. K. Gadhvi presented the Third Report (Hindi and English versions) of the Committee on Government Assurances.

### 11. Statements by Ministers

(1) The Minister of Finance made a statement regarding "Long Term Fiscal Policy".

The Minister also laid on the Table a copy of the "Long Term Fiscal Policy" (Hindi and English versions).

\*\*(2) The Minister of State in the Department of Chemicals and Petro-Chemicals made a statement regarding non-extension of the term of the Commission of Inquiry appointed by Government of Madnya Pradesh on the Bhopal Gas Leak disaster.

#### 12. Matters under Rule 377

- (1) Shri Mankuram Sodi raised a matter regarding need to provide a hand-pump for drinking water in every ward of Bastar district in Madhya Pradesh.
- (2) Smt. Usha Thakkar raised a matter regarding need to take necessary measures to provide housing facility to the Sindhi migrants working at Kandla Port.
- (3) Shri Anoopchand Shah raised a matter regarding need for giving relief to commuters in Bombay by providing additional rakes on the Western Railway suburban section.
- (4) Shri Shanti Dhariwal raised a matter regarding need to increase the capacity of Kota T.V. Relay Station to 10 K.M. to enable the people of the adjoining districts to avail of the T.V. facility.
- (5) Smt. Jayanti Patnaik raised a matter regarding need to set up a nickel extraction plant in Sukinda area of Orissa.

<sup>\*\*</sup>At 5-25 P.M.

- (6) Shri A. Charles raised a matter regarding need to provide a ring electric railway system in Trivandrum city.
- (7) Shri Sanat Kumar Mandal raised a matter regarding need to streamline the drug policy and regulate the production and marketing of drugs.
- (8) Shri Vijoy Kumar Yadav raised a matter regarding need to consider the proposal of the Bihar Citizens' Council on Education for improvement of education in elementary schools in Bihar and implement suggestions of the Kothari Commission.

#### 13. Presentation of Petition

Shri Kammodilal Jatav presented a petition signed by Shri Sadhu Singh Tomar, Vice-President, District Congress (I), Morena, Madhya Pradesh, and others regarding construction of a pucca bridge over Chambal river.

#### 14. Motion

Further discussion on the following motion moved by Shri Aj't Fanja on the 16th December, 1985, was resumed:—

"That this House do consider the 'Seventh Five Year Plan, 1985—90' laid on the Table of the House on the 4th December, 1985".

The following members took part in the debate:—

(1) Prof. Madhu Dandavate

(Lok Sabha Adjourned at 1.01 P.M. and Re-assembled at 2.03 P.M.)

- (2) Dr. G. S. Rajhans
- (3) Prof. N. G. Ranga
- (4) Shri M. R. Janarthanan
- (5) Dr. (Smt). Phulrenu Guha
- (6) Smt. Krishna Sahi
- (7) Shri Mohd. Ayub Khan
- (8) Shri Balwant Singh Ramoowalia
- (9) Shri Sriballav Panigrahi
- (10) Shri Asutosh Law
- (11) Shri Manvendra Singh

- (12) Shri Vijoy Kumar Yadav
- (13) Kum. Mamata Banerjee
- (14) Shri Raj Kumar Rai
- (15) Shri Sved Shahabuddin
- (16) Shri Kamla Prasad Singh
- (17) Shri Piyus Tiraky
- (18) Shri C. K. Kuppuswamy
- (19) Prof. Narain Chand Parashar
- (20) Shri K. N. Pradhan
- (21) Shri C. K. Jaffar Sharief
- (22) Dr. A. Kalanidhi
- (23) Shri Ram Pyare Panika

[Further discussion on the Motion was held over at 5.24 P.M. and resumed at 7.24 P.M. and 7.46 P.M. (vide para 18 below), after the disposal of Half-an-Hour Discussion and Government Bills respectively]

#### 15. Half-an-Hour Discussion

Shri E. Avvapu Reddy raised a discussion on points arising out of the reply given by the Minister of Water Resources on the 5th December, 1985 to Starred Question No. 246 regarding Telugu-Ganga Project.

Shri B. Shankaranand replied to the discussion.

#### 16. Government Bills-Introduced

- (i) THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL, 1985.
- (ii) THE SALARIES AND ALLOWANCES OF MINIS-TERS (AMENDMENT) BILL, 1985.
- (iii) THE PRESIDENT'S PENSION (AMENDMENT) BILL. 1985.
- (iv) THE SALARIES AND ALLOWANCES OF OFFI-CERS OF PARLIAMENT (AMENDMENT) BILL, 1985.
- (v) THE SALARY AND ALLOWANCES OF LEADERS OF OPPOSITION IN PARLIAMENT (AMENDMENT) BILL. 1985.

#### 17. Government Bills - Passed

(i) THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL, 1985.

The motion for consideration moved by Shri H. K. L. Bhagat was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. K. L. Bhagat.

The motion was adopted and the Bill was passed.

(ii) THE SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL, 1985.

The motion for consideration moved by Shri S. B. Chavan was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill was passed.

(iii) THE PRESIDENT'S PENSION (AMENDMENT) BILL, 1985.

The motion for consideration moved by Shri S. B. Chavan was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill was passed.

(iv) THE SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT (AMENDMENT) BILL, 1985

The motion for consideration moved by Shri H. K. L. Bhagat was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. K. L. Bhagat.

The motion was adopted and the Bill was passed.

(v) THE SALARY AND ALLOWANCES OF LEADERS OF OPPOSITION IN PARLIAMENT (AMENDMENT) BILL, 1985

The motion for consideration moved by Shri H. K. L. Bhagat was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. K. L. Bhagat.

The motion was adopted and the Bill was passed.

#### 18 Motion

Further discussion on the motion (vide para 14 above) was resumed.

The following members took part in the debate:-

- £ (24) Shri R. Jeevarathinam
  - (25) Smt. Usha Thakkar

£At 7.24 P.M.

- (26) Shri U. H. Patel
- (27) Shri B. N. Reddy
- (28) Shri Bharat Singh
- (29) Shri P. Namgval
- (30) Shri Amar Roypradhan
- (31) Shri Mohan Lal Jhikram

The discussion was not concluded.

8.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th December, 1985)

SUBHASH C: KASHYAP, Secretary-General.

## LOK SABHA

### BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, December 20, 1985 Agrahayana 29, 1907 (Saka)

No. 109

11 A.M.

#### 1. Oath or Affirmation

Shri Chandrashekhar Singh took the Oath in Hindi, signed the Roll of Members and took his seat in the House.

## 2. Obituary References

The Speaker made references to the passing away of Shri Kanhaiya Lal Balmiki, a member of the Provisional Parliament, First, Second and Third Lok Sabha and Pandit Chatur Narain Malviya, a member of First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 3. Starred Questions

Starred Questions Nos. 470—477 were orally answered. Replies to the remaining questions were laid on the Table.

## 4. Unstarred Questions

1:

Replies to Unstarred Questions Nos. 4853—5089, 5089-A and 5089-B were laid on the Table.

## 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the State Trading Corporation of India Limited for the year 1984-85.

- (ii) Annual Report of the State Trading Corporation of India Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited for the year 1984-85.
- (ii) Annual Report of the Projects and Equipment Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1984-85.
- (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1984-85.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Diamond Institute, Surat, for the year 1984-85.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1984-85.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1984-85.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority, New Delhi, for the year 1984-85.
- (7) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board (Pool Fund) for the year 1982-83.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1984-85.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1984-85.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1984-85.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1984-85.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, for the year 1984-85.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Hindustan Shipyard Limited for the year 1984-85.
  - (ii) Annual Report of the Hindustan Shipyard Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
    - (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
      - (i) A statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited for the year 1984-85.
      - (ii) Annual Report of the India Tourism Development Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
    - (14) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1984-85 along with Audited Accounts.

- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Madras, for the year 1984-85 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1984-85 along with Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 1984-85 along with Audited Accounts.
- (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Ahmedabad, for the year 1984-85 along with Audited Accounts.
- (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1984-85 along with Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1984-85 along with Audited Accounts.
- (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management. Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1984-85 along with Audited Accounts.
- (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year 1984-85 along with Audited Accounts.
- (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management. Catering Technology and Applied Nutrition, Goa, for the year 1984-85 along with Audited Accounts.

- (xii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Patna, for the year 1984-85 along with Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, New Delhi, for the year 1984-85 along with Audited Accounts.
- (x v) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Tiruchirapalli, for the year 1984-85 along with Audited Accounts.
- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition at New Delhi, Bombay, Madras, Calcutta, Srinagar, Ahmedabad, Bangalore, Hyderabad, Bhubaneswar, Lucknow and Goa and Food Craft Institutes at Patna, Delhi and Tiruchirapalli, for the year 1984-85.
  - (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (a) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited for the year 1984-85.
    - (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
    - (b) (i) Review by the Government on the working of the Vijayanagar Steel Limited for the year 1984-85.
    - (ii) Annual Report of the Vijayanagar Steel Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Sponge Iron India Limited for the year 1984-85.
  - (ii) Annual Report of the Sponge Iron India Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government on the working of the Steel Authority of India Limited for the year 1984-85.
- (ii) Annual Report of the Steel Authority of India Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Hindustan Steelworks Construction Limited for the year 1984-85.
- (ii) Annual Report of the Hindustan Steelworks Construction Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Neelachal Ispat Nigam Limited for the year 1984-85
- (ii) Annual Report of the Neelachal Ispat Nigam Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (g) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, for the year 1984-85.
- (ii) Annual Report of the National Mineral Development Corporation Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (i) (i) Review by the Government on the working of Bharat Refractories Limited for the year 1984-85.
- (ii) Annual Report of the Bharat Refractories Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, for the year 1984-85.

- (ii) Annual Report of the Metal Scrap Trade Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government on the working of the Manganese Ore (India) Limited for the year 1984-85.
- (ii) Annual Report of the Manganese Ore (India)
  Limited for the year 1984-85 along with Audited
  Accounts and the comments of the Comptroller
  and Auditor General thereon.
- (1) (i) Review by the Government on the working of the IISCO Ujjain Pipe and Foundry Company Limited for the year 1984-85.
- (ii) Annual Report of the IISCO Ujjain Pipe and Foundry Company Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (m) (i) Review by the Government on the working of the Visakhapatnam Steel Project Rashtriya Ispat Nigam Limited for the year 1984-85.
- (ii) Annual Report of the Visakhapatnam Steel Project Rashtriya Aspat Nigam Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (n) (i) Review by the Government on the working of the Indian Iron and Steel Company Limited for the year 1984-85.
- (ii) Annual Report of the Indian Iron and Steel Company Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Mineral Development Board, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review by the Government on the working of the Mineral Development Board, New Delhi, for the year 1984-85.

ه . الحصاحة الكنامات

- (17) A copy of the Tea (Registration of Dealers and Declaration of Stocks) Amendment Order, 1985 (Hindi and English versions) published in Notification No. S.O. 807(E) in Gazette of India dated the 4th November, 1985 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited for the year 1983-84.
  - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Associaton, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1984-85.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1984-85.
- (22) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association Bombay, for the year 1984-85 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1984-85 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1984-85 along with Audited Accounts.
- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association Ahmedabad Bombay Textile Research Association, Bombay, South India Textile Research Association, Coimbatore, Northern India Textile Research Association, Ghaziabad; for the year 1984-85.
  - (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (i) Review by the Government on the working of the Modern Food Industries (India) Limited for the year 1984-85.
    - (ii) Annual Report of the Modern Food Industries (India) Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (24) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1982-83.
- this Annual Report of the Bihar Fruit and Vegetable prices Sevelopment Corporation Limited, Patria, for the

- year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the year 1984-85 along with Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation for the year 1984-85.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1984-85.
  - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped for the year 1984-85 along with Audite: Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped for the year 1984-85.
  - (29) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1984-85.
  - (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) Review by the Government on the working of the Telecommunications Consultants India Limited for the year 1984-85.
  - (ii) Annual Report of the Telecommunications Consultants India Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (31) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1984-85.
  - (32) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for Workers Education for the year 1984-85 together with Audit Report thereon.
  - (33) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (34) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 38 of the Indian Electricity Act, 1910:—
  - (i) The Indian Electricity (Amendment) Rules, 1985 published in Notification No. G.S.R. 1049 in Gazette of India dated the 9th November, 1985.
  - (ii) The Indian Electricity (Amendment) Rules, 1985 published in Notification No. G.S.R. 1050 in Gazette of India dated the 9th November, 1985.
  - (iii) The Indian Electricity (Amendment) Rules, 1985 published in Notification No. G.S.R. 1051 in Gazette of India dated the 9th November, 1985.

- (iv) The Indian Electricity (Amendment) Rules, 1985 published in Notification No. G.S.R. 1074 in Gazette of India dated the 16th November, 1985.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Rural Electrification Corporation Limited for the year 1984-85.
  - (ii) Annual Report of the Rural Electrification Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the National Projects Construction Corporation Limited for the year 1984-85.
  - (ii) Annual Report of the National Projects Construction Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute for the year 1984-85.
- (37) A copy of the Annual Report (Hind; and English versions) of the Rajghat Samadhi Committee for the year 1984-85 along with Audited Accounts.
- (38) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rajghat Samadhi Committee for the year 1984-85.
- (39) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 899 in Gazette of India dated the 28th September, 1985 under sub-section (5) of section 24 of Supreme Court Judges (Conditions of Service) Act, 1958.

- (40) A copy of the High Court Judges (Travelling Allowance) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 1007 in Gazette of India dated the 2nd November, 1985 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (41) A copy of the Notification No. G.S.R. 902(E) (Hindiand English versions) published in Gazette of India dated the 13th December, 1985 together with an explanatory memorandum regarding continuance of exemption to rough opthalmic glass blanks including flit buttons from the whole of the duty of excise leviable thereon issued under the Central Excise Rules, 1944.
- (42) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Life Insurance Corporation of India for the year 1984-85.
  - (ii) Annual Report of the Life Insurance Corporation of India for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (43) A copy each of the following Reports (Hindi and English versions):—
  - (i) Report of the Gaur Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (ii) Report of the Bhojpur Rohtas Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (iii) Report of the Farukhabad Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (iv) Report of the Marwar Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

- (v) Report of the Shahjahanpur Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Samut Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (vii) Report of the Banaskantha Mehsana Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (viii) Report of the Valsad Dangs Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (ix) Report of the Langpi Dehangi Rural Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (x) Report of the Devas Shajapur Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xi) Report of the Panchmahal Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Ratnagiri Sindhu Durg Gramin Bank for the year ended the 31st December 1984 together with the Accounts and the Auditor's Report thereon.
  - (xiii) Report of the Bastar Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Dungarpur Banswara Kshetriya Gramin Bank for the year ended the 31st December, 1984, together with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Kapurthala Firozpur Kshetriya

- Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xvi) Report of the Malaprabha Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Kamraz Rural Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Mewar Anchalik Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xix) Report of the Sahyadri Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xx) Report of the Magadh Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxi) Report of the Krishna Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxii) Report of the Bundelkhand Kshetriya Gramin Bank for the year ended the 31st December, 1934 together with the Accounts and the Auditor's Report thereon.
  - (xxiii) Report of the South Malabar Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xxiv) Report of the Shree Anantha Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xxv) Report of the Nagarjuna Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

- (xxvi) Report of the Pandyan Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Chaitanya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon
- (xxviii) Report of the Kshetriya Gramin Bank, Hoshangabad for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Kosi Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxx) Report of the Sabarkantha Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Chitradurga Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Surendra Nagar Bhavnagar Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxxiii) Report of the Etaha Gramin Bank for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the Monghyr Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxxv) Report of the Bardhman Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Pragjyotish Gaonlia Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

17

ì

- (xxxvii) Report of the Jamnagar Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxxviii) Report of the Sultanpur Kshetriya Gramin Bank for the year ended the 31st December 1984 together with the Accounts and the Auditor's Report thereon.
  - (xxxix) Report of the Madhubani Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (x1) Report of the Durg-Rajnandgaon Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (xli) Report of the Rajgarh Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xlii) Report of the Sharda Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xliii) Report of the Pratapgarh Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xliv) Report of the Jammu Rural Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xlv) Report of the Pinakini Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xlvi) Report of the Sriganganagar Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

- (xlvii) Report of the Vindhya Vasini Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xlviii) Report of the Bundi Chittorgarh Kshetriya Gramin Bank for the year ended the 31st December. 1984 together with the Accounts and the Auditor's Report thereon.
  - (xlix) Report of the Manipur Rural Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (1) Report of the Marudhar Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (li) Report of the Gurdaspur Amritsar Kshetriya Gram'n Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (lii) Report of the Bijapur Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (liii) Report of the Srisathavahna Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (liv) Report of the Cauvery Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (lv) Report of the Champaran Kshetriya Gramin Bank for the vear ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (lvi) Report of the Barabanki Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

- (lvii) Report of the Himachal Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lviii) Report of the Tulsi Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lix) Report of the Tungbhadra Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lx) Report of the Hadoti Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxi) Report of the Nimar Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxii) Report of the Jamuna Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxiii) Report of the Rajgath Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxiv) Report of the Haryana Kshetriya Gramin Bankl for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxv) Report of the Mandla Balaghat Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxvi) Report of the Shivpuri Guna Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxvii) Report of the Gurgaon Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

- (lxviii) Report of the Chatrasal Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxix) Report of the Dhenkanal Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxx) Report of the Nalanda Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxxi) Report of the Shehdol Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxxii) Report of the Palamau Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (44) A copy of the Annual Report (Hindi and English versions) of the Special Organising Committee IX Asian Games, New Delhi, for the year 1984-85 along with Audited Accounts.
- (45) A statement (Hindi and English versions) regarding Review by the Government on the working of the Special Organising Committee, IX Asians Games, New Delhi, for the year 1984-85.
- (46) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited for the year 1984-85.
  - (ii) Annual Report of the Bharat Heavy Electricals Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Heavy Engineering Corporation Limited for the year 1984-85.

- (ii) Annual Report of the Heavy Engineering Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Bharat Pumps and Compressors Limited for the year 1984-85.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (d) (i) A statement regarding Review by the Government on the working of the Chandigarh Industrial and General Development Corporation Limited. Chandigarh, for the year 1984-85
  - (ii) Annual Report of the Chandigarh Industrial and General Development Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (e) (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited for the year 1981-82.
  - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (47) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (e) of item (46) above.
- (48) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1984-85 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1984-85 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1984-85 along with Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1984-85 along with Audited Accounts.
- (vi) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools Jalandhar, for the year 1984-85 along with Audited Accounts.
- (b) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room, and Training Centre, Delhi, Central Tool Room, Ludhiana, Central Tool Room and Training Centre, Calcutta, Central Institute of Tool Design, Hyderabad, Institute for Design of Electrical Measuring Instruments, Bombay and Central Institute of Hand Tools, Jalandhar, for the year 1984-85.
- (49) A copy of the Report (Hindi and English versions) on Scientific Studies on the factors related to Bhopal Toxic Gas Leakage.
- (50) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Zinc Limited for the year 1984-85.

- (ii) Annual Report of the Hindustan Zinc Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bharat Gold Mines Limited for the year 1984-85.
- (ii) Annual Report of the Bharat Gold Mines Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (51) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies, Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the National Research Development Corporation of India for the year 1984-85.
- (ii) Annual Report of the National Research Development Corporation of India for the year 1984—85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of Raja Ram Mohun Roy Library Foundation for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Raja Ram Mohun Roy Library Foundation for the year 1984-85.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1984-85.

- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1984-85.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Deihi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi New Delhi, for the year 1984-85.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1984-85.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Working o the Indian Institute of Technology, Bombay, for the year 1984-85.
- (58) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1984-85.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation

- Limited, Port Blair, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National fustitute for the Visually Handicapped for the year 1984-85.
  - \*(60) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
    - (i) Notification No. 248 85-CE published in Gazette of India dated the 20th December, 1985 together with an explanatory memorandum prescribing effective rates of excise duty on EC grade aluminium produced by primary producers of aluminium.
    - (ii) Notification No. 249|85-CE published in Gazette of India dated the 20th December 1985 together with an explanatory memorandum prescribing effective rates of basic excise duty on aluminium and products thereof.
    - (iii) Notification No. 250|85-CE published in Gazette of India dated the 20th December, 1985 together with an explanatory memorandum regarding exemption to aluminium and products thereof from special excise duty.
    - (iv) Notification No. 251|85-CE published in Gazette of India dated the 20th December, 1985 together with an explanatory memorandum making certain amendment to Notification No. 183|84-CE dated the 1st August, 1984 so as to make certain consequential changes.

<sup>\*</sup>Laid at 5.59 P.M.

- \*(61) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) Notification No. 363 85-Customs published in Gazette of India dated the 20th December, 1985 together with an explanatory memorandum rescinding Notification No. 179 85-Customs dated the 27th May, 1985.
  - (ii) Notification No. 364|85-Customs published in Gazette of India dated the 20th December, 1985 together with an explanatory memorandum prescribing effective rate of basic customs duty on aluminium ingots.
  - (iii) Notification No. 365|85-Customs published in Gazette of India dated the 20th December 1985 together with an explanatory memorandum prescribing effective rate of auxiliary duty of customs on aluminium ingots.
  - (iv) Notification No. 366|85-Customs published in Gazette of India dated the 20th December, 1985 together with an explanatory memorandum prescribing effective rates of additional duty of customs on aluminium and products thereof.

# 6. Minutes of Committee on Private Members' Bills and Resolutions

SHRI M. THAMBI DURAI laid on the Table Minutes (Hindi and English versions) of the Sixth to Tenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

# 7. Statements of Public Accounts Committee

SHRI RAJMANGAL PANDE laid the following Statements (Hindi and English versions) on Public Accounts Committee: —

(i) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 141st Report (Sixth Lok Sabha) on University Grants Commission.

<sup>\*</sup>Laid at 5.59 P.M.

- (ii) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 56th Report (Seventh Lok Sabha) on Customs Receipts.
- (iii) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 60th Report (Seventh Lok Sabha) on Union Excise Duties.
- (iv) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 77th Report (Seventh Lok Sabha) on Cash Assistance for Export of Deoiled Rice Bran.
- (v) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 80th Report (Seventh Lok Sabha) on M/s. International Computers Ltd., U.K.
- (vi) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 89th Report (Seventh Lok Sabha) on Execution of a Naval Project and disposal of aluminium scrap by an Ordnance Factory.
- (vii) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 95th Report (Seventh Lok Sabha) on Review on inventory holding pattrons in the Military Engineer Services in a Command.
- (viii) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 120th Report (Seventh Lok Sabha) on Unauthorised Occupation of Salt Land—Bharpur Salt Works and Dry Hydrated Lime and Clay Pozzolans Plants.
  - (ix) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 128th Report (Seventh Lok Sabha) on Lost Property Offices.

- (x) Statement showing action taken by Government on the recommendations contained in Chapter I and final raplies in respect of Chapter V of 136th Report (Seventh Lok Sabha) on Remodelling of Mughalsarai Marshalling Yard.
- (xi) Statement showing action taken by Government on the recommendations contained in Chapter I of 146th Report (Seventh Lok Sabha) on Union Excise Duties—Loss of revenue due to operation of time bar.
- (xii) Statement showing action taken by Government on the recommendations contained in Chapter I of 165th Report (Seventh Lok Sabha) on Small Farmers Development Agencies.
- (xiii) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 172nd Report (Seventh Lok Sabha) on Purchase Operations of the Supply Wing in the High Commission of India, London.
- (xiv) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 173rd Report (Seventh Lok Sabha) on Food for Work Programme,
- \*(xv) Statement showing action taken by Government on the recommendations contained in Chapter I of 182nd Report (Seventh Lok Sabha) on Introduction of a new system of Weapon Training.
- (xvi) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 183rd Report (Seventh Lok Sabha) on Chittaranjan Locomotive Works (Suri Transmission and Reversing Gear Boxes for Diesel Shunters)
- (xvii) Statement showing action taken by Government on the recommendations contained in Chapter I of 184th Report (Seventh Lok Sabha) on Receipts of Union Territory of Delhi—Sales Tax—Falsification of documents by a dealer.
- (xviii) Statement showing action taken by Government on the recommendations contained in Chapter I of 185th

29 .... ... ....

Report (Seventh Lok Sabha) on Receipts of Union Territory of Delhi—Stamps duties and Registration Fees—Evasion/Avoidance of higher rates of stamp duty.

- (xix) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 218th Report (Seventh Lok Sabha) on Local Printing of Inland Letter Cards and Construction of Staff Quarters at Annanagar.
  - (xx) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 225th Report (Seventh Lok Sabha) on Union Excise Duties.

#### 8. Minutes of Committee on Petitions

Begum Abida Ahmed laid on the Table Minutes (Hindi and English versions) of First to Fourth Sittings of the Committee on Petitions.

### 9. Report of Estimates Committee

Shri Chintamani Panigrahi presented the following Reports (Hindi and English versions) of Estimates Committee:

- (i) Twenty-first Report on Action Taken by Government on the recommendations contained in the Eightyfourth Report of the Committee (7th Lok Sabha) on the Ministry of Finance (Department of Economic affairs)—Banking.
- (ii) Twenty-second Report on Action Taken by Government on the recommendations contained in the Eighty-ninth Report of the Committee (7th Lok Sabha) on the Ministry of Finance (Department of Revenue)—Central Board of Excise and Customs.

# 10. Report of Public Accounts Committee

Shri Rajmangal Pandey presented the Twenty-Fourth Report (Hindi and English versions) of the Public Accounts Committee relating to delay in setting up of repair overhaul facilities for a certain helicopter.

# 11. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI KRISHAN DATT SULTANPURI presented the following Action Taken Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Fifth Report on Action Taken by Government on the recommendations contained in the Fifty-sixth Report of the Committee (Seventh Lok Sabha) on the Ministry of Commerce (Department of Textiles)—Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in National Textiles Corporation Limited with Special reference to National Textiles Corporation (West Bengal, Assam, Bihar and Orissa) Limited.
- (ii) Eighth Report on Action Taken by Government on the recommendations contained in the Fifty-third Report of the Committee (Seventh Lok Sabha) on the Ministry of Energy (Department of Petroleum)— Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Limited (Marketing Division and Refineries & Pipelines Division).

# 12. Statement by Minister

The Minister of State of the Ministry of Food and Civil Supplies made a statement regarding the amounts outstanding for paddy purchased by the Food Corporation of India from farmers in Punjab and Haryana, raised by Shri Balwant Singh Ramoowalia, M.P. under Rule 377 on the 12th December, 1985.

## 13. Government Bills-Introduced

- (i) THE INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL, 1985.
- (ii) THE INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL, 1985.

#### 14. Matters under Rule 377

(1) Kum. Pushpa Devi raised a matter regarding need to declare western parts of Madhya Pradesh as drought affected areas and allocation of more funds to the State for relief works and water supply programmes.

- (2) Shri S. G. Gholap raised a matter regarding need to reduce excise duty on Synthetic yarn.
- (3) Shri Birbal raised a matter regarding need to provide residential plots to the harijans of Rajasthan particularly Sriganganagar district and under the Special Component Plan for self employment of the educated harijans.
- (4) Shri Jujhar Singh raised a matter regarding need to take necessary steps to stop the smuggling of wood from the Forests of Rajasthan and Madhya Pradesh.
- (5) Shri Harihar Soren raised a matter regarding need to take necessary steps to stop poaching in Similipal National Park of Orissa to save rare animals from extinction.
- (6) Smt. Basavarajeshwari raised a matter regarding need to take steps to curb the malpractice of tax-evasion by the foreign cigarette manufacturing companies.
- (7) Dr. A. Kalanidhi raised a matter regarding need to remove the ban on creation of new posts or filling the existing vacancies.
- (8) Shri Ananda Pathak raised a matter regarding need to grant citizenship rights to the people residing in Sikkim since 1975.

#### 15. Motion

Further discussion on the following motion moved by Shri Ajit Panja on the 16th December, 1985, was resumed.

"That this House do consider the 'Seventh Five Year Plan, 1985—90', laid on the Table of the House on the 4th December, 1985."

Shri Ajit Panja replied to the debate.

The discussion was concluded.

# 16. Government Bill—Passed

THE BONDED LABOUR SYSTEM (ABOLITION) AMEND-MENT BILL, 1985, AS PASSED BY RAJYA SABHA.

Discussion on the motion for consideration of the Bill moved by Shri T. Anjiah on the 17th December, 1985, continued.

# The following members took part in the debate: -

- (1) Dr. V. Venkatesh
- (2) Shri Sriballav Panigrahi
- (3) Shri Harish Rawat
- (4) Shri B. N. Reddy
- (5) Shri Mullappally Ramachandran
- (6) Dr. G. S. Rajhans
- (7) Shri C. Janga Reddy
- (8) Shri Ram Swarup Ram
- (9) Shri Sode Ramaiah
- (10) Shri Somnath Rath
- (11) Shri A C. Shanmugam
- (12) Shri N. Dennis
- (13) Shri Kali Prasad Pandey
- (14) Shri Damodar Pandey
- (15) Shri Mool Chand Daga
- (16) Shri G. S. Basavaraju
- (17) Shri Ramashray Prasad Singh

Shri T. Anjiah replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. Anjiah.

The motion was adopted and the Bill was passed.

# 17. Motion regarding tenth report of the Committee on Private Members' Bills and Resolutions

Shri Nandlal Choudhary moved the following motion:-

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1985."

The motion was adopted.

#### 18. Private Members' Bills-Introduced

- (1) The National Highways (Amendment) Bill, 1985 (Amendment of section 5), by Shri K. Ramamurthy.
- (2) The Declaration of Assets by Civil Servants Bill, 1985, by Shri K. Ramamurthy.
- (3) The Medical Security Force Bill, 1985, by Shri Priya Ranjan Das Munshi.
- (4) The Code of Civil Procedure (Amendment) Bill, 1985, (Amendment of section 100) by Shri P. M. Sayeed.
- (5) The Constitution (Amendment) Bill, 1985 (Amendment) of article 16), by Shri Priya Ranjan Das Munshi.
- (6) The University Grants Commission (Amendment) Bill, 1985 (Amendment of section 12), by Shri Priya Ranjan Das Munshi
- (7). The Boundary Commission Bill, 1985, by Prof. Madhu Dandayate.
- (8) The Uniform System of School Education Bill, 1985 by Shri Balasaheb Vikhe Patil
- (9) The Income-tax (Amendment) Bill, 1985 (Amendment of section 10), by Shri Priya Ranjan Das Munshi.
- (10) The Prohibition of Use of Religious, Communal Regional and Sectoral Nomenclatures for Political Parties Bill, 1985, by Shri Anand Singh.
- \*\*(11) The Income-Tax (Amendment) Bill, 1985 (Amendment of section 2, etc.), by Shri Mool Chand Daga.

# 19. Private Member's Bill-Under Consideration

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL, 1985 (AMENDMENT OF SECTIONS 125 AND 127), by Shri G. M. BANATWALLA.

Further discussion on the motion for consideration of the Bill moved on the 10th May, 1985 and amendments thereto moved on the 26th July, 1985, continued.

The following members took part in the debate:-

(1) Shri Z. R. Ansari

<sup>\*\*</sup>At 5-58 P.M.

(2) Shri Saifuddin Chowdhary (Speech unfinished)
The discussion was not concluded.

(Lok Sabha adjourned sine die at 6-04 P.M.)

SUBHASH C. KASHYAP, Secretary-General

#### CORRIGENDUM

In Bulletin-Part I dated December 19, 1985,
Page 15, Item 14, (15), Line 4—
for Shri Syed Shahabuddin
read Shri Salahuddin